

COMMITTEE**ON****GOVERNMENT ASSURANCES
(2020-2021)****(SEVENTEENTH LOK SABHA)****TWENTY-SEVENTH REPORT****REQUESTS FOR DROPPING OF
ASSURANCES
(ACCEDED TO)**

Presented to Lok Sabha on.....०९.....०३..... 2021

**LOK SABHA SECRETARIAT
NEW DELHI**

March, 2021/ Phalgun, 1942 (Saka)

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@ Implementation Report laid on 16.09.2020

* Implementation Report laid on 20.09.2020

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2020 - 2021)**

SHRI RAJENDRA AGRAWAL

Chairperson

MEMBERS

2. Shri Sudip Banerjee
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

SECRETARIAT

- | | | | |
|----|----------------------------|---|------------------|
| 1. | Shri Pawan Kumar | - | Joint Secretary |
| 2. | Shri Lovekesh Kumar Sharma | - | Director |
| 3. | Shri S. L. Singh | - | Deputy Secretary |

* The Committee has been constituted w.e.f. 09 October, 2020 vide Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020



INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Twenty-Seventh Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 31 July, 2020 *inter-alia* considered Memorandum Nos. 209 to 233 containing requests received from various Ministries/Departments for dropping of 26 pending Assurances and decided to drop 24 Assurances.

3. At their sitting held on 03 December, 2020, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

05 March, 2021

14 Phalgun, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Twenty-Five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 26 pending Assurances at their sitting held on 31 July, 2020.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following 24 Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 1185 dated 23.11.2016	Railways	Freight Charges (Appendix – II)
2.	USQ No. 1637 dated 25.11.2016	Defence (Department of Defence)	Review of Stores of Military Engineering Services (Appendix – III)
3.	SQ No. 141 dated 25.11.2016 (Supplementary by Shri Jagdambika Pal, M.P.)	Corporate Affairs	Corporate Social Responsibility (Appendix – IV)
4.	(i) SQ No. 141 dated 25.11.2016 (Supplementary by	Corporate Affairs	(i) Corporate Social Responsibility

S. No.	SQ/USQ No. & Date	Ministry	Subject
	Smt. Kirron Kher, M.P.) (II) SQ No. 141 dated 25.11.2016 (Supplementary by Smt. Kirron Kher, M.P.)		(ii) Corporate Social Responsibility (Appendix - V)
5.	USQ No. 3169 dated 05.12.2016	Culture	Promotion of Folk Art Forms (Appendix - VI)
6.	USQ No. 3595 dated 07.12.2016	Railways	Pending Rail Line Projects in UP (Appendix - VII)
7.	USQ No. 4617 dated 15.12.2016	Power	Scheme to Energy Security Programme (Appendix - VIII)
8.	USQ No. 878 dated 07.02.2017	Social Justice and Empowerment	Welfare of Transgenders (Appendix - IX)
9.	SQ No. 182 dated 15.03.2017 (Supplementary by Shri Kaiyan Banerjee, M.P.)	Skill Development and Entrepreneurship	Skill Development of Women (Appendix - X)
10.	USQ No. 2949 dated 20.03.2017	Culture	Missing official of Indian Museum (Appendix - XI)
11.	SQ No. 248 dated 20.03.2017	Culture	Public Libraries (Appendix - XII)
12.	USQ No. 3431 dated 22.03.2017	Railways	Survey of Rail Lines (Appendix - XIII)
13.	SQ No. 385 dated 29.03.2017	Communications (Department of Telecommunications)	Competition in Indian Telecom Market (Appendix - XIV)
14.	USQ No. 4514 dated 29.03.2017	Railways	Rail Coach Factories (Appendix - XV)
15.@	SQ No. 546 dated 12.04.2017 (Supplementary by Dr. Shrikant Eknath Shirde, M.P.)	Housing and Urban Affairs	Agreement Between NBCC and Mauritius (Appendix - XVI)
16.	USQ No. 1358 dated 24.07.2017	Culture	Indira Gandhi National Centre for Arts (Appendix - XVII)
17.*	USQ No. 1972 dated 27.07.2017	Jal Shakti	Ground Water Level in Dark Zone Areas (Appendix - XVIII)

@ Implementation Report laid on 16.09.2020

* Implementation Report laid on 20.09.2020

S. No.	SQ/USQ No. & Date	Ministry	Subject
18.	SQ No. 161 dated 27.07.2017 (Supplementary by Prof. Sugata Bose, M.P.)	Shipping	Inland Waterways (Appendix – XIX)
19.	USQ No. 2347 dated 31.07.2017	Culture	Violation of Guidelines by Lalit Kala Academy (Appendix – XX)
20.	SQ No. 243 dated 02.08.2017 (Supplementary by Shri Ram Charitra Nishad, M.P.)	Railways	Rail Engineers (Appendix – XXI)
21.	SQ No. 243 dated 02.08.2017 (Supplementary by Dr. Farooq Abdullah, M.P.)	Railways	Rail Engineers (Appendix – XXII)
22.	USQ No. 2987 dated 02.08.2017	Railways	Internet in Trains (Appendix – XXIII)
23.	USQ No. 3868 dated 09.08.2017	Housing and Urban Affairs	Infrastructure Projects (Appendix – XXIV)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 24 Assurances are given in Appendices -II to XXIV.

5. The Minutes of the sitting of the Committee dated 31 July, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XXV.

NEW DELHI;

05 March, 2021

(4 Phalgun, 1942 (Saka))

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and Considered by the Committee on 31 July, 2020

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	209	USQ No. 1185 dated 23.11.2016	Railways		Freight Charges
2	210	USQ No. 1637 dated 25.11.2016	Defence	Department of Defence	Review of Stores of Military Engineering Services
3	211	SQ No. 141 dated 25.11.2016 (Supplementary by Shri Jagdambika Pal, M.P.)	Corporate Affairs		Corporate Social Responsibility
4	212	(i) SQ No. 141 dated 25.11.2016 (Supplementary by Smt. Kirron Kher, M.P.) (ii) SQ No. 141 dated 25.11.2016 (Supplementary by Smt. Kirron Kher, M.P.)	Corporate Affairs		(i) Corporate Social Responsibility (ii) Corporate Social Responsibility
5	213	USQ No. 3169 dated 05.12.2016	Culture		Promotion of Folk Art Forms
6	214	USQ No. 3595 dated 07.12.2016	Railways		Pending Rail Line Projects in UP
7	215	USQ No. 4617 dated 15.12.2016	Power		Scheme to Energy Security Programme
8	216	USQ No. 878 dated 07.02.2017	Social Justice and Empowerment		Welfare of Transgenders
9	217	SQ No. 82 dated 08.02.2017 (Supplementary by Smt. Aparupa Poddar, M.P.)	Railways		Safety Technology



SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
10	218	SQ No. 182 dated 15.03.2017 (Supplementary by Shri Kalyan Banerjee, M.P.)	Skill Development and Entrepreneurship		Skill Development of Women
11	219	USQ No. 2949 dated 20.03.2017	Culture		Missing Official of Indian Museum
12	220	SQ No. 248 dated 20.03.2017	Culture		Public Libraries
13	221	USQ No. 3431 dated 22.03.2017	Railways		Survey of Rail Lines
14	222	SQ No. 385 dated 29.03.2017	Communications	Department of Telecommunications	Competition in Indian Telecom Market
15	223	USQ No. 4514 dated 29.03.2017	Railways		Rail Coach Factories
16	224	SQ No. 546 dated 12.04.2017 (Supplementary by Dr. Shrikant Eknath Salinde, M.P.)	Housing and Urban Affairs		Agreement Between NBCC and Mauritius
17	225	USQ No. 1358 dated 24.07.2017	Culture		Indira Gandhi National Centre for Arts
18	226	USQ No. 1972 dated 27.07.2017	Jal Shakti		Ground Water Level in Dark Zone Areas
19	227	SQ No. 161 dated 27.07.2017 (Supplementary by Prof. Sugata Bose, M.P.)	Shipping		Inland Waterways
20	228	USQ No. 2315 dated 31.07.2017	Culture		Regional Centre of National School of Drama
21	229	USQ No. 2347 dated 31.07.2017	Culture		Violation of Guidelines by Lalit Kala Academy
22	230	SQ No. 243 dated 02.08.2017 (Supplementary by Shri Ram Charitra Nishad, M.P.)	Railways		Rail Engineers

Sl No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
23	231	SQ No. 243 dated 02.08.2017 (Supplementary by Dr. Farooq Abdullah, M.P.)	Railways		Rail Engineers
24	232	USQ No. 2987 dated 02.08.2017	Railways		Internet in Trains
25	233	USQ No. 3868 dated 09.08.2017	Housing and Urban Affairs		Infrastructure Projects

Appendix - II

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 209

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1185 dated 23.11.2016 regarding "Freight Charges"

On 23 November, 2016, Prof. Saugata Roy, M.P., addressed an Unstarred Question No. 1185 to the Minister of Railways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M.No.TCR/1100/2016/13 dated 12.03.2019 have stated as under:-

"Dual Freight Policy for transportation of Iron Ore was issued in June 2009. In accordance with this Policy, Domestic and Export Iron Ore were charged at different class and rates. In the case of export iron ore, Distance Based Charge was levied additionally. Freight evasion cases were noticed on Railways that transporters are carrying export iron ore traffic at domestic rate by partial submission/non submission of documents/ submission of invalid documents. Show Cause Notices were served on those firms who prima facie appear to have submitted misleading declaration regarding the end use of iron ore. Various firms challenged the show cause notices in respective High Courts. Calcutta High Court had delivered a judgement upholding the Railways policy of Dual Freight for iron ore. It directed the consigner to transport iron ore at export rate and after satisfying Railways about the end use can take refund. The Court also held that Railway do not have powers to recover its dues and can recover through civil suits etc. Against the decision of the High Court of Calcutta, M/s Rashmi Metalliks Ltd. & Anr. has filed an SLP(C) 15869 of 2015 and other filed by South Eastern Railways as SLP(C) 19925 of 2015. Transfer Petition (C) No. 832-854 of 2015 also filed by South Eastern Railway. All these cases are interconnected and heard together and are subjudice before the Hon'ble Supreme Court of India. The Apex Court has been requested through Central Agency Section of the Supreme Court to take up the matter so that the case could be heard on priority. The cases were listed copiously for hearing, but it was either dropped from the Cause List just before final listing or given nearly bottom placing in the list which led to non-hearing of the case. SLPs were last listed in the Cause List, for hearing on 21.07.2017. Although more than one and a half year has now been elapsed

out no effective hearing has taken place for these cases. Central Agency section in the Supreme Court of India has been approached for early hearing of the cases. In view of the above, it is to state that the Issue involved requires legal examination and decision has to be taken by the Hon'ble Supreme Court of India."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED:- 28/07/2020

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA
UNSTARRED QUESTION NO.1185
TO BE ANSWERED ON 23.11.2016

FREIGHT CHARGES

1185. PROF. SAUGATA ROY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways could recover a huge amount from the exporters who transported iron ore meant for export on freight charges meant for domestic consumption movements;
- (b) if so, the details thereof;
- (c) the steps taken so far to recover the huge amount from exporters;
- (d) whether the Railways has issued new freight rate circular to help the defaulters by abolishing dual freight rate policy in retrospective manner; and
- (e) if so, the details thereof and the reasons for a hasty circular in the regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAJEN GOHAIN)

(a) to (c): Demand-cum-show cause notices have been served on those who prima facie appear to have submitted misleading declaration regarding the end use of iron ore. Presently, the matter is subjudice in the Hon'ble Supreme Court of India. So far, ₹ 172.67 crore has been recovered.

(d): No, Madam.

(e): Does not arise.



Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1637 dated 25.11.2016 regarding "Review of Stores of Military Engineering Services".

On 25 November 2016, Adv. M. Udhayakumar, M.P., addressed an Unstarred Question No. 1637 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Defence *vide* O.M. No. 10(2)/2017-D(Works-II) dated 04.02.2020 have stated as under:-

"Cadre Review of Barracks and Stores Cadre in MES has been completed and finalized in consultation with Ministry of Finance/Department of Expenditure. The Government had issued a Sanction letter F.No. 76002/1st CR/BS Cadre/CSCC/23(1)/2017/D (Work-II) dated 15.12.2017 on the subject 'First Cadre Review of Barracks and Stores Cadre of Military Engineer Services (MES)'.

Further, the distribution of posts sanctioned in the Cadre Review was issued F.No. 76002/1st CR/BS Cadre/CSCC/23(1)/2017/D (Work-II) dated 10.05.2018. One post at the SAG level was also recommended in the cadre review. As per the procedure, a SAG level post is to be created with the approval of Cabinet. Hence a Cabinet Note was prepared and as part of Inter-ministerial consultation, DOP&T and DoE were consulted. DOP&T called for a meeting on Cabinet Note on 28.08.2018 with the representatives of MoD, DoE and DOP&T. In the minutes of the meeting issued *vide* DOP&T OM dated 31.08.2018, it was stated that the Cadre Review of the BS Cadre has certain discrepancies. It was noted by DOP&T that though the proposal does not mention the cadre as Organized Group 'A' Cadre, the proposal has been finalized on the pattern of organized Group 'A' Cadre incorporating the attributes of such cadres.

DOP&T advised that MoD's letter dated 15.12.2017 needs to be immediately withdrawn/kept on hold w.r.t. Group 'A' posts till the approval of the Competent Authority (i.e. Cabinet approval) on the Cadre Review/formation of Group 'A' Cadre/ Group 'A' service/ organized status. DOP&T also stated that, if MoD intends

to retain the cadre as Group 'B' and Group 'C' and not as Group 'A', the proposal may be revisited accordingly, in consultation with Department of Expenditure and if, Ministry of Defence Intends to retain Barrack and Stores Cadre as Group 'A' cadre then as per DOP&T OM dated 14.12.2010, proposal may be submitted to DOP&T. E-in-C's Branch was advised accordingly, vide our letter dated 17.09.2018. E-in-C's Branch has not yet submitted the case.

E-in-C's Branch, which is nodal agency in this regard, has stated that the Barrack Store Cadre Association has challenged the Cadre Review Committee Board in one of the Miscellaneous Applications filed by them. Further the applicants have also challenged DOP&T letter dated 31.08.2018. From the above it is clear that the matter is *subjudice* before the Hon'ble Tribunal. Therefore, no further action in the matter could be taken by the Ministry. Even after the pronouncement of the Judgment by Hon'ble Tribunal the applicant may again file Court Cases in higher Courts. In view of this situation, Ministry of Defence is not in a position to fulfil the Parliament Assurance."

4. In view of the above, the Ministry, with the approval of Raksha Rajya Mantri, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATE: 28/07/2020

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.1637
TO BE ANSWERED ON THE 25TH NOVEMBER, 2016

REVIEW OF STORES OF MILITARY ENGINEERING SERVICES

1637. ADV. M. UDHAYAKUMAR:

Will the Minister of DEFENCE रक्षा मंत्री
be pleased to state:

- (a) whether the Government proposes to review Barracks and Stores of the Military Engineering Services and if so, the details thereof;
- (b) whether acute shortage of personnel has led to massive shortfall in collection of dues from cantonments;
- (c) if so, the details thereof; and
- (d) the corrective measures taken by the Government in this regard?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

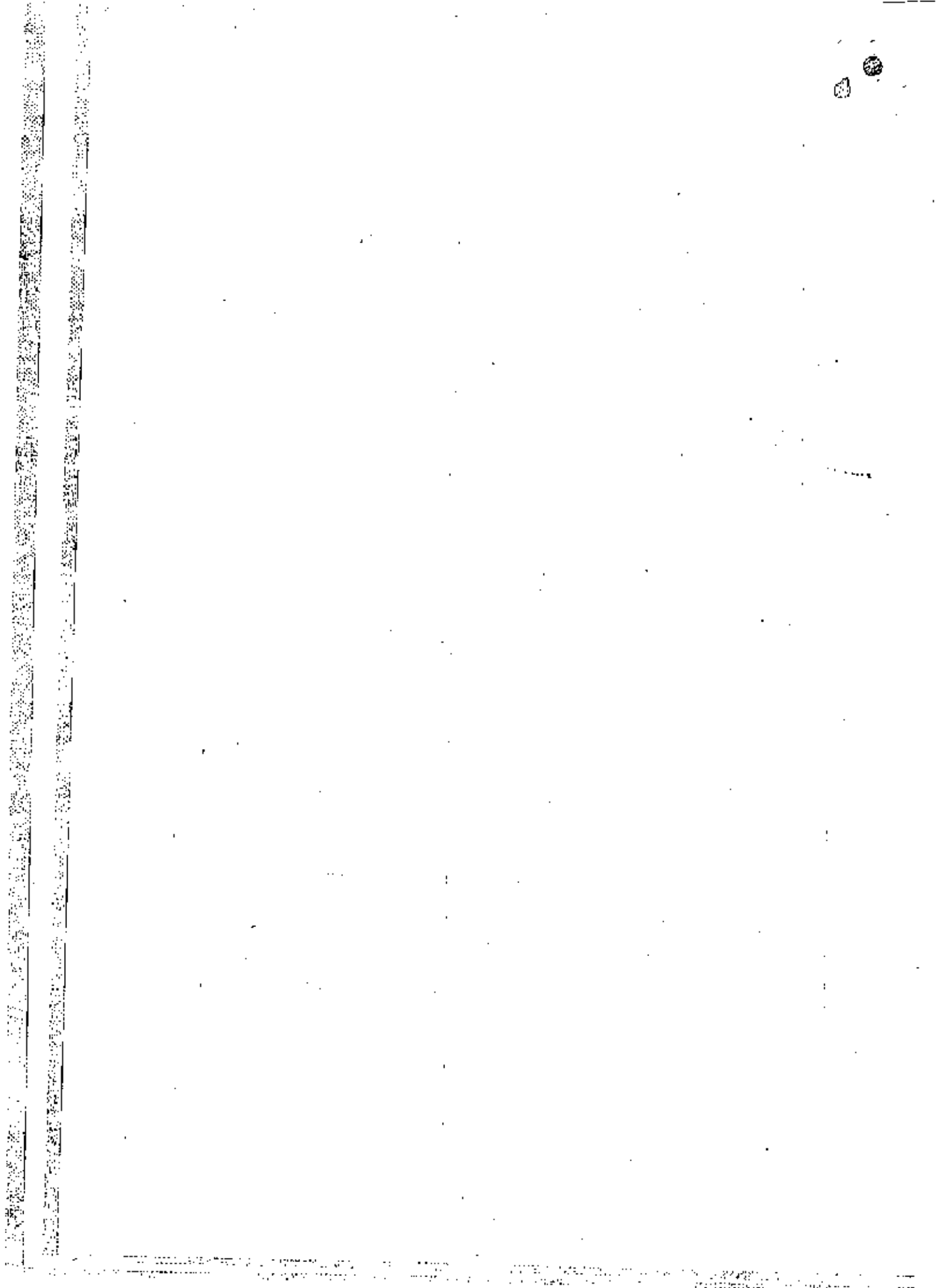
(DR. SUBHASH BHAMRE)

(डॉ. सुभाष भामरे)

(a) Yes, Madam. The Cadre review of the Barracks & Stores (BS) Cadre is under consideration of Ministry of Defence to review the number of posts of different categories in view of their requirement in present scenario.

(b) & (c): No study has been conducted regarding shortfall in revenue due to shortage of officials in Barracks & Stores Cadre.

(d) Government has sanctioned one time filling of 1573 posts in the Cadre. Beside this, the Cadre Review of Barracks & Stores Cadre is under consideration.



Subject: Request for dropping of Assurance given in reply to SQ No. 141 dated 25.11.2016 (Supplementary by Shri Jagdambika Pal, M.P. at Page Nos. 8-9) regarding "Corporate Social Responsibility".

On 25th November 2016, Smt. Kirron Kher and Shri Nishikant Dubey, M.Ps. addressed a Starred Question No. 141 to the Minister of Corporate Affairs. The contents of the Question along with the reply of the Minister is given in Appendix.

2. During the discussion, Shri Jagdambika Pal, M.P., raised the following Supplementary Question to the Minister of Corporate Affairs:-

"Hon'ble Speaker, It is a very important question... It has been decided that the dividend earning companies, whether Private or Public Sector Undertakings (PSUs) would spend at least two per cent of their profits as Corporate Social Responsibility (CSR) for the development of that region... The private companies are being sent notices. The Section 135(5) came into force in 2013 which are the profit earning PSUs which have not spent two per cent on CSR in the past three years... How much amount has been spent on Sansad Adarsh Gram Yojana... As per my knowledge no fund has been spent in any Sansad Adarsh Village."

3. In reply, the Minister of Corporate Affairs stated as follows:-

"If private sector companies will not spend money in the areas in which they are set up or where the land of the farmers have been acquired for such companies, DPE (Department of Public Enterprises), PUC and our Department, etc. will collectively review it. A mechanism for the purpose is being prepared. You will see its useful result in the coming days"

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Corporate Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Corporate Affairs *vide* O.M. No. F.No.08/17/2017-CSR dated 14.08.2019 have stated as under:

"Ministry monitors compliance of CSR provisions by companies through examination of mandatory disclosures made by them in their Board Reports under provisions of Section 135 r/w Section 134(3)(o) of Companies Act, 2013 (Act). Whenever violation of CSR provisions is taken cognizance of, due process is followed for examining the matter in keeping with the principles of natural justice before attracting penal provisions for non-compliance.

For Financial Year 2014-15, based on Inquiry made under the Act, sanction for prosecution has been accorded against 366 companies, including PSUs (Annexure-A). Under the Act, contravention of CSR provisions is compoundable offence, and so far, applications for compounding have been filed by 60 Companies (Annexure-B).

For scrutiny and prosecution of CSR non-compliance from Financial Year 2015-16 onwards, Ministry established the Centralized Scrutiny and Prosecution Mechanism (CSPM) in April 2018. Based on scrutiny, letters calling for information have been issued to 5382 companies, including PSUs, which were found to be *prima facie* non-compliant of CSR provisions of the Act.

The process of scrutiny and filing prosecutions for non-compliance is a continuous one. Once prosecution is filed, matter becomes *sub-judice*, and it is for the Court to take the proceedings to their logical conclusion. Therefore, it is not possible to provide a time frame for conclusion of prosecutions."

6. In view of the above, the Ministry, with the approval of the Minister of State, Corporate Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 28/07/2020

List of Companies for whom penal action u/s 134(8) granted dated till date

S. No.	CIN No.	Name of Company
1	U74920DL2003PTC122546	PEREGRINE GUARDING PRIVATE LIMITED
2	U72200DL2005PTC136437	PLUTO SOFTWARE PRIVATE LIMITED
3	U74999HR2003PTCD42654	PACE COMMODITY BROKERS PRIVATE LIMITED
4	U45201DL1995PTC172311	SMC INSURANCE BROKERS PRIVATE LIMITED
5	U74899DL1979PTC069897	SARDAR EXHIBITORS PVT LTD
6	U45201DL2005PTC135306	SHARDA BUILDWELL PRIVATE LIMITED
7	U27202DL1986PTC026513	RAPID ESTATES PRIVATE LIMITED
8	U51909MH2002PLC134767	COSMOS PRIME PROJECTS LIMITED
9	UB0300MH1987GAT042663	G.D.BIRLA MEDICAL RESEARCH AND EDUCATION FOUNDATION
10	LO1110MH1993PLC073268	AGRI-TECH (INDIA) LIMITED
11	U45303MH1998PTC130295	ERUCH INDIA PRIVATE LIMITED
12	U70101MH2002PTC135450	TRISTAR INFRASTRUCTURE PRIVATE LIMITED
13	U45200MH2005PTC153112	BEAM DEVELOPERS PRIVATE LIMITED
14	U27205MH2006PTC163558	CT 2 JEWELLERY PRIVATE LIMITED
15	U51900MH1998PTC160561	ANITAS EXPORTS PRIVATE LIMITED
16	U01135CT2001SGC014609	CHHATTISGARH RAJA VAN VIKAS NIGAM LIMITED
17	U45203CT1987PTC012220	SMS SHIVNATH INFRASTRUCTURE PRIVATE LIMITED
18	U24117CT1984PLC002512	HIRA POWER AND STEELS LIMITED
19	U40109CT2004PLC016580	R. H. ENERGY LIMITED
20	U40300CT1996PTC011006	KHYATI ISPAT PRIVATE LIMITED
21	U45201CT1997PTC012395	AVINASH DEVELOPERS PRIVATE LIMITED
22	U55100CT2009PTC021098	R.K. ASSOCIATES & HOTELIERS PRIVATE LIMITED
23	UB0302RJ2005PTC021083	BANSAL CLASSES PRIVATE LIMITED
24	U15499RJ1995PLC010856	BIKAI FOODS INTERNATIONAL LIMITED
25	U51311RJ1980PTC002104	GANGAUR EXPORTS PRIVATE LIMITED
26	L17115RJ1980PLC002075	MODERN THREADS (INDIA) LIMITED
27	U74995RJ2003PTC018305	PINKCITY JEWELHOUSE PRIVATE LIMITED
28	U45201RJ2009PTC028378	RAVI INFRABUILD PROJECTS PRIVATE LIMITED
29	U67120RJ2004PTC019279	SANDEEP STOCKS PRIVATE LIMITED
30	L17118RJ1984PLC003173	SANGAM (INDIA) LIMITED
31	U74899RJ1987PLC039106	SECURE METERS LIMITED
32	U01123RJ1995PLC011153	SHIV AGREVO LTD
33	U51219RJ2006PLC022427	STAR AGRISWAREHOUSING AND COLLATERAL MANAGEMENT LIMITED
34	U51101RJ1948PLC000752	UNIVERSAL TRADING CO.LTD.
35	L36911RJ1989PLC004945	VAIBHAV GLOBAL LIMITED
36	UB0301RJ2009PTC028544	VIBRANT ACADEMY (INDIA) PRIVATE LIMITED
37	L15142RJ1987PLC004237	VJAY SOLVEX LIMITED

38	U35911G12008PTC027029	VINAYAK JEWELS (INDIA) PRIVATE LIMITED
39	U27100G11997PTC032714	ANMPDRBAD STRIPS PRIVATE LIMITED
40	U25110G11995PTC023576	ARSHAK PRECISION TUBES PRIVATE LIMITED
41	U25205G11988PTC011241	ALPHA PACKAGING PRIVATE LIMITED
42	U24110G11994PTC021470	AM LIFE SCIENCES PVT LTD
43	U24221G12003PTC043679	ANTIQUE MARGONITE PRIVATE LIMITED
44	U18101G11988PTC000365	BHILOSA INDUSTRIES PRIVATE LIMITED
45	U23111G12002PTC041480	BIO TECH OPHTHALMICS PRIVATE LIMITED
46	U19209G11968PTC010981	SHANTILAL KISHORaldas AND BROTHERS PRIVATE LIMITED
47	U28132G11997PTC032435	SCIFFER AND MENZIES INDIA PRIVATE LIMITED
48	U13209G11964PTC000020	SALITHO ORES PRIVATE LIMITED
49	U25991G11978PTC000344	DHIRAJ INVESTMENTS COMPANY (A PRIVATE COMPANY WITH UNLIMITED LIABILITY)
50	U21014G11955PTC002659	APEX PACKING PRODUCTS PRIVATE LIMITED
51	U70200G11988PTC001450	SHINGRACE ESTATE DEVELOPERS PRIVATE LIMITED
52	U13205G11978PTC000170	RAJAHAM N S GANDEKAR AND COMPANY PRIVATE LIMITED
53	U05035G11968PTC000435	ATLAS FISHERIES PRIVATE LIMITED
54	U45201G11987PTC0003717	S N ASSOCIATES AND BUILDERS PRIVATE LIMITED
55	U74898G11933PTC000460	PS. CORROSION CONTROL SERVICES LIMITED
56	U29199G11956PTC029510	RUNDY INDIA LIMITED
57	U74995G11992PTC017920	CLICOMATE SERVICES PRIVATE LIMITED
58	U26221G12003PTC049866	CLICOMTEX MATERIALS PRIVATE LIMITED
59	U24231G12000PTC039429	CLIGGI ORGANICS PRIVATE LIMITED
60	U45201G12000PTC036045	CREATIVE INFOCITY LIMITED
61	U51132MP1998PTC012815	CENTRO TELEVISION PRIVATE LIMITED
62	U45203MP1996PTC010441	VINOD KUMAR SINGHIA CONSTRUCTORS PVT LTD
63	U74240MP1995PTC035109	MAKSON INDUSTRIES PRIVATE LIMITED
64	U30103MP1995PTC026143	ARJUN COAL SALES (INDIA) PRIVATE LIMITED
65	U24231MP1995PTC017345	FRO LABORATORIES PRIVATE LIMITED
66	U51101MP1994PTC016805	MCS TRADING COMPANY PRIVATE LIMITED
67	U24259G11930PTC003926	GUJARAT INSECTICIDE LIMITED
68	U24299G11990PTC013217	HI SHINE INKS PRIVATE LIMITED
69	U45205G12000PTC037182	HITECH SWEET WATER TECHNOLOGIES PRIVATE LIMITED
70	U24100G11986PTC0009016	INDO LULCHEM PRIVATE LIMITED
71	U24119G12000PTC037083	JAY CHEMICAL INDUSTRIES LIMITED
72	U24199G11974PTC002632	K PATEL CHEMO-PHARMA PRIVATE LIMITED
73	U29199G11997PTC032397	KHS MACHINERY PRIVATE LIMITED
74	U74995G11995PTC021095	KOSHAMBH MULTIFREED PVT LTD
75	U24250G11983PTC006628	NABROS PHARMA PRIVATE LIMITED
76	U20299G11959PTC0035650	OLYMPIC LAMINATES PRIVATE LIMITED
77	U35910G11987PTC010038	PRASANT CASTINGS PRIVATE LIMITED
78	U61100G11995PTC027875	RISHI KHAN LOGISTICS PRIVATE LIMITED
79	U29255G11994PTC005831	ROTEX AUTOMATION LIMITED

80	U06005AP1995PTC019979	SALIMPHIE EXPORTS PRIVATE LIMITED
81	U05200TG2005PLC045493	VICTORY HOMES LIMITED
82	U051009TG2003PLC012095	KARVY COMTRADE LIMITED
83	U067120CH1995PLCC22651	ORIT M LIMITED
84	U05202PHY938PTC013569	GERPHARI LAL CONSTRUCTIONS PRIVATE LIMITED
85	U06999PB1994PLC014935	MA ASHAKTI ENERGY LIMITED
86	U051103G1988PTC010400	RUBBERKING TYRES INDIA PRIVATE LIMITED
87	U010203G12006PLC018640	S. N. TRAVELINK PRIVATE LIMITED
88	U26914G12007PTC051756	SIMPOLO VETRIFIED PRIVATE LIMITED
89	U24231G12001PTC039973	SPANSH DIC-TECH PRIVATE LIMITED
90	U24231G12001PTC011143	STANDARD PESTICIDES PRIVATE LIMITED
91	U24231G11989PTC013141	SUDHEE PHARMA PRIVATE LIMITED
92	U51100G11989PLC012424	SURYA EXIM LIMITED
93	U24232G11995PTC23954	TATVA CHINTAN PHARMA CHEM PRIVATE LIMITED
94	U21119G11901PTC063258	THE UPPER INDIA COPPER PAPER MILLS COMPANY PRIVATE LIMITED
95	U060108G11994PTC021655	TRADEX POLYMERS PVT LTD
96	U07000MH1995PTC087954	DREAM-DJEE CONSTRUCTIONS PRIVATE LIMITED
97	U02020MH2005PTC154033	V. U. R. ENGINEERING PRIVATE LIMITED
98	U06302MH2002PLC136714	FRESH WATER SERVICES (INDIA) LIMITED
99	U03610MH1987PTC042350	KARTI JEWELLERS PRIVATE LIMITED
100	U07233MH1985PTC037530	ALPS REMEDIES PRIVATE LIMITED
101	U06510MH1986PTC039201	IND-FINANCE AND SECURITIES TRUST PRIVATE LIMITED
102	U02020MH1984PTC054409	COTTON PLANTS (INDIA) PVT LTD
103	U05102MH12001PTC101675	ACME HOUSING INDIA PRIVATE LIMITED
104	U074090L1980PTC10915	GOOD AND GOOD BUILDERS PRIVATE LIMITED
105	U074090L1985PTC067666	SUMMIT APARTMENTS PRIVATE LIMITED
106	U143130L1985PTC111149	HPM CHEMICALS AND FERTILIZERS LIMITED
107	U20597HR2000PTC036050	GLEN APPLIANCES PRIVATE LIMITED
108	U070101DL1998PTC061855	SAM INDIA BUILTFW PRIVATE LIMITED
109	U24221DL1985PLC020278	GULSHAN CHEMICALS LIMITED
110	U04655DL1985PTC022857	HSM PRIVATE LIMITED
111	U01111DL2003PLC123425	HYDRIC FARM INPUTS LIMITED
112	U051240R1986PLC031701	FALCON MACHINE EXPORTS LIMITED
113	U45203OR1993PLCC03028	RAJAXMI CONSTRUCTION LIMITED
114	U50300OR1998PTC05249	THREE PALAJI ENGINEERS PRIVATE LIMITED
115	U041400L1901PTC010244	INDITEC CONSULTING PVT. LTD.
116	U048990L1974PTC007257	INTEROCCAN SHIPPING (INDIA) PRIVATE LIMITED
117	U21300DL1991PLC044602	GLOBAL ENGINEERS LIMITED
118	U051309CL1985PLC022238	J. AND I. VAULTS LTD
119	U04030DL2002PTC114966	IMPRESSIONS SERVICES PRIVATE LIMITED
120	U05201DL2006PTC145985	C. A. ENGINEERING AND CONSTRUCTION PRIVATE LIMITED
121	U020191L1958PLC005169	SOMANY CERAMICS LIMITED

122	U51300GIRGC77PC158112	JOY STRIPS PRIVATE LIMITED
123	U72900HR2004PTC030697	ITG IT SERVICES (INDIA) PRIVATE LIMITED
124	U74899DL2000PTC108629	INTERNATIONAL CYLINDERS PVT.LTD (TRAM FROM PARYANA TO DELHI)
125	U93000DL1997PTC038574	SM-EC (INDIA) PRIVATE LIMITED
126	U74899DL1962PTC009501	INT TRADE PRIVATE LIMITED
127	U74920HR2003P.LC039976	ISL LIFESTYLE LIMITED
128	U15201DL2004PTC126345	ISS INFRA TECH PRIVATE LIMITED
129	U72900DL1996PLC079383	CLARION PROPERTIES LIMITED
130	U74990DL2005PTC124941	LIMITED INFOPLANE PRIVATE LIMITED
131	U70001DL1997PTC051011	M G CONTRACTORS PRIVATE LIMITED
132	U74899DL1992PTC011011	M KON ENGINEERS PRIVATE LIMITED
133	U75094DL2006PTC141770	M. R. L. NUTRIENTS PRIVATE LIMITED
134	U74899DL1995PTC063947	CHOICE CLOTHING COMPANY PRIVATE LIMITED
135	U74899DL2006PTC105785	TIRUPATI LPG INDUSTRIES PRIVATE LIMITED
136	U74899DL1995P.LC066449	TRI STAR PRODUCTS PRIVATE LIMITED
137	U53112DL2005PTC142610	LARS MEDICARE PRIVATE LIMITED
138	U74899DL2004PTC120730	SHIVSAGAR BUILDERS PRIVATE LIMITED
139	U74899DL2006PTC081965	MGT DEVELOPMENTS LIMITED
140	U45201HR2006PTC056672	TODAY HOTELS PRIVATE LIMITED
141	U74899DL1991PTC046225	ANMOL POLYMERS PRIVATE LIMITED
142	U74899DL1995PTC071069	BONNY IMPER PRIVATE LIMITED
143	U74899DL1978PTC009370	ATMA RAM PROPERTIES PVT LTD
144	U171112DL2001PTC011016	BEST CORPORATION PRIVATE LIMITED
145	U758112DL1966PTC001283	JAYA KRISHNA FLOUR MILLS PRIVATE LIMITED
146	U748012DL2005PTC012696	SEM GARMENTS PRIVATE LIMITED
147	U051212DL1995PTC004429	SURAJ AGRO INFRASTRUCTURE (INDIA) PRIVATE LIMITED
148	U171112DL1979PTC000862	S P SPINNING MILLS PRIVATE LIMITED
149	U171112DL2005PTC011696	R 3 WOMENS PRIVATE LIMITED
150	U1542112DL2006PLC012683	K.P.R. SUGAR MILL LIMITED
151	U74220MH1904PTC013022	GEO-CHEM LABORATORIES PRIVATE LIMITED
152	U74140MH1998P.LC113701	CONCEPT MANAGEMENT CONSULTING LIMITED
153	U45201MH1906PTC140833	KUKREJA BUILDERS PRIVATE LIMITED
154	U18101MH1994PTC013015	USHA GARMENTS MANUFACTURING COMPANY PRIVATE LIMITED
155	U30011MH2005PTC157136	GOLDSTAR METAL SOLUTIONS PRIVATE LIMITED
156	U27098MH1995PLC008637	SUNDARAM MULTIFAF LIMITED
157	U65990MH1988PLC023347	VEER ENERGY & INFRASTRUCTURE LIMITED
158	U74200MH12007P.LC167730	SHI KALPATI REALTY PRIVATE LIMITED
159	U74991MH1995PTC088765	C-DISTE'S INDIA PRIVATE LIMITED
160	U28110MH1984PTC082895	MODICON PRIVATE LIMITED
161	U73100DL1996PTC039195	ALAN INFRASTRUCTURES PRIVATE LIMITED
162	U01221HR1995PTC052581	SKYLARK HATCHERIES PRIVATE LIMITED
163	U74899DL1962PTC013466	ATMA RAM BUILDERS PVT LTD

164	U72200DL2005PTC135756	X V AROMATICS PRIVATE LIMITED
165	U74899DL1984PTC019490	MALA KUMAR ENGINEERS PRIVATE LIMITED
166	U74899HR1995PTC045128	OPG SECURITIES PRIVATE LIMITED
167	U74899DL1991PTC042812	AARON BUILDTECH PRIVATE LIMITED
168	U21022DL1986PTC024268	SIDHARTH PAPERS PRIVATE LIMITED
169	U74899DL1995PTC074013	SIDHARTHA BUILDHOME PRIVATE LIMITED
170	U74999MH1981PTC025673	SANGHI OXYGEN (ROMBAY) PVT LTD
171	U36910MH1992PTC065058	EXCEL OVERSEAS PVT LTD
172	U29307MH1995PTC091037	SUDARSHAN SAUR SHAKTI PRIVATE LIMITED
173	U65910MH1995PTC085889	SHREYAS MORAKHIA AND FAMILY ASSETS PRIVATE LIMITED
174	U45203MH2002PLC136550	ASHOKA-DSC KATNI BYPASS ROAD LIMITED
175	U25195MH1983PTC029123	HILDEN PACKAGING MACHINES PRIVATE LIMITED
176	U72300MH12007PTC171248	MAIL ORDER SOLUTIONS INDIA PRIVATE LIMITED
177	U31300MH1998PTC117239	PROPAB ENGINEERS PRIVATE LIMITED
178	U70101MH1994PTC079608	SENATOR REALTY PRIVATE LIMITED
179	U24221MH2001PTC130482	RAVESHIA COLOURS PRIVATE LIMITED
180	U24230MH1992PTC065825	GALENTIC PHARMA INDIA PVT LTD
181	U45200MH2005PTC152142	PRISTINE DEVELOPERS PRIVATE LIMITED
182	U74099MH2001PTC143129	PACXSYS GLOBAL (INDIA) PRIVATE LIMITED
183	U45200MH2004PTC145761	SEVEN ELEVEN CONSTRUCTION PRIVATE LIMITED
184	U02100MH2004PTC145870	SHAKUNTALAM TELEFILMS PRIVATE LIMITED
185	U51906MH1996PTC104216	AVEAM INTERNATIONAL PRIVATE LIMITED
186	U45107MH2001PTC130957	MILLENIUM DEVELOPERS AND PROMOTORS PRIVATE LIMITED
187	U45200MH1992PTC070103	NEERA REAL ESTATES PRIVATE LIMITED
188	U74899DL1983PTC016594	SUVIDHA ENGINEERS INDIA PRIVATE LIMITED
189	U35922DL1959PTC003079	CEPCO INDUSTRIES PVT. LTD.
190	U24246DL2006PTC146600	BIO ACTION OF VEDA RESEARCH PRIVATE LIMITED
191	U36999DL1998PTC097082	FRIGOGLOSS INDIA PRIVATE LIMITED
192	U72200DL2006PTC146069	OKAYA INFOCOM PRIVATE LIMITED
193	U62200DL2004PTC131655	FORUM AVIATION PRIVATE LIMITED
194	U74899DL1988PTC034172	FAIRAIR ENGINEERS PRIVATE LIMITED
195	U24233DL2004PTC131000	VAIDYA NUTRACEUTICALS PRIVATE LIMITED
196	U35921DL2004PTC130190	FIREFOX BIKES PRIVATE LIMITED
197	U24234GL2002PTC041119	ESSEN SPECIALITY FILMS PRIVATE LIMITED
198	U55101GL1997PTC032360	FALCON PUMPS PRIVATE LIMITED
199	U67120GL2003PTC042121	FORTUNE GILTS PRIVATE LIMITED
200	U72100DL1979UL1006898	PANCHSHEEL INVESTMENT COMPANY (A PVT.CO.WITH UNLIMITED LIABILITY)
201	U35122DL2007PTC170978	EICHER GODDEARTH PRIVATE LIMITED
202	U74899DL1987PTC027800	ADVANCE VALVES PRIVATE LTD
203	U74899DL1959PTC003018	A H CHADHA AND CO INDIA PVT LTD
204	U74210DL1999PTC099530	DENSO INTERNATIONAL INDIA PRIVATE LIMITED
205	U91999DL1930PLCX08223	THE ASSOCIATED CHAMBERS OF COMMERCE AND INDUSTRY OF INDIA

206	U74199DL1998PLC093541	CPM INDIA LIMITED
207	U74809DL1995PTC072219	DELHI JUDWELL PRIVATE LIMITED
208	U74809DL1993PTC025298	PAY JAY BIDDINGS PRIVATE LIMITED
209	U74809DL2003PTC150118	ASHOKA N VALLEY SPRINGS INDIA PRIVATE LIMITED
210	U67199DL2002PTC387614	ADWAIT HOLDINGS PRIVATE LIMITED
211	U74809DL1965PTC008895	ALEX PHARMACEUTICAL AND INDUSTRIAL CO PVT LTD
212	U36102DL1989PLC034982	SANKH MITING AND Allied SERVICES LIMITED
213	U24230DL1992PTC017245	ARJUN PAPER MILLS (INDIA) LIMITED
214	U74809DL1983PTC015373	J. R. C. GIDD ENGINEERS PRIVATE LIMITED
215	U51101DL1999PTC102025	OZONE OVERSEAS PRIVATE LIMITED
216	U74809DL1996PTC057223	MAXCURE MULTIMEDIA SERVICES LIMITED
217	U85100DL2008PTC175476	TANLA WELCURE PRIVATE LIMITED
218	U45201DL2005PTC147293	VIOLET PULLWELL PRIVATE LIMITED
219	U51909DL2007PTC165647	VEE GEE INDUSTRIAL ENTERPRISES PRIVATE LIMITED
220	U74809DL1987PTC083246	DENSO HARYANA PRIVATE LIMITED
221	U65909HR1985PLC033336	HB STOCK HOLDINGS LIMITED
222	U54232TN1991PTC300714	DR. KALISWARI FIREWORKS PRIVATE LIMITED
223	U72200TN2005PTC035704	DAILY TECHNOLOGIES INDIA PRIVATE LIMITED
224	U29130TN1996PTC035705	ALUMINIUM ENGINEERING PRIVATE LIMITED
225	U72200TN1974PTC008624	SO. B. BENCH INDIA PRIVATE LIMITED
226	U72200TN2005PTC056872	TAG IT SOFTWARE INDIA PRIVATE LIMITED
227	U16002TN2000PTC044869	JYOTHIMAN REEDI COMPANY PRIVATE LIMITED
228	U72200TN1985PTC002084	SATA PATTERNS (INDIA) PRIVATE LIMITED
229	U27106CH1993PTC012540	S. R. PARYAYAN ENGINEERS PRIVATE LIMITED
230	U27107TN1982PTC003495	EAGLE PRESS PRIVATE LIMITED
231	U27104TN2005PTC000775	HYUNDAI STEEL INDIA PRIVATE LIMITED
232	U72103TN2005PTC037665	METROHM INDIA LIMITED
233	U52121TN1981PTC004586	KHURRA MOTORS PRIVATE LIMITED
234	U91200TN1970PLC006328	NEWSMEN ASSOCIATES LTD
235	U46200TN2007PTC002315	WISDOM HOLDING AND PROPERTIES PRIVATE LIMITED
236	U72101TN2005PTC055748	SARKHI FERRO ALLOYS (INDIA) PRIVATE LIMITED
237	U54100TN2005PTC005556	S. JETTHAD CARTON MACHINES PRIVATE LIMITED
238	U24149TN2003PLC050503	DETEX PETROCHEMICALS LIMITED
239	U37300WB1981PLC025104	GUPTA POWER INFRASTRUCTURE LIMITED
240	U93999WB1994PLC128211	EMERALD COMPANY LIMITED
241	U85190WB1991PTC051096	APURVA EXPORT PVT LTD
242	U75370WB1996PTC048321	ASANSOL BOTTLING & PACKAGING CO PRIVATE LIMITED
243	U27210WB1996PTC057939	SWAPNA PRINTING WORKS PVT LTD
244	U10200WB1979PTC032105	GHANAS - YAMI MISRA SONS PVT LTD
245	U85110WB2005PLC104948	INSTITUTE OF NEUROSCIENCES KOLKATA
246	U74210WB2004PTC150512	PAHARPUR PRAGNYA TECH PARK PRIVATE LIMITED
247	U24200WB1983PLC0130670	ICRA HEALTH PRODUCTS LTD

248	U51900MH1993PTC013114	IAYAL EXPORTS PRIVATE LIMITED
249	U11101MH2009PTC183100	IGOPL OFFSHORE PRIVATE LIMITED
250	U24211MH1988PTC015771	EXON LABORATORIES PRIVATE LIMITED
251	U10100MH1985PTC014432	BOMBAY KNITTING PRIVATE LIMITED
252	U22109MH1985PTC037004	E D S POWER INDIA PRIVATE LIMITED
253	U90001MH2004PTC150150	AG ENVIRO INFRA PROJECTS PRIVATE LIMITED
254	U27100MH1991PTC012054	GLEECY ENGINEERING PRIVATE LIMITED
255	U29141TN1984PTC010913	M/S. JOME ELEVATOR INDIA PRIVATE LIMITED.
256	U93090TN1956GAP003000	M/S. TINNEVELLY DIOCESAN TRUST ASSOCIATION
257	U72200TN2006PTC059421	M/S. L&T THALES TECHNOLOGY SERVICES PRIVATE LIMITED
258	U83040TN1970PTC005875	M/L. GAY TRAVELS PRIVATE LIMITED
259	U33111TN1982PTC009602	M/L. PAR FORMULATIONS PRIVATE LIMITED
260	U01409TN1500PTC018701	M/L. RAMESH FLOWERS PRIVATE LIMITED
261	U17111TN1983PTC009973	M/L. L.S. MILLS LIMITED
262	U28999TN2005PTC055773	M/L. PMI ENGINEERING EXPORTS PVT LTD
263	U65991TN2007PLC064133	M/S. TVS CAPITAL FUNDS LIMITED
264	U17111TN2005PTC054188	M/L. THEM GURU KRISHNA TEXTILE MILLS PRIVATE LIMITED
265	U74110TN1987PTC014366	M/L. FICHTNER CONSULTING (INDIA) LIMITED
266	U74110TN2000PLC045107	M/L. MAVERIC SYSTEMS LIMITED
267	U25199TN1990PTC019280	COASTAL RUBBER EQUIPMENT LIMITED
268	U31900TN1975PTC006962	TAG CORPORATION PRIVATE LIMITED
269	U74210TN2002PTC048568	M/L. SATHIAPAL ENGINEERS (INDIA) LIMITED
270	U93090TN1998PTC040720	M/S. DORMAXA INDIA PRIVATE LIMITED
271	U52500TN1991PTC020361	M/L. FINANCIAL SOFTWARE AND SYSTEMS PRIVATE LIMITED
272	U74110TN1993PLC024327	M/L. BHANDARI FOILS & TUBES LIMITED
273	U70101TN1990PTC100520	M/L. CHOICE TRADING CORPORATION PVT LTD
274	U85100DN2003PTC334222	M/L. NTHRIVE GLOBAL SOLUTIONS PVT LTD
275	U65921TN1972PTC000240	M/S. VSP HOUSING PRIVATE LIMITED
276	U27101TN1979PTC000034	M/S. ELECTRALLOY SPECIAL STEEL CASTINGS PVT LTD
277	U15127TN1982PTC009153	M/L. AGRO PRODUCE BROKERS PVT LTD
278	U20931TN1986PLC012728	M/L. BUTTERFLY GANDHIMATHI APPLIANCES LIMITED
279	U15549TN1994PLC028672	M/L. TRIASSY AHIRAM LIMITED
280	U73100TN1988NPLD15680	M/S. AIDE ET ACTION INDIA PVT LTD
281	U17115TZ1992PLC003798	K G DENIM LIMITED
282	U30899TZ1992PLC013663	RCOTS MHT CLEAN LIMITED
283	U17111TZ2007PTC013690	SRI SANKARI YARNS PRIVATE LIMITED
284	U17111TZ1982PTC001195	SIVARAJ SPINNING MILLS PRIVATE LIMITED
285	U17111TZ1980PTC000935	SRI SHANMUGAVEL MILLS PRIVATE LIMITED
286	U17111TZ1990PTC008833	SRI MATHA SPINNING MILLS PRIVATE LIMITED
287	U17111TZ1995PTC005944	ADISANKARA SPINNING MILLS PRIVATE LIMITED
288	U17111TZ1988PTC001210	SRI VILAYUDHASWAMY SPINNING MILLS PRIVATE LIMITED
289	U17111TZ1993PTC000480	PRABHU SPINNING MILLS PRIVATE LIMITED

290	U17111K1895PT0002136	S. DHAN SPINNING MILLS PRIVATE LIMITED
291	U05911K12507PT0002072	Josco Jewellers Pvt Ltd
292	U05110K18796N10002020	Falguni Medical Foundation
293	U05910K1896P10010698	SME Finance Limited
294	U51452K1991PT0005098	Prithvi Sand and Gravel Pvt Ltd
295	U67120K19031P10007027	BRD Securities Ltd
296	U91200K1904NF1000549	Malabar Marthoma Synodal Christian Evangelistic Association
297	U03100K18072PT0002979	TARINI MINERALS PRIVATE LIMITED
298	U45302K18002P1000559	UTKAL BUILDERS LIMITED
299	U55101K18003PT0005726	K.K. RESOURCES PRIVATE LIMITED
300	U27102K18004PT0007752	SFRALIDDIN AND CO. PRIVATE LIMITED
301	U15405K18074P10004881	OM OIL AND FLO JEWELS LIMITED
302	U13100K18008PT0010106	K. C. PRADHAN MINERAL PRIVATE LIMITED
303	U45201K18061P1000693	A. K. DAS ASSOCIATES LIMITED
304	U71101K18081P10005577	IF-TECH ESTATES AND PROMOTERS PRIVATE LIMITED
305	U71340K18001P10006624	SRB CONSULTANCY PRIVATE LIMITED
306	U45200K18001P10006217	SRI D. JYKA CONDEV PRIVATE LIMITED
307	U13300K18005PT0010079	FORTUNE ASSOCIATES PRIVATE LIMITED
308	U55110K18001P10003492	KALINGA HOSPITAL LIMITED
309	U13100K18001P10010534	BALINGA MINING CORPORATION PRIVATE LIMITED
310	U51101K18001P10003622	LAL TRADES & AGENCIES PRIVATE LIMITED
311	U51509K18001P10003096	ROBINSON TRADERS LIMITED
312	U51101K18001P10004075	BRANQUINN COMAFFICE PRIVATE LIMITED
313	U02219W18001P10007039	SWAPNA PRINTING WORKS PVT LTD
314	U11311W18001P10007828	BAAZAR RETAIL LIMITED
315	U67120W18001P10004263	KOWIDE INDUSTRIES LIMITED
316	U72200W18001P10005677	IGR SOFTWARE SYSTEMS PRIVATE LIMITED
317	U72200W18001P10005677	WEST BENGAL TEXT BOOK CORPORATION LIMITED
318	U51100W18001P10003902	BHARAT WANUYA EASTERN PRIVATE LIMITED
319	U32190W18001P10003858	STRANGER AUDIO PRIVATE LIMITED
320	U11101W18001P100117231	REA GLOBAL IMPEX LIMITED
321	U51000W18001P1001206	LAKSHIBHAYAN WYAPAK PRIVATE LIMITED
322	U51000W18001P10012042	DHANSAR EMBROIDERY PRIVATE LIMITED
323	U15412W18001P10002081	RAJA UDYOG PRIVATE LIMITED
324	U51803W18001P10005455	MAATEEP MARKETING PRIVATE LIMITED
325	U24240W18001P1000803	BSN GLOBAL PRIVATE LIMITED (Formerly known as M/s. RAJNAGABER BERRHALS PRIVATE LIMITED)
326	U90001W18001P10005219	WEST BENGAL WASTE MANAGEMENT LIMITED
327	U45201W18001P10012058	G.M. ENCLAVE PRIVATE LIMITED
328	U65300W18001P10005635	CHAR. CREDIT FINANCE & LEASING LTD.
329	U40200W18001P10022416	SOMANY CERAMICS LIMITED
330	U74890K18001P100042817	AARUNE BUILDTech PRIVATE LIMITED

331	U15111UP1986PTC001256	IHD GLOBALS PRIVATE LIMITED
332	U24231UP1978PLC004583	ADVANCE STEEL TUBES LIMITED
333	U12101AS19625GCO1184	Assam Gas Company Limited
334	U51410AS20079GCO08410	DNP Limited
335	U14107AS19835GCO02045	Assam Mineral Development Corporation Limited
336	U75112AS19055GCO01246	Assam Industrial Development Corporation Limited
337	U51900MH1995PTC091868	Herodex Power Systems Private Limited
338	U45200MH2007PTC158482	Wahaavir Unimetal Homes Private Limited
339	U63090MH1991PLC051452	Raj Shipping Agencies Limited
340	U20103MH1998PTC113548	Cifer Explosive Industries Private Limited
341	U64200MH2002PLC136575	Lambas Satellite Services Limited
342	U74900MH2007PTC172715	Matrie Waste Management Private Limited
343	U51420MH2002PTC136512	Navmi Steel Traders Private Limited
344	U55200MH1946PTC004954	Ferani Hotels Private Limited
345	U67190MH1999PLC119009	Centruindirect Limited (new name- FBXCASH WORLD MONEY LIMITED)
346	U24110MH1978PLC020373	Amarjyot Chemical Limited
347	U33100MH2005PTC153754	BHALANI BIOMEDICALS PRIVATE LIMITED
348	U01120MH1988PTC036852	DEFI SHEETAL RESEARCH PRIVATE LIMITED
349	U51909MH2003PTC139083	TRIAD EXPORTS PRIVATE LIMITED
350	U51900MH1978PTC020773	I AHMED & COMPANY (COLD STORAGE& EXPORTS) PRIVATE LIMITED
351	U67120MH1988PTC045894	DINDAYAL COMMODITIES PRIVATE LIMITED
352	U72400MH1995PLC093292	INNOVAVE IT INFRASTRUCTURES LIMITED
353	U28991MH1979PTC031250	RIGHT TIGHT FASTNERS PRIVATE LIMITED
354	U01700MH1976SGCO18990	MAHARASHTRA STATE SEEDS CORPORATION LIMITED
355	U17291MH2007GO1195489	INDIA UNITED TEXTILE MILL LIMITED
356	U65990MH1989GCO1053462	BDI SHAREHOLDING LIMITED
357	U67110MH1979GCO1001484	CENTBANK FINANCIAL SERVICES LIMITED
358	U45203MH2008PTC173804	DK INFRASTRUCTURE PRIVATE LIMITED
359	U51900MH1989PTC051209	HEMANT TOOLS PRIVATE LIMITED
360	U24200MH1999PTC120063	RAMDEV CHEMICAL PRIVATE LIMITED
361	U45202MH1982PTC027549	GUNDEPCHA CONSTRUCTION PRIVATE LIMITED
362	U29240MH2003PTC124853	SPARKLE T & ENGINEERS PRIVATE LIMITED
363	U63011MHT99LPC060658	PREMIER TRANSPORT LIMITED
364	U28101MH2007PTC171384	KARMADEX APPARELS PRIVATE LIMITED
365	U24111MH1989PTC050367	FLEXIS (PRIVATE) LIMITED
366	U45200MH2004PTC145472	ANISHA CONSTRUCTIONS PRIVATE LIMITED



List of Companies for whom compounding application have been filed

Annexure-B
(Please see page no. 14)

S. No.	CIN	Company Name
1	U72300TN1993PTC088604	M/S. SOURCEHOV. INDIA PRIVATE LIMITED
2	U29130TN1996PTC035709	M/S. ALMUMJID ENGINEERING PRIVATE LIMITED
3	U72300TN2005PTC056872	M/S. EAGLE SOFTWARE INDIA PRIVATE LIMITED
4	U27101TN2005PTC055788	M/S. SARTHI FERRO ALLOYS (INDIA) PRIVATE LIMITED
5	U45200TN2007PTC062315	M/S. WISDOM HOUSING AND PROPERTIES PRIVATE LIMITED
6	U91300TN1973PLC005328	M/S. NEWSMEN ASSOCIATES LIMITED
7	U29141TN1984PTC010913	M/S. KONE ELEVATOR INDIA PRIVATE LIMITED
8	U63000TN1970PTC005875	M/S. GAY TRAVELS PRIVATE LIMITED
9	U05110T22000PTC009378	V.P.R. SUGAR MILL LIMITED
10	U17111T22005PTC011686	B B WOVENS PRIVATE LIMITED
11	U05131T21993PTC004429	SIRAJ AGRI INFRASTRUCTURE (INDIA) PRIVATE LIMITED
12	U17111T22004PTC011016	BEST CORPORATION PRIVATE LIMITED
13	U19101T22006PTC012698	SCM GARMENTS PRIVATE LIMITED
14	U17115T21992PLC003798	K.G DENIM LIMITED
15	U45201PB1993PTC013969	Girdhari Lal Constructions Private Limited
16	U67120CH1999PLC027651	Dr. J.T.M Limited
17	U27106CH1990PTC010640	S.R. Parayavar Engineers Private Limited
18	U66000DL1995PTC172311	SAC Insurance Brokers Private Limited
19	U72200DL2005PTC136437	Pluto Software Private Limited
20	U74120DL2003PTC122546	Peregrine Guarding Private Limited
21	U45201DL2005PTC135306	Sharda Buildwell Private Limited
22	U27202DL1986PTC026513	Rapid Estates Private Limited
23	U74999HR2003PTC043654	Pace Commodity Brokers Private Limited
24	U70101DL1998PTC093850	Sam India Buildwell Private Limited
25	U15494DL2005PTC144770	Till Nutrients Pvt Ltd
26	U74899DL1995PTC063947	Choice Clothing Company Pvt Ltd
27	U74899DL1995PTC071061	Benny Impex Pvt Ltd
28	U74899DL1978PTC009370	Alma Ram Properties
29	U74999DL2005PTC134941	United InfoPhar Pvt Ltd
30	U33112DL2005PTC142640	Lata Medicare Pvt Ltd
31	U74899DL1985PTC004511	Int Rade Pvt Ltd
32	U74899DL2002PTC114966	Impressions Service Pvt Ltd
33	U51101DL2007PTC158112	Jyoti Strips Pvt Ltd
34	U74899DL1995PTC067666	Summit Apartments Pvt Ltd
35	U74899DL1995PTC066449	Yoga Industries Pvt Ltd
36	U74899DL2000PTC105785	Trinipati Lpg Industries Pvt Ltd
37	U34231DL1985PLC020370	Gulshan Chemicals Ltd

38	U74699DL2000PTC108629	International Cylinders Ltd
39	U51909DL1985PTC022238	J and J vaults Ltd
40	U45201DL2006PTC145785	CIA engineering and construction Pvt Ltd
41	U70101DL1997PTC091013	WIG Contractors pvt Ltd
42	U31900DL1991PTC044602	Global engineers Limited
43	U74899DL1996PTC081965	mgf developments Limited
44	U73100DL1998PTC095175	Aar Infrastructures Private Limited
45	U74899DL1982PTC013206	Atma Ram Builders Private Limited
46	U72200DL2005PTC135756	R V Aromatics Private Limited
47	U74899DL1984PTC019490	Male Kumar Engineers Private Limited
48	U74899DL2004PTC130338	Shivsagar Builders Private Ltd
49	U74899DL1995PTC074013	Sidhartha Inuldhome Private Limited
50	U21022DL1986PTC024268	SIDHARTH PAPERS Private Limited
51	U38937HR2000PTC036809	Glen Appliances Private Limited
52	U45201HR2004PTC056672	Today Hotels Private Limited
53	U01221HR1995PTC032581	Skyark Fitcheries Private Limited
54	U74899HR1995PTC045128	Ogg Securities Private Limited
55	U74699DL1983PTC016594	Suvidha Engineers Private Limited
56	U72200DL2006PTC146000	Okaya Infocum Private Limited
57	U35922DL1959PTC003079	Cepon Industries Private Limited
58	U74899DL1988PTC034173	Fairali Engineers Private Limited
59	U74899DL1963PTC003474	Alok Pharmaceutical and Industrial Company Private Limited
60	U50300DL1998PTC005249	Shree Balaji Engicons Private Limited

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA
STARRED QUESTION NO. 141
ANSWERED ON FRIDAY THE 25th NOVEMBER, 2016/
AGRAHAYANA 4, 1938(SAKA)

CORPORATE SOCIAL RESPONSIBILITY

QUESTION

*141. SHRIMATI KIRRON KHER:
SHRI NISHIKANT DUBEY:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether companies, both public and private sector are required to spend certain percentage of their profit on welfare/ development activities, as part of Corporate Social Responsibility (CSR) and if so, the details thereof;
- (b) the funds utilised and major activities undertaken by various Public Sector Undertakings (PSUs) and private sector companies under the CSR during the last three years, company type-wise;
- (c) the number of Gram Panchayats provided CSR funds under Sansad Adarsh Gram Yojana, State-wise;
- (d) whether instances of non-compliance of CSR Policy Rules, 2014 guidelines have been reported during the above period, if so, the details thereof and the corrective action taken by the Government thereon; and
- (e) whether the Government has stressed the need for efficient implementation of CSR, and if so, the details thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

कारपोरेट कार्य मंत्री

(श्री अरुण जेटली)

(a) to (e): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN ANSWER TO PART (a) TO (e) OF LOK SABHA
STARRED QUESTION NO. 141 FOR 25TH NOVEMBER, 2016 REGARDING
CORPORATE SOCIAL RESPONSIBILITY.**

(a): Section 135 of the Companies Act 2013, mandates every company above the specified thresholds of turnover, or net worth, or net profit to spend at least two per cent of the average net profits earned during three immediately preceding financial years, in pursuance of Corporate Social Responsibility (CSR).

(b): An assessment of CSR expenditure of 7334 companies, for which information has been compiled for the year 2014-15, indicates that 142 Public Sector Undertakings (PSUs) and 2997 Private Sector companies together have spent Rs. 8803 crore during 2014-15 as summarised below:

CSR Expenditure during 2014-15 (In Rs. Crore)

Sr. No.	Company Type	Total companies	No. of Companies with CSR expenditure	No. of Companies with no CSR expenditure	Actual CSR expenditure (in Rs. Crore) (2014-15)
1.	PSUs	226	142	84	2497
2.	Private Sector Companies	7108	2997	4111	6306
	Total	7334	3139	4195	8803

(c): CSR funds are permitted to be leveraged under various government programmes including the "Saansad Adarsh Gram Yojana". State-wise and Sector-wise CSR expenditures, including that in Rural Development are at Annexures I and II.

(d): Show cause notices have been issued by Registrars of Companies to 496 companies for non-compliance of section 135 read with section 134 (3) (o) of the Companies Act, 2013, and rules made thereunder.

(e): Yes, Madam. With a view to facilitate implementation of CSR by companies in compliance with provisions of Companies Act, 2013, and rules made thereunder, the Ministry has issued clarificatory circulars and FAQs on 18.06.2014 and 12.01.2016 respectively.



Sl. No.	States	Actual CSR expenditure (in Rs. Crore)	Sl. No.	States	Actual CSR expenditure (in Rs. Crore)
1	Maharashtra	1101.71	20	Bihar	15.08
2	Gujarat	291.65	21	Kerala	57.25
3	Tamil Nadu	446.98	22	Himachal Pradesh	5.29
4	Karnataka	363.05	23	Goa	24.29
5	Rajasthan	251.98	24	Manipur	1.35
6	Uttar Pradesh	123.14	25	Arunachal Pradesh	10.45
7	Andhra Pradesh	167.85	26	Chandigarh	0.69
8	West Bengal	243.32	27	Meghalaya	1.80
9	Madhya Pradesh	176.41	28	Sikkim	0.41
10	Delhi	139.75	29	Tripura	0.34
11	Haryana	107.62	30	Nagaland	0.08
12	Orissa	214.31	31	Pondicherry	1.10
13	Jammu & Kashmir	74.60	32	Andaman & Nicobar Islands	0.81
14	Chattisgarh	275.37	33	Dadar & Nagar Haveli	1.83
15	TeLANGANA	88.53	34	Daman & Diu	20.04
16	Uttarakhand	24.53	35	Lakshadweep	0.39
17	Punjab	23.71	36	Mizoram	0.16
18	Assam	106.84	37	Others*	4953.17
19	Jharkhand	86.87		Total	8803.00

* Companies did not specify the name of State/UTs in particular, wherein the projects were undertaken

Annexure-I
(Please see page no. 27)

ANNEXURE REFERRED TO IN REPLY TO LOK SARBHA STARTED QUESTION NO.141
Development Sector wise CSR expenditure (FY 2014-15)

Sr. No.	Subject in Schedule VII	CSR Expenditure (in ₹ Crores)
1.	Health / Eradicating Hunger, Poverty & Malnutrition / WASH	2245.58
2.	Education/ Differently Abled/ Livelihood	2728.11
3.	Gender Equality / Women Empowerment / Old Age homes / Reducing Inequalities	325.96
4.	Environment & Animal Welfare	1212.63
5.	Heritage Art & Culture	187.20
6.	Encouraging Sports	159.64
7.	PM National Relief Fund	192.24
8.	Rural Development	1016.98
9.	Slum Development	122.75
10.	Swachh Bharat Kosh	121.47
11.	Clean Ganga Fund	19.23
12.	Any other fund	86.31
13.	Other Sectors of Schedule VII (incl. Technology Incubator and Benefits to armed forces, Adm. Overheads, Contribution to Corpus)	305.50
14.	Others (*)	
	Total	159.38
		8803.00

* A total of Rs. 159.38 Crore was not accounted for as some companies didn't mention the entire CSR activities undertaken against their Actual CSR Spend.

11-2-2016

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Question No. 141.

Shrimati Kirron Kher.

(Q. 141)

SHRIMATI KIRRON KHER : Madam Speaker, out of the total Rs. 11,883 crore that has to be spent for Corporate Social Responsibility, companies have only spent Rs. 8,803 crore in the year 2014-15. While it is evident that there is a serious issue of non-compliance, it is crucial to monitor how the money allocated to Corporate Social Responsibility is utilised. ... (Interruptions)

Therefore, will the Minister be pleased to state what mechanisms are put in place to evaluate whether the money spent by the companies as a part of Corporate Social Responsibility reaches its intended goal and, whether there is any regulatory body which checks how the funds are utilised? ... (Interruptions)

श्री अर्जुन राम मेघवाल : मैडम, कंपनीज एक्ट के नियमों के नियम 135 के तहत सोशल कारपोरेट रेस्पॉन्सिबिलिटी का प्रावधान किया गया है।... (व्यवधान) उसके तहत कंपनियों को अपने प्रोफिट का दो परसेन्ट खर्च करने का प्रावधान रखा गया है। माननीय सदस्य ने जो पूछा है कि कुछ कंपनियों ने इस पर खर्चा नहीं किया है तो इसकी गान्टरिंग कैसे करते हैं। देश में जो रजिस्ट्रार ऑफ कंपनीज आर.ओ.सी. हैं, उन्होंने अब तक लगभग 496 कंपनियों को नोटिस दिया है।... (व्यवधान) नोटिस देने के बाद जो ऑन-कंप्लायंस की रिपोर्ट आयेगी, उसके बाद कार्रवाई करेंगे। इसमें प्रक्रिया थोड़ी लम्बी है, लेकिन बहुत सी कंपनियों ने और पी.यू.सी.जे. ने खर्चा करना शुरू कर दिया है। अभी एक ही साल चुका है और उसकी प्रगति काफी अच्छी है। ... (व्यवधान)

SHRIMATI KIRRON KHER : I would like to thank the hon. Minister. I would like to also say that an assessment of CSR expenditure of 7,334 companies for the year 2014-15 indicates that 4,195 companies did not incur any expenditure on CSR. ... (Interruptions) PSUs are the bigger defaulters than private companies. The reasons given by the companies for not spending, includes 'suitable implementing agency not found', 'inability to formulate well-conceived CSR policy', etc. ... (Interruptions)

In this regard, what are the initiatives taken by the National Foundation for Corporate Social Responsibility, NfCSR, which is the apex national institution that aims to facilitate the corporate sector to work in partnership with various organisations for active contribution towards sustainable growth and development? ... (Interruptions)

श्री अर्जुन राम नेधवला : महोदय, मैं माननीय सदस्य को आपके मध्यम से बताना चाहता हूँ कि 226 पी.यू.सी. कंपनियाँ हैं, जिनमें से 142 कंपनियों ने एक्सपेंडिचर किया है और 84 कंपनियों ने कोई एक्सपेंडिचर नहीं किया है।... (व्यवधान) हमने सभी शो-कांज नोटिस भेजा है, शो-कांज नोटिस भेजने के बाद कंपनीज एक्ट में जो प्रावधान है, उसमें यह है कि हम क्यों नहीं कर रहे हैं, यह डिस्क्लोजर करने का है।... (व्यवधान) अगर हमें ऐसा लगेगा तो शो-कांज नोटिस का जो प्रावधान है, भेचुरल जस्टिस का प्रावधान हमें देना पड़ेगा, उन्हें सुनना पड़ेगा।... (व्यवधान) यदि उसमें बाद लगेगा कि हमें कंपनीज एक्ट में 134(ए) की तहत कुछ अनियमितताएँ थी हैं तो निश्चित रूप से उन पर आने करवाई सुनिश्चित की जाएगी।... (व्यवधान)

श्री निशिकान्त दुबे : अध्यक्ष महोदय, सी.एस.आर. किसी सरकार के माइक्रो की रणनीति नहीं थी जोशिया की स्टैंडिंग कोमिटी, जिसका मैं मैनबर था, गि.महताब, श्री गुरुप्रसाद ससंगुता और श्री चरवंत सिन्हा की शोध ने आधार पर यह सी.एस.आर. बना।... (व्यवधान) सीएसआर के पीछे जो कारण था, वह यह था कि उसमें जो शीवशन 135 (5) है, वह यह कह रहा है कि: "The extant provision under Section 135(5) that preference would be given to local areas and areas where the company operates, companies may also implement CSR at places other than local areas." लेकिन उसके पीछे जो उद्देश्य था कि हम जहाँ जिस एरिया से आते हैं, इन्फ्रस्ट्रक्चर से आते हैं, उन्नीसा से आते हैं, छत्तीसगढ़ से आते हैं, वहाँ माइनिंग बहुत होती है, लेकिन हम जहाँ के एरिया में कोई विकास नहीं होता है।... (व्यवधान) इसी कारण से यह सीएसआर का कॉन्सेप्ट आया था।... (व्यवधान)

महोदय, सरकार ने यह जो रिपोर्ट की है, इसमें कहा है, जैसे गेरा राज्य है झारखण्ड, इस देश का 40% माइन्स और मिनिंग्स जिस राज्य में है, वहाँ सीएसआर में खर्च मात्र 88 करोड़ रुपये हुआ है।... (व्यवधान) 8800 करोड़ रुपये यदि सीएसआर में कंपनियों ने खर्च किया है तो तभी राज्य में केवल 88 करोड़ रुपये खर्च हुआ है इसका मतलब यह है कि जिन चीजों के आधार पर हमने सेक्शन - 135(5) बनाया, उसका कोई भी क्रियान्वयन ठीक तरीके से नहीं हो रहा है।... (व्यवधान) दूसरा, ज्यादातर रुपये, लगभग 5500 करोड़ रुपये को ऑस-पास जो स्वच्छ भारत कोड में, कोरेडेशनल रिजल में या सोशली इम्पैक्टिबिलिटी में रहा है तो वह उन राज्यों में जा रहा है, जहाँ सीएसआर की आवश्यकता ही नहीं है, जो

राज्य अभीर हैं, वहां जा रहा है।... (व्यवधान) मेरा आपके माध्यम से सरकार से आग्रह है कि इस तरह की डिजिटल रीजिस्ट्रेशन के बाद, जिसके आधार पर यह सीएसआर बना है और जो हाई-लेवल कमेटी सरकार ने बनाई है, खास कर एफडीआई के आने के बाद, फॉरेन कंपनियों के लिए, जिसमें यह कहा गया कि क्लॉज़ 75 ऑफ सीएबी-18 और सैक्शन-384 ऑफ 2, इसके बारे में भारत सरकार क्या रवैया अपना रही है और इसका न्युचर का प्लान क्या है।... (व्यवधान)

श्री अर्जुन राम मेघवाल : अध्यक्ष महोदया, माननीय सदस्य ने वाकई बहुत अच्छा प्रश्न किया है कि जिस राज्य में जमीन गई, किसानों ने अपनी जमीन दी, उस राज्य में सीएसआर का पैसा खर्च नहीं हो कर किसी अन्य जगह पर खर्च हो जाए या जहां उनका कॉर्पोरेट ऑफिस है, वहां खर्च हो जाए तो यह वाकई चिंता का विषय है।... (व्यवधान) माननीय सदस्य का जो सुझाव है, सरकार उसके आधार पर आगे की जो रणनीति होगी, जब हम विभाग में रिब्यू करेंगे और जो पीयूसीए हैं, उनके लिए डीपीई बना हुआ है, वहां रिब्यू करेंगे, तो इनके सुझावों को अंगीकार कर के उसके अनुसार कार्रवाई करने का पूरा प्रयास किया जाएगा।... (व्यवधान)

श्री जगदम्बिका पाल : माननीय अध्यक्ष महोदया, यह बहुत महत्वपूर्ण प्रश्न है।... (व्यवधान) देश भी चाहे सार्वजनिक उपक्रम की कंपनियां हों, चाहे प्राइवेट कंपनियां हों, यह तय किया गया कि अगर वे लाभान्वित कमाती हैं, तो उस लाभ के अग्रेस्ट कम से कम कॉर्पोरेट सोशल रिस्पॉन्सिबिलिटी, उस क्षेत्र के विकास के दायित्व का निर्वहन वो प्रतिशत के रूप में करें।... (व्यवधान) यह ठीक है कि प्राइवेट कंपनियों को तो नोटिस दे रहे हैं, लेकिन जो पीएसयूए लाभ में हैं, ऐसे कितने पीएसयूए हैं, जिन्होंने पिछले तीन वर्षों में, यह सैक्शन - 135(6) सन् 2013 से शुरू हुआ है, अभी तक वो प्रतिशत सीएसआर खर्च नहीं किया है, ऐसी कौन-कौन सी सार्वजनिक उपक्रम की कंपनियां हैं।... (व्यवधान)

सांख्यिक आदर्श प्राप्त योजना में जो पैसा खर्च करने के लिए कहा गया, कितनी राशि सांख्यिक आदर्श प्राप्त योजना में खर्च हुई है।... (व्यवधान) मेरी जानकारी के हिसाब से कहीं भी, किसी भी सांख्यिक आदर्श गांव में कोई पैसा खर्च नहीं हुआ है।... (व्यवधान)

श्री अर्जुन राम मेघवाल : अध्यक्ष महोदया, जैसा मैंने जिक्र किया है कि कुल मिला कर 228 पीयूसी हैं। उनमें से 142 ने ही एक्सेडीचर किया है और 84 ने नहीं किया है।... (व्यवधान) माननीय सदस्य ने पूछा है कि उनके लिए आपने क्या किया है। हमने जो 496 नोटिसिज़ दिए हैं, उनमें प्राइवेट सेक्टर की कंपनियां भी सम्मिलित हैं।... (व्यवधान) प्राइवेट सेक्टर की कंपनियां अगर खर्च नहीं करेंगी, जिस क्षेत्र में वे लगी हैं या जिस क्षेत्र में किसानों की जमीनें गई हैं तो डीपीई - डिपार्टमेंट ऑफ पब्लिक सेक्टर एंटरप्राइजिज़, पीयूसी और हण्डल विभाग आदि सब मिल कर इसकी समीक्षा करेंगे।... (व्यवधान) इसका एक रिकॉर्ड तैयार हो रहा है। आने वाले समय में इसके सार्थक परिणाम आपको देखने को मिलेंगे।... (व्यवधान)

SHRI NAGENDRA KUMAR PRADHAN : My parliamentary constituency, Sambalpur, covers a number of mines and mineral industries. Implementation of CSR is a good step from the Government.

In my constituency, there are a number of industries and a lot of mining activities are going on there. ... (Interruptions) Thousands of families have been displaced in my constituency, they have lost their land and they have been suffering like anything. ... (Interruptions) But the CSR activity has not come to their rescue so far. ... (Interruptions)

So, I want to know from the Government as to whether a special drive will be conducted in areas where CSR activities have not been implemented so far... (Interruptions)

श्री अर्जुन राम मेघवाल : महोदय, मैं माननीय सदस्य को आपके माध्यम से बताना चाहता हूँ कि जो मैंने पहले कहा कि जो डिपार्टमेंट ऑफ पब्लिक इन्टरप्राइजेज (डीपीई) की गाइडलाइन्स हैं और जो हमारी, कारपोरेट अफेयर्स की गाइडलाइन्स हैं, उनके तहत जिन किसानों की जमीनें गयी हैं या जिस क्षेत्र में माइनिंग का काम हो रहा है और वहाँ ये सीएसआर का पैसा खर्च नहीं कर रहे हैं, हम उसको लागू करवाने का प्रयास करेंगे।... (व्यवधान)

Subject: Request for dropping of Assurances given in reply to SQ No. 141 dated 25.11.2016 (Supplementary by Smt. Kirron Kher, M.P. at Page Nos. 5 and 6) regarding "Corporate Social Responsibility".

On 25th November 2016, Smt. Kirron Kher and Shri Nishkant Dubey, M.Ps. addressed a Starred Question No. 141 to the Minister of Corporate Affairs. The contents of the Question along with the reply of the Minister is given in Appendix.

2. During the discussion, Smt. Kirron Kher, M.P., raised the following Supplementary Question to the Minister of Corporate Affairs:-

"Madam Speaker, out of the total Rs. 11,883 crore that has to be spent for Corporate Social Responsibility, companies have only spent Rs. 8,803 crore in the year 2014-15. While it is evident that there is a serious issue of non-compliance, it is crucial to monitor how the money allocated to Corporate Social Responsibility is utilized...

Therefore, will the Minister be pleased to state what mechanisms are put in place to evaluate the money spent by the companies as a part of Corporate Social Responsibility reaches its intended goal and, whether there is any regulatory body which checks how the funds are utilized?"

3. In reply, the Minister of Corporate Affairs inter-alia stated as follows:-

"After serving the notice, we will take action following the non-compliance Report. It is somewhat a long process, but many companies and PSUs have begun spending on this account. Presently, only one year has lapsed and the progress is very good."

4. Further, Smt. Kirron Kher, M.P., raised the following Supplementary Question to the Minister of Corporate Affairs:-

"I would like to thank the hon. Minister. I would like to also say that an assessment of CSR expenditure of 7,334 companies for the year 2014-15 indicates that 4,195 companies did not incur any expenditure on CSR... PSUs are the bigger defaulters than private companies. The reasons given by the companies for not spending, includes 'suitable implementing agency not found', 'inability to formulate well-conceived CSR policy', etc.

In this regard, what are the initiatives taken by the National Foundation for Corporate Social Responsibility, NCFCSR, which is the apex national institution that aims to facilitate the corporate sector to work in partnership with various organizations for active contribution towards sustainable growth and development?"

5. In reply, the Minister of Corporate Affairs inter-alia stated as follows:-

"We have served them show-cause notice. After the show-cause notice is served, there is provision for disclosure in the Companies Act on their part as to why they are not spending. After scrutinizing the reply of the show-cause notice, if we feel it proper, we will have to adopt the provision for natural justice and will have to give a hearing to them. After that if we find that some irregularities have been committed under Section 134(8) of the Companies Act, certainly we will ensure further action against them."

6. The above replies were treated as Assurances by the Committee and required to be implemented by the Ministry of Corporate Affairs within three months from the date of the reply but the Assurance are yet to be implemented.

7. In this regard, the Ministry of Corporate Affairs vide O.M. Nos. F.No.08/18/2017-CSR and F.No.08/19/2017-CSR both dated 26.08.2019 have stated as under:

"Ministry monitors compliance of CSR provisions by companies through examination of mandatory disclosures made by them in their Board Reports under provisions of Section 135 r/w Section 134(3)(a) of Companies Act, 2013 (Act). Whenever violation of CSR provisions is taken cognizance of, due process is followed for examining the matter in keeping with the principles of natural justice before attracting penal provisions for non-compliance.

For Financial Year 2014-15, based on inquiry made under the Act, sanction for prosecution has been accorded against 366 companies, including PSUs (Annexure-A). Under the Act, contravention of CSR provisions is compoundable offence, and so far, applications for compounding have been filed by 60 Companies (Annexure-B). The process of scrutiny and filing prosecution for non-compliance is a continuous one. Once prosecution is filed, matter becomes *sub-judice*, and it is for the Court to take the proceedings to their logical conclusion. Therefore, it is not possible to provide a time frame for conclusion of prosecutions."

8. In view of the above, the Ministry, with the approval of the Minister of State, Corporate Affairs, have requested the Committee to drop the Assurances.

The Committee may consider.

NEW DELHI:

DATED: 28/07/2020

List of Companies for whom penal action u/s 134(8) granted dated till date

S. No.	CIN No.	Name of Company
1	U74920DL2003PTC122546	PEREGRINE GUARDING PRIVATE LIMITED
2	U72200DL2005PTC136437	PLUTO SOFTWARE PRIVATE LIMITED
3	U74999HR2003PTC042654	PACE COMMODITY BROKERS PRIVATE LIMITED
4	U45201DL1995PTC173511	SMC INSURANCE BROKERS PRIVATE LIMITED
5	U74899DL1979PTC09897	SARDAR EXHIBITORS PVT LTD
6	U45201DL2005PTC135306	SHARDA BUILDWELL PRIVATE LIMITED
7	U27202DL1986PTC028513	RAPID ESTATES PRIVATE LIMITED
8	U51909MH2002PLC134767	COSMOS PRIME PROJECTS LIMITED
9	U80900MH1987GAT042663	G.D. BIRLA MEDICAL RESEARCH AND EDUCATION FOUNDATION
10	U01110MH1993PLC073268	AGRI-TECH (INDIA) LIMITED
11	U45303MH1998PTC130295	ETIICH INDIA PRIVATE LIMITED
12	U70101MH2002PTC135450	TRISTAR INFRASTRUCTURE PRIVATE LIMITED
13	U45200MH2005PTC153112	BEAM DEVELOPERS PRIVATE LIMITED
14	U27205MH2006PTC163558	C I Z JEWELLERY PRIVATE LIMITED
15	U51900MH1998PTC160561	ANITAS EXPORTS PRIVATE LIMITED
16	U01135CT2001SGC014660	GHATTISGARH RAIYA VAN VIKAS NIGAM LIMITED
17	U45203CT1997PTC013220	SMS SHIVNATH INFRASTRUCTURE PRIVATE LIMITED
18	U24117CT1984PLC002512	HIRA POWER AND STEELS LIMITED
19	U40109CT2004PLC016580	H. R. ENERGY LIMITED
20	U40300CT1996PTC011006	KHYATI ISPAT PRIVATE LIMITED
21	U45201CT1997PTC012395	AVINASH DEVELOPERS PRIVATE LIMITED
22	U55100CT2009PTC021098	R. K. ASSOCIATES & HOTELIERS PRIVATE LIMITED
23	U80302RJ2005PTC021082	BANSAL CLASSES PRIVATE LIMITED
24	U15499RJ1995PLC010856	BIKAJI FOODS INTERNATIONAL LIMITED
25	U51311RJ1980PTC002101	GANGAUR EXPORTS PRIVATE LIMITED
26	U171158J1980PLC002025	MODERN THREADS (INDIA) LIMITED
27	U74995RJ2003PTC018305	PINKCITY JEWELHOUSE PRIVATE LIMITED
28	U45201RJ2000PTC028378	HAVI INFRABUILD PROJECTS PRIVATE LIMITED
29	U67120RJ2004PTC019279	SANDEEP STOCKS PRIVATE LIMITED
30	U17118RJ1984PLC003175	SANGAM (INDIA) LIMITED
31	U74899RJ1987PLC028106	SECURE METERS LIMITED
32	U01122RJ1995PLC011153	SHIV AGREVO LTD.
33	U51219RJ2006PLC022427	STAR AGRIWAREHOUSING AND COLLATERAL MANAGEMENT LIMITED
34	U51101RJ1948PLC000752	UNIVERSAL TRADING CO. LTD.
35	U36011RJ1989PLC004945	VAIBHAV GLOBAL LIMITED
36	U80301RJ2009PTC028544	VIBRANT ACADEMY (INDIA) PRIVATE LIMITED
37	U15142RJ1987PLC004232	VIJAY SOLVEX LIMITED

38	U36011H12008PTC027839	WINAVAR JEWELS (INDIA) PRIVATE LIMITED
39	U271005J1997PTC032714	AHMEDABAD STRIPS PRIVATE LIMITED
40	U251106J1998PTC030272	AKS-AK PRECISION TUBES PRIVATE LIMITED
41	U25209G1998PTC011241	ALPHA PACKAGING PRIVATE LIMITED
42	U24100G1994PTC021470	AMILIFE SCIENCES PVT LTD
43	U24221G12003PTC042670	ANTIQUE MARBONITE PRIVATE LIMITED
44	U181010N1988PTC000365	ARLOSA INDUSTRIES PRIVATE LIMITED
45	U53112G12002PTC041448	AROTECH OPHTHALMICS PRIVATE LIMITED
46	U13209GA1968PTC000081	SHANTILAL KHUSHALDAS AND BROTHERS PRIVATE LIMITED
47	U29122GA1997PTC024833	SCHIFFER AND MENEZES INDIA PRIVATE LIMITED
48	U13309GA1964PTC010020	SALTI O DRES PRIVATE LIMITED
49	U65992GA1978U12000341	DHIRAJ INVESTMENTS COMPANY (A PRIVATE COMPANY WITH UNLIMITED LIABILITY)
50	U21014GA1995PTC02659	APEX PACKING PRODUCTS PRIVATE LIMITED
51	U70206GA1993PTC001450	SUNBRACE ESTATE DEVELOPERS PRIVATE LIMITED
52	U13209GA1974PTC000170	RAJAKAM N S BANDEKAR AND COMPANY PRIVATE LIMITED
53	U05005GA2000PTC04456	ATLAS FIS-FRIES PRIVATE LIMITED
54	U45201GA1987PTC000717	S N ASSOCIATES AND BUILDERS PRIVATE LIMITED
55	U748390J1993PLC004665	PSL CORROSION CONTROL SERVICES LIMITED
56	U09199G11990PLC039530	BUNDY INDIA LIMITED
57	U74999G11997PTC057320	CHEKIMATE SERVICES PRIVATE LIMITED
58	U24231G12005PTC042866	CHEMTEX MATERIALS PRIVATE LIMITED
59	U24231G12000PTC038025	CHOKSI ORGANICS PRIVATE LIMITED
60	U45201G12000PLC038035	CREATIVE IMPOCITY LIMITED
61	U51102MP1998PTC012813	ENTER JETELVISION PRIVATE LIMITED
62	U45205MP1995PTC010441	VINOD KUMAR SHU (A) CONSTRUCTIONS PVT LTD
63	U74243MP12003PTC035106	MAKCON INDUSTRIES PRIVATE LIMITED
64	U10002MP12003PTC016143	ARHANT COAL SALES (INDIA) PRIVATE LIMITED
65	U74231MP12005PTC017345	PRO LABORATORIES PRIVATE LIMITED
66	U51011MP12004PTC016855	MCS TRADING COMPANY PRIVATE LIMITED
67	U24295G11990PLC030923	GUARANT INSECTICIDE LIMITED
68	U24295G11990PTC013117	HI-SHINE INKS PRIVATE LIMITED
69	U45205G12000PTC037188	HYTECH SWEET WATER TECHNOLOGIES PRIVATE LIMITED
70	U24100G11986PTC039016	INDO COLCHEM PRIVATE LIMITED
71	U24119G12000PLC037603	JAY CHEMICAL INDUSTRIES LIMITED
72	U34239G11974PTC002632	K PAVEL CHEMO-PHARMA PRIVATE LIMITED
73	U25139G11997PTC012307	KHS MACHINERY PRIVATE LIMITED
74	U74439G11995PTC025193	KOSILAMBI MULTIFRED PVT LTD
75	U24230G11982PTC006620	KARROS PHARMA PRIVATE LIMITED
76	U20299G11995PTC030050	OLYMPIC LAMINATES PRIVATE LIMITED
77	U659106J1967PTC010038	PRASHANT CASTINGS PRIVATE LIMITED
78	U61100G11995PTC027875	R S-I KHAN LOGISTICS PRIVATE LIMITED
79	U20259G11983PLC030831	ROTEX AUTOMATION LIMITED

80	U05005AP1995PTC019973	SAI MARINE EXPORTS PRIVATE LIMITED
81	U45200TG2005PLC045493	VICTOR HOMES LIMITED
82	U51009TG2003PLC042096	KARVY COMTRADE LIMITED
83	U67120CH1999PLC022653	DR I T M LIMITED
84	U45301PB1993PTC013969	GIADHARI LAL CONSTRUCTIONS PRIVATE LIMITED
85	U28999PB1994PLC014935	MAHASHAKTI ENERGY LIMITED
86	U25110G1988PTC010340	RUBBERKING TYRES INDIA PRIVATE LIMITED
87	U10200G2006PTC048648	S. N. TRADELINK PRIVATE LIMITED
88	U76914G12007PTC051766	SIMPOLO VITRIFIED PRIVATE LIMITED
89	U24231G12001PTC039973	SPARSH BIO-TECH PRIVATE LIMITED
90	U24231G1988PTC011143	STANDARD PESTICIDES PRIVATE LIMITED
91	U24231G1989PTC013141	SUDEEP PHARMA PRIVATE LIMITED
92	U51100G1989PLC012428	SURYA EXIM LIMITED
93	U24232G1996PTC029694	TATVA CHINTAN PHARMA CHEM PRIVATE LIMITED
94	U21019G1901PTC063258	THE UPPER INDIA COUPER PAPER MILLS COMPANY PRIVATE LIMITED
95	U40108G1994PTC021688	TRADEX POLYMERS PVT LTD
96	U70109MH1995PTC087954	DREAMHOUSE CONSTRUCTIONS PRIVATE LIMITED
97	U29290MH2005PTC154033	V U B ENGINEERING PRIVATE LIMITED
98	U63032MH2002PLC136714	DEEP WATER SERVICES (INDIA) LIMITED
99	U36910MH1987PTC042259	AARTI JEWELLERS PRIVATE LIMITED
100	U27239MH1985PTC037680	ALPS REMEDIES PRIVATE LIMITED
101	U65010MH1986PTC039201	IND-FINANCE AND SECURITIES TRUST PRIVATE LIMITED
102	U29290MH1984PTC034409	COTTOR PLANTS (INDIA) PVT LTD
103	U45102MH2001PTC191675	ACME HOUSING INDIA PRIVATE LIMITED
104	U74899DL1980PTC010915	SODD AND SODD BUILDERS PRIVATE LIMITED
105	U74899DL1995PTC067666	SUMMIT APARTMENTS PRIVATE LIMITED
106	U15113PL1985PLC021149	HPM CHEMICALS AND FERTILIZERS LIMITED
107	U28937HR2000PTC036809	GLEN APPLIANCES PRIVATE LIMITED
108	U70101DL1998PTC091859	SAM INDIA BUILTWELL PRIVATE LIMITED
109	U24231DL1985PLC020270	GULSHAN CHEMICALS LIMITED
110	U74899DL1985PTC022807	IGM PRIVATE LIMITED
111	U01111DL2003PLC123426	HYDRIC FARM INPUTS LIMITED
112	U15124OR1985PLC001701	FALCON MARINE EXPORTS LIMITED
113	U45202OR1993PLC003328	RAILAXMI CONSTRUCTION LIMITED
114	U50300OR1998PTC005249	SHREE BALAJI ENGINCONS PRIVATE LIMITED
115	U74140DL1901PTC010544	HOLTEC CONSULTING PVT. LTD.
116	U74899DL1974PTC007267	INTEROCEAN SHIPPING (INDIA) PRIVATE LIMITED
117	U31900DL1991PLC044602	GLOBAL ENGINEERS LIMITED
118	U51909DL1985PLC022238	U AND I VAULTS LTD
119	U74990DL2002PTC114966	IMPRESSIONS SERVICES PRIVATE LIMITED
120	U45201DL2006PTC145785	CHA ENGINEERING AND CONSTRUCTION PRIVATE LIMITED
121	L40200DL1968PLC005189	30MANY CERAMICS LIMITED

122	U51101DL2007PTC158112	JYOTI STRIPS PRIVATE LIMITED
123	U72900 - R2074PTC039817	HIS IT SERVICES(INDIA) PRIVATE LIMITED
124	U74899DL2000PTC108625	INTERNATIONAL CYLINDERS PVT.LTD.(TRAN.FROM HARYANA TO DELHI)
125	U90000DL1997PTC098574	SMEC (INDIA) PRIVATE LIMITED
126	U74899DL1965PTC094511	NT (INDIA) PRIVATE LIMITED
127	J74920HR2008PLC035976	JSI LIFESTYLE LIMITED
128	J45201DL2004PLC126345	SSG INFRA TECH PRIVATE LIMITED
129	L72900DL1986PLC079363	CLARION PROPERTIES LIMITED
130	U74999DL2005PTC134941	UNITED INFOPLANET PRIVATE LIMITED
131	U70101DL1997PTC053013	M S CONTRACTORS PRIVATE LIMITED
132	U74899DL1987PTC014011	VIKON ENGINEERS PRIVATE LIMITED
133	U15494DL2006PTC144773	T. H. J. NUTRIENTS PRIVATE LIMITED
134	J74899DL1995PTC060547	CHOICE CLOTHING COMPANY PRIVATE LIMITED
135	J74899DL2000PTC105785	TIRUPATI LPG INDUSTRIES PRIVATE LIMITED
136	L74899DL1985PTC066449	TRI-STAR PRODUCTS PRIVATE LIMITED
137	U90112DL2005PTC142340	LARS MEDICATE PRIVATE LIMITED
138	U74899DL2004PTC130138	SHIVAGAR BUILDERS PRIVATE LIMITED
139	U74899DL1995PTC094565	M S P DEVELOPMENTS LIMITED
140	U15201HR2004PTC056672	TODAY HOTELS PRIVATE LIMITED
141	J74899DL1991PTC044225	ANMOL POLYMERS PRIVATE LIMITED
142	U74899DL1985PTC071053	DENNY IMPEX PRIVATE LIMITED
143	U74899DL1978PTC009370	ATMA RAM PROPERTIES PVT LTD
144	U1711122004PTC011015	BEST CORPORATION PRIVATE LIMITED
145	U15311221986PTC001883	JAYA KISHNA FLOUR MILLS PRIVATE LIMITED
146	U1910122005PTC012396	SCM GARMENTS PRIVATE LIMITED
147	U65121121993PTC034225	SURAJ AGRO INFRASTRUCTURE (INDIA) PRIVATE LIMITED
148	U17111221979PTC006662	S P SPINNING MILLS PRIVATE LIMITED
149	U1711122005PTC011695	R B WOVENS PRIVATE LIMITED
150	U15421122006PLC012632	R.P.A. SUGAR MILLS LIMITED
151	J74220MH1964PTC0114022	GEO-CHEM LABORATORIES PRIVATE LIMITED
152	L71140MH1998PLC115704	CONCEPT MANAGEMENT CONSULTING LIMITED
153	U44201MH2004PTC0141835	RUKMJA BUILDERS PRIVATE LIMITED
154	U153102MH1964PTC013015	USHA GARMENTS MANUFACTURING COMPANY PRIVATE LIMITED
155	U30901MH2005PTC0157188	GOLDSTAR METAL SOLUTIONS PRIVATE LIMITED
156	L21098MH1955PLC055327	SUNDARAM MULTIPAF LIMITED
157	L65890MH1980PLC023334	VEER ENERGY & INFRASTRUCTURE LIMITED
158	J70200MH2007PTC167736	SRI CALPARKU REALTY PRIVATE LIMITED
159	U74999DL1995PTC088765	CHRISTIE'S INDIA PRIVATE LIMITED
160	U24110MH1984PTC044285	KODIKON PRIVATE LIMITED
161	U73100DL1988PTC095125	ALAN INFRASTRUCTURES PRIVATE LIMITED
162	U01221HR1995PTC092581	S CYLARC HATCHERIES PRIVATE LIMITED
163	U74899DL1982PTC013266	ATMA RAM BUILDERS PVT LTD

164	U72200DL2005PTC135755	K V AROMATICS PRIVATE LIMITED
165	U74899DL1984PTC019490	MALA KUMAR ENGINEERS PRIVATE LIMITED
166	U74899HL1995PTC045128	OPG SECURITIES PRIVATE LIMITED
167	U74899DL1991PTC042812	AARON BUILDTECH PRIVATE LIMITED
168	U21022DL1988PTC024258	SIDHARTH PAPERS PRIVATE LIMITED
169	U74899DL1995PTC074013	SIDHARTHA BUILDHOME PRIVATE LIMITED
170	U74899MH1981PTC025673	SANGHI OXYGEN (BOMBAY) PVT LTD
171	U36910MH1992PTC065056	EXCEL OVERSEAS PVT LTD
172	U29307MH1985PTC091037	SUDARSHAN SAUR SHAKTI PRIVATE LIMITED
173	U65910MH1995PTC085889	SHREYAS MOJAKHIA AND FAMILY ASSETS PRIVATE LIMITED
174	U45203MH2002PLC136550	ASHOKA-DSC KATNI BYPASS ROAD LIMITED
175	U29195MH1983PTC029123	HILDEN PACKAGING MACHINES PRIVATE LIMITED
176	U72300MH2007PTC171248	MAIL ORDER SOLUTIONS INDIA PRIVATE LIMITED
177	U31300MH1998PTC117239	PROFAB ENGINEERS PRIVATE LIMITED
178	U70101MH1994PTC079608	SENATOR REALTY PRIVATE LIMITED
179	U24221MH2001PTC130482	RAYESHIA COLOURS PRIVATE LIMITED
180	U24230MH1992PTC065825	GALENTIC PHARMA INDIA PVT LTD
181	U45200MH2005PTC152142	PRISTINE DEVELOPERS PRIVATE LIMITED
182	U74899MH2001PTC143329	PACKSYS GLOBAL (INDIA) PRIVATE LIMITED
183	U45200MH2004PTC145261	SEVEN ELEVEN CONSTRUCTION PRIVATE LIMITED
184	U92100MH2004PTC145870	SHAKUNTALAM TELEFILMS PRIVATE LIMITED
185	U51900MH1996PTC104216	AVEAN INTERNATIONAL PRIVATE LIMITED
186	U45102MH2001PTC130957	MILLENIUM DEVELOPERS AND PROMOTORS PRIVATE LIMITED
187	U45200MH1992PTC070103	NEEPA REAL ESTATES PRIVATE LIMITED
188	U74899DL1983PTC016594	SUVIDHA ENGINEERS INDIA PRIVATE LIMITED
189	U35922DL1959PTC003079	CEPCO INDUSTRIES PVT. LTD.
190	U24246DL2006PTC146600	BIO ACTION OF VEIDA RESEARCH PRIVATE LIMITED
191	U36999DL1998PTC097082	FRIGGLASS INDIA PRIVATE LIMITED
192	U72200DL2006PTC146069	OKAYA INFOCOM PRIVATE LIMITED
193	U62200DL2004PTC131855	FORUM AVIATION PRIVATE LIMITED
194	U74899DL1988PTC034172	FAIRAIL ENGINEERS PRIVATE LIMITED
195	U24233DL2004PTC131000	VAIDYA NUTRACEUTICALS PRIVATE LIMITED
196	U35921DL2004PTC130190	FIREFOX BIKES PRIVATE LIMITED
197	U24224GL2003PTC041119	ESSEN SPECIALITY FIRMS PRIVATE LIMITED
198	U65101GL1997PTC032360	FALCON PUMPS PRIVATE LIMITED
199	U67120GL2003PTC042121	FORTUNE GILTS PRIVATE LIMITED
200	U72100DL1973ULFC06898	PANCHSTEEL INVESTMENT COMPANY (A PVT.CO.WITH UNLIMITED LIABILITY)
201	U35122DL2007PTC170378	EICHER GOOD EARTH PRIVATE LIMITED.
202	U74899DL1987PTC027800	ADVANCE VALVES PRIVATE LTD
203	U74899DL1959PTC009018	A R CHADHA AND CO INDIA PVT LTD
204	U74210DL1999PTC089530	DENSO INTERNATIONAL INDIA PRIVATE LIMITED
205	U91990DL1970PLC008223	THE ASSOCIATED CHAMBERS OF COMMERCE AND INDUSTRY OF INDIA

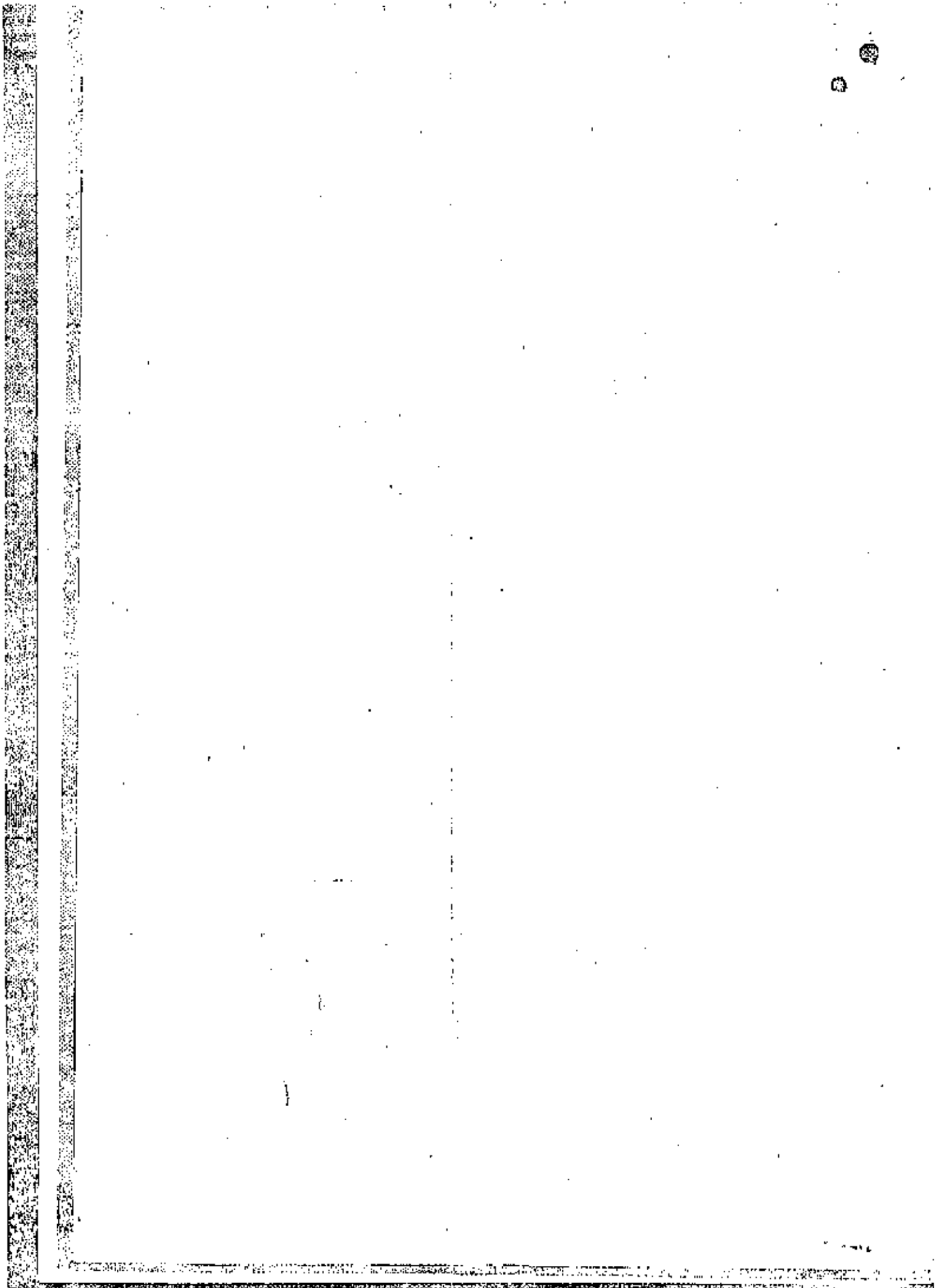
206	U74129DL1938PTC092544	CTRA INDIA LIMITED
207	U74699DL1595PTC072319	DELHI BUILDWELL PRIVATE LIMITED
208	U77899DL1983PTC092958	KAY AY FORGINGS PRIVATE LIMITED
209	U11346DL2003PTC0120118	LADUNJARI VALLEY SPRINGS INDIA PRIVATE LIMITED
210	U67199DL1002PTC0287614	ADWART HOLDINGS PRIVATE LIMITED
211	U74699DL1963PTC003695	ALEX PHARMACEUTICAL AND INDUSTRIAL CO. PVT LTD
212	U34102DL1985PTC034562	SAINIK MINING AND ALLIED SERVICES LIMITED
213	U74239DL1992PTC047245	AKHCOM PARENTERS (INDIA) LIMITED
214	U74809DL1983PTC015343	J. R. C. GRID ENGINEERS PRIVATE LIMITED
215	U31101DL1999PTC0102030	QZONE OVERSEAS PRIVATE LIMITED
216	U74899DL1994PTC057223	MAXOUR. MULTIMEDICALS LIMITED
217	U85112DL2008PTC0175476	TAXLA WEPCURE PRIVATE LIMITED
218	U45201DL2000PTC0147293	VIKLET BUILDWELL PRIVATE LIMITED
219	U51909DL2007PTC0166647	VEE GEE INDUSTRIAL ENTERPRISES PRIVATE LIMITED
220	U74059DL1997PTC080305	SENSE HARYANA PRIVATE LIMITED
221	U59025HR1896PTC038936	HB STOCK HOLDINGS LIMITED
222	U74399DL1981PTC000714	SRI KALISWAMI FIBREWORKS PRIVATE LIMITED
223	U72300DL1995PTC057004	GALLY TECHNOLOGIES INDIA PRIVATE LIMITED
224	U72150DL1998PTC033703	ADUMIND ENG. NEEDLING PRIVATE LIMITED
225	U72300DL1993PTC089804	SOURCEFLOW INDIA PRIVATE LIMITED
226	U72300DL1995PTC056672	EAGLE SOFTWARE INDIA PRIVATE LIMITED
227	U16002DL2000PTC044869	CYBERJAMAN BPO COMPANY PRIVATE LIMITED
228	U72300DL1985PTC061084	DATA PATTERNS (INDIA) PRIVATE LIMITED
229	U72106DL1990PTC010090	S.R. BABYANAN ENGINEERS PRIVATE LIMITED
230	U72171DL1982PTC009459	EAGLE PRESS PRIVATE LIMITED
231	U72106DL1995PTC050175	HYUNDAI STEEL INDIA PRIVATE LIMITED
232	U29130DL1997PTC007656	METRO FM INDIA LIMITED
233	U52321DL1986PTC004589	HYUNDAI MOTORS PRIVATE LIMITED
234	U51200DL1987PTC006428	NEWSMEN ASSOCIATES LTD
235	U45200DL1997PTC002315	WISDOM HOUSING AND PROPERTIES PRIVATE LIMITED
236	U72106DL1995PTC055798	SARITH FERRO ALLOYS (INDIA) PRIVATE LIMITED
237	U72106DL1995PTC055058	RECTI NAD CART. TIMBERS PRIVATE LIMITED
238	U34101DL1998PTC050531	SCETEX PETROCHEMICALS LIMITED
239	U31100DL1995PTC0025104	GUJYA POWER INFRASTRUCTURE LIMITED
240	U95099WD1990PTC0120211	EMERALD COMPANY LIMITED
241	U85191WD1995PTC051055	APL PVA EXPORT PVT. LTD
242	U15570WD1985PTC044001	ASANSOL JOINTLINE & PACKAGING CO PRIVATE LIMITED
243	U22219WD1984PTC032938	SWAPNA PRINTING WORKS PVT LTD
244	U10300WD1919PTC032965	GHANASHYAM MISRA SONS PVT LTD
245	U85119WD1995PTC0104048	INSTITUTE OF NEUROSCIENCES KOLKATA
246	U45200WD1990PTC0150912	PAIAR PULP FRAGMA TECH. PARK PRIVATE LIMITED
247	U34200MH1983PTC023670	ICPA HEALTH PRODUCTS LTD

248	U519X9MH1993PTC014134	JAYAL EXPORTS PRIVATE LIMITED
249	U11101MH2008PTC183100	IGOPL OFFSHORE PRIVATE LIMITED
250	U24211MH1988PTC005770	EXON LABORATORIES PRIVATE LIMITED
251	U18100MH1969PTC014432	BOMBAY KNITTING PRIVATE LIMITED
252	U32109MH1985PTC017091	E.O.S POWER INDIA PRIVATE LIMITED
253	U90001MH2004PTC150156	AG ENVIRO INFRA PROJECTS PRIVATE LIMITED
254	U37100MH1991PTC003054	GEECY ENGINEERING PRIVATE LIMITED
255	U29141TN1984FTC010913	M/S.PORE ELEVATOR INDIA PRIVATE LIMITED.
256	U93090TN1956GAP003009	M/S.TINNVELLY DIOCESAN TRUST ASSOCIATION
257	U72100TN2006RTC059421	M/S.L&T THALES TECHNOLOGY SERVICES PRIVATE LIMITED
258	U63040TN1970PTC005875	M/S.GAY TRAVELS PRIVATE LIMITED
259	U33111TN1982PTC009802	M/S.PAR FORMULATIONS PRIVATE LIMITED
260	U03409TN1990PTC018701	M/S.RAMESH FLOWERS PRIVATE LIMITED
261	U17111TN1983PLC009973	M/L.L.S.MILLS LIMITED
262	U28099TN2005PTC059773	M/S.PMI ENGINEERING EXPORTS PVT LTD
263	U65991TN2007PLC064133	M/S.TVS CAPITAL FUNDS LIMITED
264	U17111TN2005PTC095138	M/S.THENI GURU KRISHNA TEXTILE MILLS PRIVATE LIMITED
265	U74210TN1987PTC014366	M/S.FICHTNER CONSULTING (INDIA) LIMITED
266	U74140TN2000PLC049197	M/S.MAYERIC SYSTEMS LIMITED
267	U25199TN1890PTC019380	COASTAL RUBBER EQUIPMENT LIMITED
268	U31900TN1975PTC009962	TAG CORPORATION PRIVATE LIMITED
269	U74210TN2002PTC048568	M/S.SATHIAPAL ENGINEERS (INDIA) LIMITED
270	U99090TN1998PTC040720	M/S.DORNMAKARA INDIA PRIVATE LIMITED
271	U52599TN1991PTC020361	M/S.FINANCIAL SOFTWARE AND SYSTEMS PRIVATE LIMITED
272	U74110TN1993PLC034327	M/S. BHANDARI FOILS & TUBES LIMITED
273	U70101TN1990PTC100510	M/S.CHOICE TRADING CORPORATION PVT LTD
274	U85100DL2003PTC134212	M/S. NITHIYE GLOBAL SOLUTIONS PVT. LTD.
275	U65912TN1972PTC006240	M/S.VGP HOUSING PRIVATE LIMITED
276	U17101TN1979PTC008034	M/L.ELECT.ALLOY SPECIAL STEEL CASTINGS PVT LTD
277	U15127TN1982PTC009153	M/L.AGRO PRODUCE BROKERS PVT LTD
278	U28931TN1986PLC012728	M/S. BUTTERFLY GANDHIMATHI APPLIANCES LIMITED
279	U15549TN1994PLC028672	M/S. TEJASEVI AASHRAM LIMITED
280	U73100TN1988NPL015686	M/S. AIDE ET ACTION INDIA PVT LTD
281	U17115TZ1992PLC003798	K G DENIM LIMITED
282	U36999TZ1992PLC003862	ROOTS MITTICLEAN LIMITED
283	U17111TZ2007PTC013690	SRI SANKARI YARNS PRIVATE LIMITED
284	U17111TZ1982PTC001195	SIVARAJ SPINNING MILLS PRIVATE LIMITED
285	U17111TZ1980PTC000935	SRI SHANMUGAVEL MILLS PRIVATE LIMITED
286	U17111TZ1998PTC008633	SRI MATHA SPINNING MILLS PRIVATE LIMITED
287	U17111TZ1995PTC005944	ADISANKARA SPINNING MILLS PRIVATE LIMITED
288	U17111TZ1988PTC002240	SRI VELAYUDHASWAMY SPINNING MILLS PRIVATE LIMITED
289	U17111TZ1993PTC004480	PRABHU SPINNING MILLS PRIVATE LIMITED

290	U32111OR1989PTC02145	SUDHAN SPINNING MILLS PRIVATE LIMITED
291	U35311KIL2007PTC020422	Sugarcane Mills Pvt Ltd
292	U35510KIL1976FLC02820	Surbhi Medical Foundation
293	U35910KIL1950FLC010648	SML Finance Limited
294	U51430FL1901PTC055978	Thiruvai Sand and Gravel Pvt Ltd
295	U6712DKL1997FLC027027	TND Securities Ltd
296	U91200KIL1901FLC006649	Malabar Methodist Syrian Christian Evangelistic Association
297	U13100OR1978PTC020579	TARINI MINERALS PRIVATE LIMITED
298	U45201OR1990FLC009529	TITRAL BUILDERS LIMITED
299	U55101OR2005PTC009726	T.R. RESOURCES PRIVATE LIMITED
300	U27102OR2003PTC007752	SRAJUJAIN AND CO. PRIVATE LIMITED
301	U154950KIL1967FLC004851	OMOR AND FLOUR MILLS LIMITED
302	U33100OR2005PTC020106	R.C. PRADHAN MINERAL PRIVATE LIMITED
303	U48201OR1956FLC004639	A.L.D.A.S. ASSOCIATES LIMITED
304	U70010OR1968PTC025577	HI-TECH ESTATES AND PROMOTERS PRIVATE LIMITED
305	U74142OR2001PTC005624	SIRI CONSULTANCY PRIVATE LIMITED
306	U46700OR2000PTC005217	SIRI DURGA CONDEV PRIVATE LIMITED
307	U133090OR2000PTC010079	FORTUNE ASSOCIATES PRIVATE LIMITED
308	U35110OR1980FLC004432	KALINGA HOSPITAL LIMITED
309	U31000OR2000PTC010554	KALINGA MINING CORPORATION PRIVATE LIMITED
310	U51030WB1994FLC024630	LAL TRADES & AGENCIES PRIVATE LIMITED
311	U51903WB1988FLC035358	RENSON TRADERS LIMITED
312	U51105WB1993PTC054375	BRABOURNE COMMERCE PRIVATE LIMITED
313	U73215WB1987PTC037939	SWAPNA PRINTING WORKS PVT LTD
314	U51311WB1996FLC087826	MAAZAR RETAIL LIMITED
315	U67120WB1997PTC084253	REWOK INDUSTRIES LIMITED
316	U7200WB2001PTC092677	RGA SOFTWARE SYSTEMS PRIVATE LIMITED
317	U7200WB2010SCC140706	WEST BENGAL TEXT BOOK CORPORATION LIMITED
318	U51105WB1993PTC036302	BIHARATI VANIYA EASTERN PRIVATE LIMITED
319	U52195WB1999PTC088598	STRANGER AJIJO PRIVATE LIMITED
320	U51101WB2007FLC117031	RIKA GLOBAL IMPEX LIMITED
321	U51005WB2003PTC0101205	LAXMINARAYAN VYAPARI PRIVATE LIMITED
322	U51909WB1955PTC022142	DHAKSAT ENGG CO PVT LTD
323	U15410WB2007FLC092881	RAJKUDYOS PRIVATE LIMITED
324	U51909WB1994PTC065456	MA-ELP MARKETING PRIVATE LIMITED
325	U64246WB2005PTC010308	RSH GLOBAL PRIVATE LIMITED (formerly known as M/s. RAJMASAGER HERBALS PRIVATE LIMITED)
326	U48032WB2004FLC033219	WEST BENGAL WASTE MANAGEMENT LIMITED
327	U45201WB2005PTC0101268	G.M. ENCLAVE PRIVATE LIMITED
328	U35853WB1997FLC065605	CHARTERED FINANCE & LEASING LTD.
329	U40209WB1966FLC224116	SOMANY CERAMICS LIMITED
330	U74889DL1991PTC045812	AARON BEIJITTECH PRIVATE LIMITED

331	U1511UP1986PTC003258	INDP GLOBALS PRIVATE LIMITED
332	U24231UP1978PLC004583	ADVANCE STEEL TUBES LIMITED
333	U11101AS1962SGC001104	Assam Gas Company Limited
334	U51410AS2007SGC009410	DNP Limited
335	U1410FAS1983SGC002045	Assam Mineral Development Corporation Limited
336	U7511JAS1965SGC001246	Assam Industrial Development Corporation Limited
337	U51900MH1995PTC091868	Herodes Power Systems Private Limited
338	U45200MH2007PTC168182	Mahaavir Universal Homes Private Limited
339	U63000MH1991PLC061452	Raj Shipping Agencies Limited
340	U29193MH1998PTC113548	Crel Explosive Industries Private Limited
341	U64200MH2002PLC136575	Lantias Satellite Services Limited
342	U74900MH2007PTC172715	Matrix Waste Management Private Limited
343	U51420MH2002PTC136512	Navri Steel Traders Private Limited
344	U55200MH1946PTC004954	Parati Hotels Private Limited
345	U67190MH1999PLC119009	Centumdirect Limited (new name- EBXCASH WORLD MONEY LIMITED)
346	U24110MH1978PLC020373	Amarjyot Chemical Limited
347	U33100MH2005PTC153754	BHALANI BIOMEDICALS PRIVATE LIMITED
348	U01130MH1986PTC038852	BEEI SHEETAL RESEARCH PRIVATE LIMITED
349	U51909MH2003PTC139083	TRIAD EXPORTS PRIVATE LIMITED
350	U51900MH1978PTC020773	I AHMED & COMPANY (COLD STORAGE& EXPORTS) PRIVATE LIMITED
351	U67120MH1988PTC045894	DINDAYAL COMMODITIES PRIVATE LIMITED
352	U72000MH1995PLC053292	INNOWAVE OF INFRASTRUCTURES LIMITED
353	U28992MH1979PTC021250	RIGHT TIGHT FASTNERS PRIVATE LIMITED
354	U01300MH1976SGC018990	MAHARASHTRA STATE SEEDS CORPORATION LIMITED
355	U17291MH2007SGC1195489	INDIA UNITED TEXTILE MILL LIMITED
356	U65990MH1989GC0053462	BOI SHAREHOLDING LIMITED
357	U67120MH1979GC0002484	CENTBANK FINANCIAL SERVICES LIMITED
358	U45203MH2008PTC178804	DK INFRASTRUCTURE PRIVATE LIMITED
359	U51900MH1989PTC051209	HEMANT TOOLS PRIVATE LIMITED
360	U24200MH1999PTC130863	RAMDEV CHEMICAL PRIVATE LIMITED
361	U45202MH1982PTC027549	GUIND(F)CHA CONSTRUCTION PRIVATE LIMITED
362	U29240MH2000PTC134853	SPARKLE ENGINEERS PRIVATE LIMITED
363	U63011MH1991PLC060658	PREMIER TRANSPORT LIMITED
364	U18101MH2007PTC171384	KARMATEX APPARELS PRIVATE LIMITED
365	U24111MH1989PTC050267	FLEXIB (PRIVATE) LIMITED
366	U45200MH2004PTC145472	ANISHA CONSTRUCTIONS PRIVATE LIMITED

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List of Companies for whom compounding application have been filed

Annexure- B
(Please see page no. 35)

S. No.	CIN	Company Name
1	U72300TN1993PTC088604	M/S.SOURCEHOV INDIA PRIVATE LIMITED
2	U29130TN1996PTC035709	M/S.AUMUND ENGINEERING PRIVATE LIMITED
3	U72200TN2005PTC056872	M/S. EAGLE SOFTWARE INDIA PRIVATE LIMITED
4	U27101TN2005PTC055788	M/S.SAKTHI FERRO ALLOYS (INDIA) PRIVATE LIMITED
5	U45201TN2007PTC062315	M/S.WISDOM HOUSING AND PROPERTIES PRIVATE LIMITED
6	U01200TN1973PLC006338	M/S.NEWSMEN ASSOCIATES LIMITED
7	U79141TN1984FTC010913	M/S.KONE ELEVATOR INDIA PRIVATE LIMITED.
8	U63040TN1970PTC005875	M/S.GAY TRAVELS PRIVATE LIMITED
9	U05110TZ2000PTC009378	K.P.R. SUGAR MILL LIMITED
10	U17111TZ2005PTC011696	R.B.WOMENS-PRIVATE LIMITED
11	U05121TZ1993PTC004129	SURAJ AGRO INFRASTRUCTURE (INDIA) PRIVATE LIMITED
12	U17111TZ2004PTC011016	BEST CORPORATION PRIVATE LIMITED
13	U18101TZ2006PTC012698	SCM GARMENTS PRIVATE LIMITED
14	U17115TZ1992PTC003798	K.G.DENIM LIMITED
15	U45201PB1993PTC013989	Girdhari Lal Constructions Private Limited
16	U67120CH1999PLC023681	Dr. I.T.M Limited
17	U27106CH1990PTC010640	S.R. Parvatham Engineers Private Limited
18	U86600DL1995PTC172311	SMC Insurance Brokers Private Limited
19	U72200DL2005PTC136437	Photo Software Private Limited
20	U74920DL2003PTC122546	Peregrine Guarding Private Limited
21	U45201DL2005PTC135306	Sharda Buildwell Private Limited
22	U27202DL1986PTC026513	Rapid Estates Private Limited
23	U74999HR2003PTC042654	Pace Commodity Brokers Private Limited
24	U70101DL1998PTC091859	Sam India Buildwell Private Limited
25	U15494DL2006PYC144770	TM Nutrients Pvt Ltd
26	U74899DL1995PTC063947	Choice Clothing Company Pvt Ltd
27	U74899DL1995PTC071061	Benny Impex Pvt Ltd
28	U74899DL1978PTC009370	Alma Ram Properties
29	U74899DL2005PTC134941	United Infoplanet Pvt Ltd
30	U33112DL2005PTC143640	Lars Medicare Pvt Ltd
31	U74899DL1965PTC004911	Int Trade Pvt Ltd
32	U74930DL2002PTC114966	Impressions Service Pvt Ltd
33	U51101DL2007PYC158112	Jyoti Strips Pvt Ltd
34	U74899DL1995PTC067666	Summit Apartments Pvt Ltd
35	U74899DL1995PTC066449	Vega Industries Pvt Ltd
36	U74899DL2000PTC105785	Tirupati Lpg Industries Pvt Ltd
37	U34231DL1985PLC020170	Gulshan Chemicals Ltd

38	U74899DL2006PTC108329	Internet Cral Cylinders Ltd
39	U51905DL1985FLG022238	U and I valls Ltc
40	U74899DL2006PTC145785	ZIA engineering and construct on Pvt Ltd
41	U70105DL1998PTC091013	M6 Contractors pvt ltd
42	U81905DL1991PLG044632	Global Engineers Limited
43	U74899DL1996PLG081955	mef developments Limited
44	U75100DL1998PTC095175	Aler Infrastructures Private Limited
45	U74899DL1987PTC013265	Agrim Ram Builders Private Limited
46	U72200DL2005PTC135755	KY Aviation Private Limited
47	U74899DL1994PTC019490	Mate Ramani Engineers Private Limited
48	U74899DL2004PTC130330	Shivsagar Builders Private Ltd
49	U74899DL1995PLG074013	Sidhartha Buildhome Private Limited
50	U21012DL1986PTC024260	SIDHARTH PAPERS Private Limited
51	U79437HR2002PTC036805	Aler Appliances Private Limited
52	U45703HR2004PTC056672	Today Hotels Private Limited
53	U01323HR1995PTC032281	Skyline Hatcheries Private Limited
54	U74899HR1995PTC045123	Opt Securities Private Limited
55	U74899DL1988PTC016504	Suvikha Engineers Private Limited
56	U72200DL2005PTC146059	Okaya Infocom Private Limited
57	U88922DL1999PTC005079	Coops Industries Private Limited
58	U74899DL1988PTC034172	Falraji Engineers Private Limited
59	U74899DL1963PTC003395	Alok Pharmaceutical and Industrial Company Private Limited
60	U50300DL1998PTC005349	Shree Babaji Engineers Private Limited

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**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. 141
ANSWERED ON FRIDAY THE 25th NOVEMBER, 2016/
AGRAHAYANA 4, 1938(SAKA)**

CORPORATE SOCIAL RESPONSIBILITY

QUESTION

***141. SHRIMATI KIRRON KHURRA:
SHRI NISHIKANT DUBEY:**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether companies, both public and private sector are required to spend certain percentage of their profit on welfare/ development activities, as part of Corporate Social Responsibility (CSR) and if so, the details thereof;
- (b) the funds utilised and major activities undertaken by various Public Sector Undertakings (PSUs) and private sector companies under the CSR during the last three years, company type-wise;
- (c) the number of Gram Panchayats provided CSR funds under Sansad Adarsh Gram Yojana, State-wise;
- (d) whether instances of non-compliance of CSR Policy Rules, 2014 guidelines have been reported during the above period, if so, the details thereof and the corrective action taken by the Government thereon; and
- (e) whether the Government has stressed the need for efficient implementation of CSR, and if so, the details thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

कारपोरेट कार्य मंत्री

(श्री अरुण जेटली)

(a) to (e): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN ANSWER TO PART (a) TO (e) OF LOK SABHA
STARRED QUESTION NO. 141 FOR 25TH NOVEMBER, 2016 REGARDING
CORPORATE SOCIAL RESPONSIBILITY.**

(a): Section 135 of the Companies Act 2013, mandates every company above the specified thresholds of turnover, or net worth, or net profit to spend at least two per cent of the average net profits earned during three immediately preceding financial years, in pursuance of Corporate Social Responsibility (CSR).

(b): An assessment of CSR expenditure of 7334 companies, for which information has been compiled for the year 2014-15, indicates that 142 Public Sector Undertakings (PSUs) and 2997 Private Sector companies together have spent Rs. 8803 crore during 2014-15 as summarised below:

CSR Expenditure during 2014-15 (In Rs. Crore)

Sr. No.	Company Type	Total companies	No. of Companies with CSR expenditure	No. of Companies with no CSR expenditure	Actual CSR expenditure (In Rs. Crore) (2014-15)
1.	PSUs	226	142	84	2497
2.	Private Sector Companies	7108	2997	4111	6306
	Total	7334	3139	4195	8803

(c): CSR funds are permitted to be leveraged under various government programmes including the "Saansad Adarsh Gram Yojana". State-wise and Sector-wise CSR expenditures, including that in Rural Development are at Annexures I and II.

(d): Show cause notices have been issued by Registrars of Companies to 496 companies for non-compliance of section 135 read with section 134 (3) (c) of the Companies Act, 2013, and rules made thereunder.

(e): Yes, Madam. With a view to facilitate implementation of CSR by companies in compliance with provisions of Companies Act, 2013, and rules made thereunder, the Ministry has issued clarificatory circulars and FAQs on 18.06.2014 and 12.01.2016 respectively.



Annex -I

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.141
STATE/UT-WISE CSR PROJECTS UNDERTAKEN DURING FY 2014-15

Sl. No.	States	Actual CSR expenditure (in Rs. Crore)	Sl. No.	States	Actual CSR expenditure (in Rs. Crore)
1	Maharashtra	1101.71	20	Bihar	15.08
2	Gujarat	291.63	21	Kerala	57.25
3	Tamil Nadu	446.98	22	Himachal Pradesh	5.29
4	Karnataka	363.05	23	Goa	24.29
5	Rajasthan	251.98	24	Manipur	1.35
6	Uttar Pradesh	123.14	25	Arunachal Pradesh	10.45
7	Andhra Pradesh	167.85	26	Chandigarh	0.69
8	West Bengal	243.32	27	Meghalaya	1.80
9	Madhya Pradesh	176.41	28	Sikkim	0.41
10	Delhi	139.75	29	Tripura	0.34
11	Haryana	107.62	30	Nagaland	0.08
12	Orissa	214.31	31	Pondicherry	1.10
13	Jammu & Kashmir	74.60	32	Andaman & Nicobar Islands	0.81
14	Chattisgarh	275.37	33	Daadar & Nagar Haveli	1.83
15	Telangana	88.53	34	Daman & Diu	20.04
16	Uttarakhand	24.53	35	Lakshadweep	0.59
17	Punjab	23.71	36	Mizoram	0.16
18	Assam	106.84	37	Others*	4353.17
19	Jharkhand	86.87		Total	8803.00

* Companies did not specify the name of State/UTs in particular, wherein the projects were undertaken

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.141
Development Sector wise CSR expenditures (FY 2014-15)

Sr. No.	Subject in Schedule VII	CSR Expenditure (In ₹ Crores)
1.	Health / Eradicating Hunger, Poverty & Malnutrition / WASH	2245.58
2.	Education/ Differently Abled/ Livelihood	2728.11
3.	Gender Equality / Women Empowerment / Old Age homes / Reducing Inequalities	325.96
4.	Environment & Animal Welfare	1212.63
5.	Heritage Art & Culture	187.20
6.	Encouraging Sports	259.64
7.	PM National Relief Fund	192.24
8.	Rural Development	1816.98
9.	Slum Development	122.75
10.	Swachh Bharat Kosh	121.47
11.	Clean Ganga Fund	19.25
12.	Any other fund.	36.31
13.	Other Sectors of Schedule VII (incl. Technology Incubator and Benefits to named sectors, Adm. Overheads, Contribution to Corpus)	305.50
14.	Others (*)	159.36
	Total.	8603.00

* A total of Rs. 159.36 Crore was not accounted for as some companies didn't mention the entire CSR activities undertaken against their Actual CSR Spend.

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Question No. 141.

Shrimati Kirron Kher.

(Q. 141)

SHRIMATI KIRRON KHER : Madam Speaker, out of the total Rs. 11,883 crore that has to be spent for Corporate Social Responsibility, companies have only spent Rs. 8,803 crore in the year 2014-15. While it is evident that there is a serious issue of non-compliance, it is crucial to monitor how the money allocated to Corporate Social Responsibility is utilised. ... (Interruptions)

Therefore, will the Minister be pleased to state what mechanisms are put in place to evaluate whether the money spent by the companies as a part of Corporate Social Responsibility reaches its intended goal and, whether there is any regulatory body which checks how the funds are utilised? ... (Interruptions)

श्री अर्जुन राम मेघवाल : मैडम, कंपनीज एक्ट के नियमों के नियम 135 के तहत सोशल कारपोरेट रेस्पॉन्सिबिलिटी का प्रावधान किया गया है।... (व्यवधान) उसके तहत कंपनियों को अपने प्रॉफिट का दो परसेंट खर्च करने का प्रावधान रखा गया है। माननीय सदस्य ने जो पूछा है कि कुछ कंपनियों ने इस पर खर्च नहीं किया है तो इसकी मानिट्रिंग कैसे करते हैं। देश में जो रजिस्ट्रार ऑफ कंपनीज आर.ओ.सी. है, उन्होंने अब तक लगभग 496 कंपनियों को नोटिस दिया है।... (व्यवधान) नोटिस देने के बाद जो नॉन-कम्प्लायंस की रिपोर्ट आयेगी, उसके बाद कार्रवाई करेंगे। इसमें प्रक्रिया थोड़ी लम्बी है, लेकिन बहुत सी कंपनियों ने और सी.यू.सी. ने खर्च करना शुरू कर दिया है। अभी एक ही साल हुआ है और उसकी प्रगति काफी अच्छी है।... (व्यवधान)

SHRIMATI KIRRON KHER : I would like to thank the hon. Minister. I would like to also say that an assessment of CSR expenditure of 7,334 companies for the year 2014-15 indicates that 4,195 companies did not incur any expenditure on CSR. ... (Interruptions) PSUs are the bigger defaulters than private companies. The reasons given by the companies for not spending, includes 'suitable implementing agency not found', 'inability to formulate well-conceived CSR policy', etc. ... (Interruptions)

In this regard, what are the initiatives taken by the National Foundation for Corporate Social Responsibility, NFCSR, which is the apex national institution that aims to facilitate the corporate sector to work in partnership with various organisations for active contribution towards sustainable growth and development? ... (Interruptions)

श्री अर्जुन राम भेधवाल : महोदया, मैं माननीय सदस्य को आपके माध्यम से बताना चाहता हूँ कि 226 पी.यू.सी. कंपनीज हैं, जिनमें से 142 कंपनियों ने एक्सपेंडिचर किया है और 84 कंपनीज ने कोई एक्सपेंडिचर नहीं किया है।... (व्यवधान) हमने उन्हें शो-कॉज नोटिस भेजा है, शो-कॉज नोटिस भेजने के बाद कंपनीज एक्ट में जो प्रावधान है, उसमें यह है कि हम क्यों नहीं कर रहे हैं, यह डिस्क्लोजर करने का है।... (व्यवधान) अगर हमें ऐसा लगेगा तो शो-कॉज नोटिस का जो जवाब आयेगा, नेचुरल जस्टिस का प्रावधान हमें देना पड़ेगा, उन्हें सुनना पड़ेगा।... (व्यवधान) यदि उसके बाद लगेगा कि इन्होंने कंपनीज एक्ट में 134(8) के तहत कुछ अनियमितताएं की हैं तो निश्चित रूप से उन पर आगे कार्रवाई सुनिश्चित की जाएगी। ... (व्यवधान)

श्री निशिकान्त दुबे : अध्यक्ष महोदया, सी.एस.आर. किसी सरकार के माइंड की उपज नहीं थी। फाइनेंस की स्टैंडिंग कमेटी, जिसका मैं मੈम्बर था, मि. महताब, श्री गुरुदास वासगुप्ता और श्री यशवंत सिन्हा की सोच के आधार पर यह सी.एस.आर. बना।... (व्यवधान) सीएसआर के पीछे जो कारण था, वह यह था कि उसमें जो सेक्शन 135 (5) है, वह यह कह रहा है कि: "The extant provision under Section 135(5) that preference would be given to local areas and areas where the company operates, companies may also implement CSR at places other than local areas." लेकिन उसके पीछे जो उद्देश्य था कि हम लोग जिस एरिया से आते हैं, झारखण्ड से आते हैं, छडीसा से आते हैं, छत्तीसगढ़ से आते हैं, वहां माइनिंग बहुत होती है, लेकिन हम लोगों के एरिया में कोई विकास नहीं होता है।... (व्यवधान) इसी कारण से यह सीएसआर का कॉन्सेप्ट आया था।... (व्यवधान)

महोदया, सरकार ने यह जो रिपोर्ट दी है, इसमें कहा है, जैसे मेरा राज्य है झारखण्ड, इस देश का 40% माइन्स और मिनरल्स जिस राज्य में है, वहां सीएसआर में खर्च मात्र 86 करोड़ रुपये हुआ है।... (व्यवधान) 8803 करोड़ रुपये यदि सीएसआर में कंपनियों ने खर्च किया है तो हमारे राज्य में केवल 80 करोड़ रुपये खर्च हुआ है। इसका मतलब यह है कि जिन चीजों के आधार पर हमने सेक्शन - 135(5) बनाया, उसका कोई भी क्रियान्वयन ठीक तरीके से नहीं हो रहा है।... (व्यवधान) दूसरा, ज्यादातर रुपये लगभग 5600 करोड़ रुपये के आस-पास जो स्वच्छ भारत कोष में, वोकेशनल स्किल में या शोशली इकोनॉमिकली जा रहा है तो वह उन राज्यों में जा रहा है, जहां सीएसआर की आवश्यकता ही नहीं है, जो

राज्य अभीर हैं, वहां जा रहा है।... (व्यवधान) मेरा आपके माध्यम से सरकार से आग्रह है कि इस तरह की विक्रिपैरीज के बाद, जिसके आधार पर यह सीएसआर बना है और जो हाई-लेवल कमेटी सरकार ने बनाई है, खास कर एफडीआई के आने के बाद, फॉरेन कंपनियों के लिए, जिसमें यह कहा गया कि क्लॉज़ 75 ऑफ सीएवी-18 और सीएसआर-384 ऑफ 2, इसके बारे में भारत सरकार क्या रवैया अपना रही है और इसका फ्लुचर का प्लान क्या है।... (व्यवधान)

श्री अर्जुन राम मेघवाल : अध्यक्ष महोदया, माननीय सदस्य ने वाकई बहुत अच्छा प्रश्न किया है कि जिस राज्य में जमीन गई, किसानों ने अपनी जमीन दी, उस राज्य में सीएसआर का पैसा खर्च नहीं हो कर किसी अन्य जगह पर खर्च हो जाए या जहां उनका कॉर्पोरेट ऑफिस है, वहां खर्च हो जाए तो यह वाकई चिंता का विषय है।... (व्यवधान) माननीय सदस्य का जो सुझाव है, सरकार उसके आधार पर आगे की जो स्थानीय होगी, जब हम विभाग में रिव्यू करेंगे और जो पीयूसीज़ हैं, उनके लिए डीपीई बना हुआ है, वहां रिव्यू करेंगे, तो इनके सुझावों को अंगीकार कर के उसके अनुसार कार्रवाई करने का पूरा प्रयास किया जाएगा।... (व्यवधान)

श्री जगदम्बिका माल : माननीय अध्यक्ष महोदया, यह बहुत महत्वपूर्ण प्रश्न है।... (व्यवधान) देश की चाहे सार्वजनिक उपकरण की कंपनियां हों, चाहे प्राइवेट कंपनियां हों, यह तय किया गया कि अगर वे लागत कम होती हैं, तो उस लागत के अग्रेस्ट कम से कम कॉर्पोरेट सोशल रिस्पॉन्सिबिलिटी, उस क्षेत्र के विकास के दायित्व का निर्वहन दो प्रतिशत के रूप में करें।... (व्यवधान) यह ठीक है कि प्राइवेट कंपनियों को तो नोटिस दे रहे हैं, लेकिन जो पीएसयूज़ लाभ में हैं, ऐसे कितने पीएसयूज़ हैं, जिन्होंने पिछले तीन वर्षों में, यह सीएसआर - 135(5) सन् 2013 से शुरू हुआ है, अभी तक दो प्रतिशत सीएसआर खर्च नहीं किया है, ऐसी कौन-कौन सी सार्वजनिक उपकरण की कंपनियां हैं।... (व्यवधान)

सांसद आदर्श ग्राम योजना में जो पैसा खर्च करने के लिए कहा गया, कितनी राशि सांसद आदर्श ग्राम योजना में खर्च हुई है।... (व्यवधान) मेरी जानकारी के हिसाब से कहीं भी, किसी भी सांसद आदर्श गांव में कोई पैसा खर्च नहीं हुआ है।... (व्यवधान)

श्री अर्जुन राम मेघवाल : अध्यक्ष महोदया, जैसा मैंने जिज्ञासा किया है कि कुल मिला कर 228 पीयूसी हैं। उनमें से 142 ने ही एफडीआई किया है और 84 ने नहीं किया है।... (व्यवधान) माननीय सदस्य ने पूछा है कि उनके लिए आपने क्या किया है। हमने जो 496 नोटिसिज़ दिए हैं, उनमें प्राइवेट सेक्टर की कंपनियां भी सम्मिलित हैं।... (व्यवधान) प्राइवेट सेक्टर की कंपनियों अगर खर्चा नहीं करेंगी, जिस क्षेत्र में वे लगी हैं या जिस क्षेत्र में किसानों की जमीनें गई हैं तो डीपीई - डिपार्टमेंट ऑफ पब्लिक सेक्टर एंटरप्राइसिज़, पीयूसी और हमारा विभाग आदि सब मिल कर इसकी समीक्षा करेंगे।... (व्यवधान) इसका एक मैकेनिज्म तैयार हो रहा है। आने वाले समय में इसके सार्थक परिणाम आपको देखने को मिलेंगे।... (व्यवधान)

SHRI NAGENDRA KUMAR PRADHAN : My parliamentary constituency, Sambalpur, covers a number of mines and mineral industries. Implementation of CSR is a good step from the Government.

In my constituency, there are a number of industries and a lot of mining activities are going on there. ... (Interruptions) Thousands of families have been displaced in my constituency, they have lost their land and they have been suffering like anything. ... (Interruptions) But the CSR activity has not come to their rescue so far. ... (Interruptions)

So, I want to know from the Government as to whether a special drive will be conducted in areas where CSR activities have not been implemented so far...

(Interruptions)

श्री अर्जुन राम भेषवाल : महोदय, मैं माननीय सदस्य को आपके माध्यम से बताना चाहता हूँ कि जो मैंने पहले कहा कि जो डिपार्टमेंट ऑफ पब्लिक इन्टरप्राइजेज (डीपीई) की गाइडलाइन्स हैं और जो हमारी, कारपोरेट अफेयर्स की गाइडलाइन्स हैं, उनके तहत जिन किसानों की जमीनें गयी हैं या जिस क्षेत्र में माइनिंग का काम हो रहा है और वहाँ वे सीएसआर का पैसा खर्च नहीं कर रहे हैं, हम उसको लागू करवाने का प्रयास करेंगे।... (व्यवधान)

Appendix - VI

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 213

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3169 dated 05.12.2016 regarding "Promotion of Folk Art Forms".

On 5th December 2016, Shri Nalin Kumar Kateel, M.P., addressed an Unstarred Question No. 3169 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Culture vide O.M. F.No. 17-14/2016-ZCC dated 27th March 2017 have stated as under:-

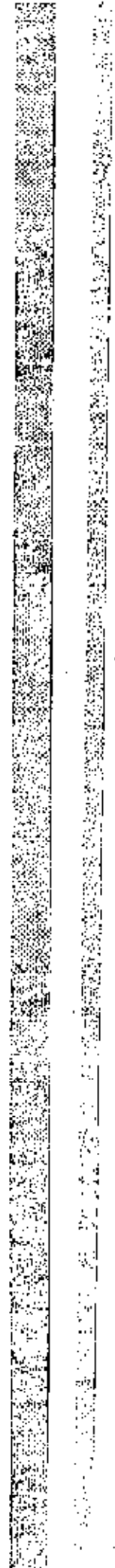
".....a similar reply was sent in response to a Rajya Sabha USQ No. 2423 answered on 07.12.2016 regarding Action Plan for Development of Cultural Centres. Now the Rajya Sabha Secretariat vide their communication has informed this Ministry that it has been decided not to treat the reply to the question as an Assurance and consequently, this Assurance stands deleted from the list of pending Assurances."

4. In view of the above, the Ministry, with the approval of the Minister of Culture, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 28/07/2020



Annexure

PROMOTION OF FOLK ART FORMS

3169. SHRI NALIN KUMAR KATEEL:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is aware that many of the rituals, cultural traditions, festivals, arts and folk arts are dying out and vanishing in the country;
- (b) if so, the details thereof and the steps taken by the Government to protect these cultural traditions folk arts, artists/artisans and to promote cultural development programmes;
- (c) whether the Government has conducted any study in this regard and if so, the details thereof;
- (d) the funds allocated and expenditure incurred in this regard during the last three years, State/UT-wise;
- (e) whether the Government has any proposal to open Regional offices/Cultural Centres for promotion and preservation of various cultural folk arts and tradition in the country; and
- (f) if so, the details thereof, State-wise?

ANSWER

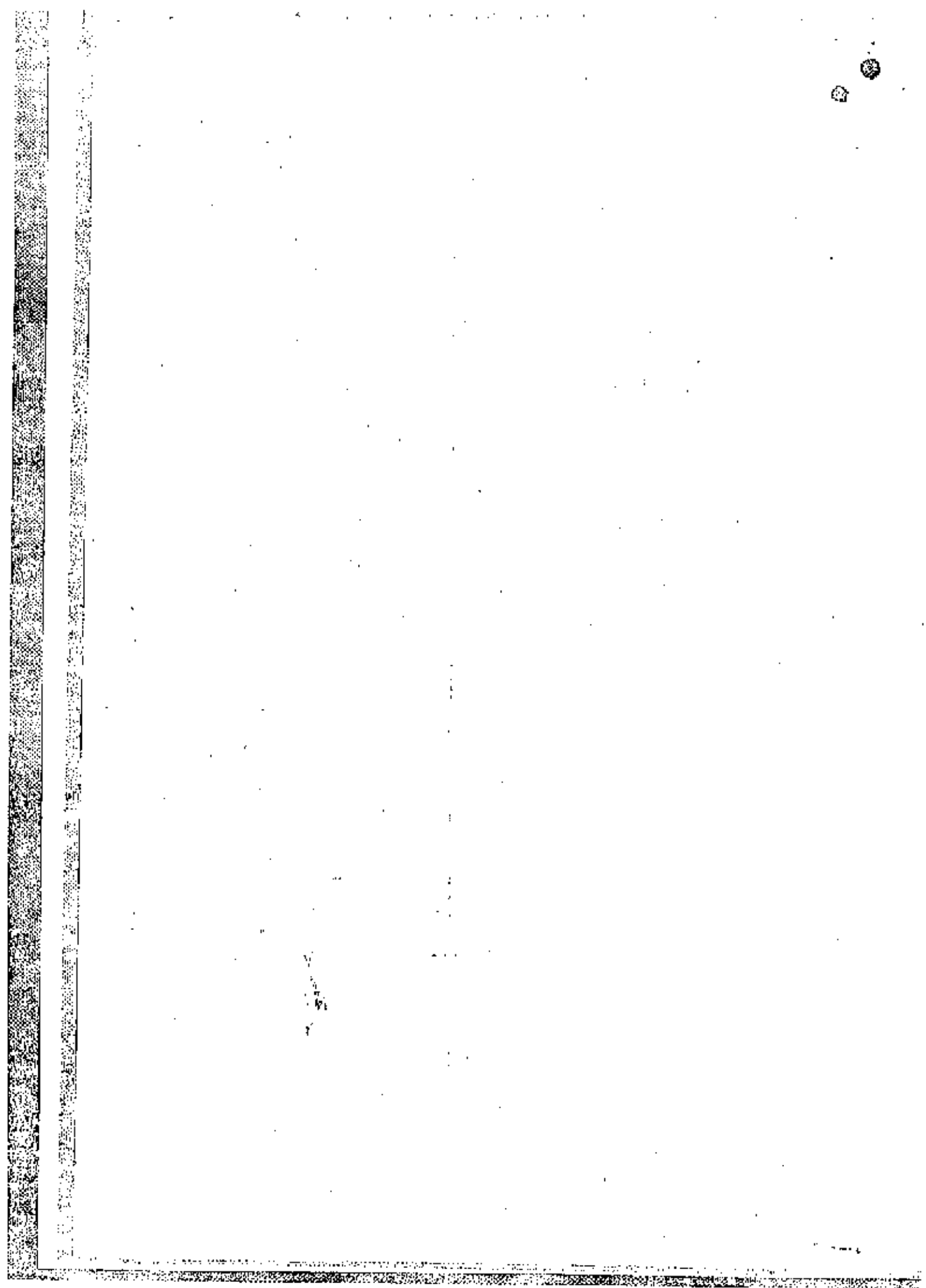
MINISTER OF STATE (I/C) FOR CULTURE AND TOURISM
(DR. MAHESH SHARMA)

(a) & (b) No, Madam. To protect and preserve various forms of art and folk art, cultural traditions, artists/artisans and to promote cultural development programmes, the Government of India has set up seven Zonal Cultural Centres (ZCCs) with headquarters at Patiala, Nagpur, Udaipur, Allahabad, Kolkata, Dimapur and Thanjavur. These ZCCs organize various cultural activities and programmes on regular basis and artists/artisans throughout the country are invited to participate in these festivals.

(c) No, Madam.

(d) Does not arise.

(e) & (f) The Government of India has initiated action for setting up of cultural sub-centres of these ZCCs in their member States as per agreed terms and conditions that include land free of cost and also their matching fund contribution. These cultural centres would be under the administrative control and supervision of the respective ZCCs. At present, no proposal for setting up of Regional Office/Cultural Centre in any member State of ZCC has been finalized.



Appendix - VII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 214

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3595 dated 07.12.2016 regarding "Pending Rail Line Projects In UP"

On 07 December, 2016, Shri Ajay Misra Teni, M.P., addressed an Unstarred Question No. 3595 to the Minister of Railways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways vide O.M.No.2017/W-II/PQL/48 dated 25.03.2019 have stated as under:-

"Out of the 22 Projects, DPRs have been prepared for 21 projects and for 01 projects, it is under preparation. Examination of the DPRs has been taken up and present status is attached (Annexure). New Line/Gauge Conversion/Doubling projects are included in budget every year subject to requisite clearances. After inclusion in budget, Zonal Railways are directed to prepare the Detailed Project Report (DPRs), which are then examined by Railway Board, NITI Aayog, Expanded Board for Railways and Cabinet Committee of Economic Affairs. The entire process takes considerable time and some of these factors are beyond control of Ministry of Railways due to which timeline for completion of DPR examined may not be projected. In view of the position brought out above, it may not be appropriate to keep this Assurance pending for long. Lok Sabha Sectt."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 28/07/2020

NEW DELHI

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Status of cases marked as ASSURANCE

S.No	Plan Head	Project	Present Status
1	New Line	Sahjanwa-Dohrihat	Detailed Project Report under examination.
2	New Line	Bahraich-Shravasti-Bansi-Khalilabad	Project sanctioned in Oct, 2018.
3	New Line	Meerut-Panipat	Detailed Project Report preparation taken up.
4	Gauge Conversion	Indara-Dohrihat	Project has been sanctioned and works taken up.
5	Gauge Conversion	Bahraich-Mailani incl byepass at Mailani	Detailed Project Report taken up.
6	Doubling	3rd line Mughalasnri-Allahabad	Project sanctioned in March, 2019.
7	Doubling	Jhansi-Khairat-Manikpur & Khairat-Bhimsen	Sanctioned in March, 2018.
8	Doubling	Yamuna Br.-Agra Fort With major Br at Yamuna river	Work sanctioned in March, 2017
9	Doubling	Iradatganj-Kunwadih - const of flyover	Detailed Project Report examination taken up.
10	Doubling	Naini-Iradatganj - Const. of flyover	Detailed Project Report examination taken up
11	Doubling	Jeonathpur - flyover	Detailed Project Report examination taken up
12	Doubling	Mathura-Murhesi-Rampur - flyover	Detailed Project Report examined and project dropped.
13	Doubling	Flyover at Aligarh	Detailed Project Report examination taken up
14	Doubling	Lalitpur-Birari with flyover at Lalitpur	Project sanctioned in Feb, 2017 and works taken up
15	Doubling	Burhwal-Gonda 3 rd line	Project sanctioned in November, 2017 and works taken up.
16	Doubling	Shahganj-Bhatni-Phephna-Indara, Mau-Sahaganj excl Mau-Indara	Project sanctioned in May, 2017 and works taken up
17	Doubling	Bhatni-Aurnihar with RE excl Mau-Indara	Works sanctioned in March, 2018
18	Doubling	Aurnihar-Jaunpur	Project sanctioned in July, 2017 and works taken up
19	Doubling	Barabanki-Akbarpur	Project sanctioned in September, 2017 and works taken up.
20	Doubling	Janghai-Pratapgarh-Amethi	Project sanctioned in November, 2017 and works taken up.
21	Doubling	Akbarpur-Jaunpur	Project sanctioned in August, 2017.
22	Doubling	Delhi-Shamli-Tapri incl SRE byepass	Detailed Project Report examination taken up

Assurance ca-@ etc.



GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3595
TO BE ANSWERED ON 07.12.2016

PENDING RAIL LINE PROJECTS IN UP

+ 3595. SHRI AJAY MISRA TENI:

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the under construction and pending rail line projects in Uttar Pradesh as on date;
- (b) the position of each such projects; and
- (c) the details of sources of funds and time limit for completion of projects in Uttar Pradesh?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAJEN GOHAIN)

(a) to (c): A Statement is laid on the Table of the House.



STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO.3595 BY SHRI AJAY MISRA TENI TO BE ANSWERED IN LOK SABHA ON 07.12.2016 REGARDING PENDING RAIL LINE PROJECTS IN UP.

(a) & (b) Railway projects are not sanctioned State wise. However, the details of under construction and pending rail line projects viz New Line, Gauge Conversion and Doubling projects falling fully/partially in the State of Uttar Pradesh are as under-

Sl. No.	Plan Head	Project	Year of sanction	Latest cost (₹ in cr.)	Exp as on 31.3.2016 (₹ in cr.)	Budget Allocation 2016-17 (₹ in cr.)			Present Status
						Gross Budgetary Support	Other sources		
1	New Line	Lalitpur-Satna, Rewa-Singrauli & Mahoba-Khajuraho	1997-98	3500	1014.96	400			i) Lalitpur-Tikamgarh (51 km) and Mahoba-Khajuraho (65 km) commissioned. ii) Tikamgarh-Muwai-Chhatrapur-Kharagapur -Khajuraho (114 km): Completed and train services introduced. iii) Khajuraho-Panna (74 km): Alignment passes through buffer Zone of Panna National Park and Gangesi Wild Life Sanctuary. Modified alignment finalised. iv) Panna-Satna (76.60 km): Land acquisition has taken up with state Government. v) Rewa-Sidhi (88.75 km): Earthwork

									and minor bridges taken up. vi) Sidhi-Singrauli (75 km): Preliminary works have been taken up.
2	New Line	Hathua-Shabri	2005-06	575	232.84	25			Hathua-Bethua Bazar (22 km) commissioned for pass. service on 30.10.2010. Work on Bhatat-Chauria section held up due to resistance by locals.
3	New Line	Chhitauni-Tumkahi Road	2008-07	535	47.39	25			Panyahwa to Chhitauni (3.7 km) completed. Land acquisition taken up in balance length.
4	New Line	Dooband (Muzaffargarh-Roorkee)	2007-08	700	255.11	10	10		The state govt of Uttarakhand is sharing 50% cost of this project. The work is held up due to abnormal increase in land rates by the state government.
5	New Line	Unakhar-Amriti	2012-13	968	32.89	60			Land acquisition taken up with State Govt.
6	New Line	Kapliwasta-Basti	2013-14	954	0.0001	10			Work included in 2013-14 subject to obtaining necessary approvals from Planning Commission. However, Planning Commission has turned down in principle approval for the project.
7	New Line	Asandnagar-Ghugli	2013-14	468	0.0001	1			Work included in 2013-14 subject to obtaining necessary approvals from Planning Commission. However,

8	New Line	Faizabad-Jaigarj via Raibareilly	2013-14	1242	0.0001	10		Planning Commission has turned down in principle approval for the project.
9	New Line	Main-Gharjpur-Tarighat	2015-18	845	0.0001	150.5		Work included in 2013-14 subject to obtaining necessary approvals from Planning Commission. However, Planning Commission has turned down in principle approval for the project.
10	New Line	Sahjanwa-Dohrighat	2016-17	743.54		0.02		Tender for major bridges at Tarighat on Ganga river finalised.
11	New Line	Bahraich-Shravasti-Bansi-Khalibabad	2016-17	1600		0.01	0.01	Finalised Project Report preparation taken up.
12	New Line	Meerut-Panipat	2016-17	2200		0.01	0.01	Detailed Project Report preparation taken up.
13	Gauge Conversion	Gonda-Bahraich	1997-98	248	173.68	50		53 km main line track linking completed and other works have been taken up.
14	Gauge Conversion	Ehojipura-Tanakpur via Pilibhit	2007-08	313	179.44	110		Ehojipura-Pilibhit (39 km): Completed and authorisation for passenger services received. Pilibhit-Tanakpur (63 km): 53 track linking completed.
15	Gauge Conversion	Lucknow-Pilibhit via Sitapur, Lakhimpur	2014-12	1061	143.18	250		Earthwork, major and minor bridges have been taken up.

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16 Gauge Conversion	Kaptanganj-Thawe-Siwan-Chhapra	1999-00	819	763.3	30	Kaptanganj-Thawe (99 km) and Siwan-Thawe (28.50 km) section completed and commissioned. Chhapra-Thawe: Entire section completed and goods trains has through passed in this section. Chhapra-Mashrak (40 km): Completed and authorisation for passenger services received.	
17 Gauge Conversion	Kanpur-Kasganj-Mathura & Kasganj-Bareilly-Lalkuan incl. MM for exin. From Bareilly to Lalkuan & Mandhana-Brahmavart (552.90 km)	1997-98	1819	1701.65	20	Main Gauge Conversion project completed and commissioned. ii) Mandhana-Brahmavart new line (8 Km): Earthwork & ballast supply have been completed and other works taken up	
18 Gauge Conversion	Indara-Dohrighat	2016-17	120		0.01	Detailed Project Report under scrutiny	
19 Gauge Conversion	Bahraich-Mailani incl bypass at Mailani	2016-17	1900		0.01	Detailed Project Report under preparation.	
20 Doubling	Upretia-Zafraabad (Balance 148 km) and MM for Raibareilly-Akbarpur (47 km) & Sultanpur-Amethi (29 km).	2006-07	2434	888.89	50	120 63	(i) Shiv nagar-Bandhuakalan (13 km): commissioned in Dec 2015. Sultanpur-Pakcheuli-Lambua (24 km): Commissioned in March 2016. Further, 18.5 km from Shivnagar to Agraipur commissioning in Sept' 16.

		Sultampur-Kadijpur (39 km)							Rairbilly-Akbarpur (47 km) & Sultampur-Arnehi (29 km); Sultampur-Kadijpur (39 km) : Earthwork & bridge works have been taken up.
21	Doubling	Lohita-Bhadol	2009-10	191	174.42	10	15	(i) Lohita-Sevapuri (17km) & Sevapuri-Bhadol (22 km)-Track linking completed. Electrification work taken up.	
22	Doubling	Pharpansu-Allahabad with new MM for bypass line between Northern Rly and NE Rly.	2009-10	185	86.97	19	40	Superstructure design for important bridge at Ganga finalised and agency fixed. Earthwork, bridge works have been taken up. The work is affected due to encroachment.	
23	Doubling	Bhadol-Janghal Rly and NE Rly.	2010-11	174	885.75	5	30	Bhadol-Mondh-Surawan (15 km) - commissioned in June 2016. Surawan-Janghal (15 km) - track linking completed. Electrification work is taken up.	
24	Doubling	Aurnthar-Mandusahi	2011-12	240	159.17	25	40	Aurnthar-Sarnath (24 km) completed and authorization received for opening of section for passenger service. Sarnath-Mandusahi (14.8 km) - Major bridge completed. Earthwork, blanketing, minor bridges have been taken up.	
25	Doubling	Utrina-Rairbilly	2011-12	342	198	10	50	Earthwork, minor and major bridges, have been taken up.	

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26	Doubling	Bhimson-Jhansi	2012-13	1269	251	10	400	Work on important Kaipi Bridge, Earthwork, major bridge taken up.
27	Doubling	Meerut-Muzaffarnagar	2012-13	377	166.16	25	100	Earthwork, major and minor bridges have been taken up.
28	Doubling	Chhapra-Ballia Patch Doubling	2012-13	544	23.12	5	175	Earthwork, major & minor bridges, blanketing work have been taken up.
29	Doubling	Raibareilly-Amethi	2013-14	385	0.61	15	30	Agency finalised and preliminary work taken up.
30	Doubling	Ghazipur-Aurnihar	2014-15	183	2.65	2	78	Aurnihar-Tataon (17 km). Earthworks, blanketing, major and minor bridges have been taken up.
31	Doubling	Ballia-Ghazipur	2015-16	447.56	0	10	200	Earthworks, blanketing, major and minor bridges have been taken up.
32	Doubling	Rosa-Sitapur Cantt-Burhwal	2015-16	1750	0	75	100	Tenders for earthwork & minor bridges invited by NER for 95 km. Further tenders of NR (80 km) portion for earthwork, minor bridges finalised.
33	Doubling	Alamnagar-Utredia	2015-16	132.7	0	2	30	Tenders for minor bridges and earthwork have been finalised. Tender for major bridge has been awarded.
34	Doubling	Muzaffarnagar-Tapi	2015-16	376.78	0	25	100	Tenders for earthwork, blanketing, & minor bridges awarded.
35	Doubling	Varanasi-Madhosingh-Allahabad	2015-16	750.56	0	35	150	Agency finalised and preliminary work taken up.

36	Doubling	Ramesh-Singrauli doubling	2015-16	1500	0	40	150	Tender for earthwork and minor bridge for 22 km awarded and agency fixed.
37	Doubling	Doubling of BHF-Chopra (Ranikhet-Chopra)	2015-16	53.29	0	5	20	Earthworks, blanketing, major and minor bridges have been taken up.
38	Doubling	Jhansi-Gina 3 rd line	2015-16	1162	22.53	50	120	4 tenders of earthwork, minor bridges & major bridges finalized.
39	Doubling	Mathura-Jhansi 3 rd line	2015-16	2498		20	250	Earthworks, blanketing, major and minor bridges have been taken up.
40	Doubling	Mathura-Palwal 4th line	2015-17	659	11.95	2	75	Work of minor bridges, earthwork and retaining wall taken up.
41	Doubling	3 rd line Mughalsarai Allahabad	2015-16	2330	0	40	250	Detailed Project Report under preparation.
42	Doubling	Byraes at Santia, Sitarapur, Mughalsarai, Allahabad, Etawah	2015-16	400	0	10	40	Combined Final Location Survey tender floated with Mughal Sarai, Allahabad 3 rd line again reopened.
43	Doubling	Domingarh-GXP-GXP Cantt-Kaunahi	2015-17	182.85	0	0.01	0.01	Work included in 2015-17 and preliminary works taken up.
44	Doubling	Jhansi-Khalra-Manikpur & Khalra-Bhimsen	2015-17	3000	0	0.01	0.01	Detailed Project Report examination taken up.
45	Doubling	Yamuna Br.-Agra Fort With major Br at Yamuna river	2015-17	107.75	0	0.01	0.01	Detailed Project Report examination taken up

46	Doubling	Aradiganj-Kumradin - Const of Flyover	2015 -17	1838 75	0	0.01	0.01	Detailed Project Report examination taken up
47	Doubling	Maini-Indraganj - Const. of Flyover	2015 -17	575.9 5	0	0.01	0.01	Detailed Project Report examination taken up
48	Doubling	Jeonathpur - Flyover	2015 -17	722.9 9	0	0.01	0.01	Detailed Project Report examination taken up
49	Doubling	Mahara Minhasi Rampur - Flyover	2015 -17	310	0	0.01	0.01	Detailed Project Report examination taken up
50	Doubling	Flyover at Aulgaon	2015 -17	1457. 88	0	0.01	0.01	Detailed Project Report examination taken up
51	Doubling	Lalitpur-Sikari with flyover at Lalitpur	2015 -17	360	0	0.01	0.01	Detailed Project Report examination taken up
52	Doubling	Bardwal-Gonda 2nd Type	2015 -17	822.4 5	0	0.01	0.01	Detailed Project Report examination taken up
53	Doubling	Shinganjy-Bhatni- Pachina-Indara, Nau-Sahaganj excl Mau-Indara	2015 -17	922.8 4	0	0.01	0.01	Detailed Project Report examination taken up
54	Doubling	Bhatni-Arnaha with RF excl Mau-Indara	2015 -17	936	0	0.01	0.01	Detailed Project Report examination taken up
55	Doubling	Aurhara-Jaurpur	2015 -17	509	0	0.01	0.01	Detailed Project Report examination taken up
56	Doubling	Barabanki-Abarpur	2015 -17	1200	0	0.01	0.01	Detailed Project Report examination taken up
57	Doubling	Jasgaon-Pratapgarh- Aonethi	2015 -17	700	0	0.01	0.01	Detailed Project Report examination taken up

18	Doubling	Jamjaur-Tanda	2018-17	831	0	0.01	0.01	Detailed Project Report examination taken up	✓
9	Doubling	Delhi-Sharni-Tapri Incl SRZ bypass	2018-17	1500	0	0.01	0.01	Detailed Project Report examination taken up	✓

c): Every Railway project requires a number of clearances from various Ministries and Departments of State/Central Governments. These, inter-alia, include clearances inherent to land acquisition, forestry clearance and permission for passing from departments like National Highway Authority of India, Public Works Department, Irrigation canals etc, which are part of project execution. Process of seeking the approvals/clearances and land acquisition causes delay completion of the projects. In addition, as per the prevailing system, funds are allocated on yearly basis, based the Gross Budgetary Support from Ministry of Finance and internal generation. As most of these factors are beyond control of Ministry of Railways, timeline for completion of these projects cannot be decided.

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MEMORANDUM No. 215

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4617 dated 15.12.2016 regarding "Scheme to Energy Security Programme."

On 15 December, 2016, Shri PR. Senthil Nathan, Shri P.R. Sundaram and Smt. V. Sathya Bama, M.Ps. addressed an Unstarred Question No. 4617 to the Minister of Power. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Power vide O.M. No. 1/2/2017-PG dated 25 February, 2019 have inter-alia stated as under:-

"Award for transmission scheme of Banaskantha Solar Park (700MW) has already been awarded and the same is under implementation matching with commissioning of above Solar Park. Further, Connectivity & Long term Access application for other Solar Parks in Madhya Pradesh is an on-going process which are based on the commercial requirements of Solar Park Developers. Details of Solar Parks in Madhya Pradesh (as on 31.12.2018) as intimated by MNRE, is tabulated as under:

SL. No.	Name of Solar Park	Solar Projects	Remarks
1.	Rewa Solar Park, Madhya Pradesh Capacity: 750 MW	20 nos. bidders have participated in the RFP process. Bid opened & reverse auction started on 09.02.2017. The projects (three units each of 250 MW) were awarded to the following successful bidders: M/s Mahindra Rs 2.979 per unit M/s Acme Rs 2.97 per unit M/s Solenergi Rs 2.974 per unit Tariff will be escalated by 5 paise from 2 nd year to 15 th year. The levelized Tariff over 25 years is Rs. 3.30 per Unit. LOA of project have been issued on	Around 280 MW of Solar projects has been commissioned.

		<p>21.02.2017 accordingly FPA and other Agreements signed on 17/04/2017, 100% land handed over to the selected bidders.</p> <p>Construction work at all three sites has started.</p> <p>Unit 1 SPD, Mahindra Renewables Private Limited has commissioned 40.80 MW of cumulative capacity.</p> <p>Unit 2 SPD, 200 MW has been commissioned by M/s Acmg.</p> <p>Unit 3 SPD, 40 MW has been commissioned M/s Arshan Energy Ltd.</p>	
2.	Neemuch-Mandsaur Solar Park Capacity: 700 MW	<p>Phase-I: 250 MW at Mandsaur Solar projects developed by NTPC.</p> <p>Phase-II: 450 MW at Neemuch</p> <p>Phase-I EPC contracts were awarded by NTPC in the month of March 2015 to M/s BHEL:50 MW M/s Lanco:2X50 MW M/s Vikram Power:50 MW & M/s Tata Power:50 MW</p> <p>250 MW Mandsaur Solar Project has achieved COD in Sep-2017. 100% power being supplied to the MPPMCL.</p> <p>RFP has been issued for development of 2x170 MW and 1x150 MW solar park at Neemuch.</p> <p>Preparation of Solar Park DPR and contractual documents is under progress. Power from Neemuch Park would be supplied to MPPMCL and West Central Railways.</p>	<p>250 MW Mandsaur Solar Project has been completed. Commercial Operation started from Sep-2017.</p> <p>Preparation of Solar Park DPR and contractual documents is under progress.</p>
3.	Agar Solar park MP Capacity: 550 MW	<p>RFP for solar projects has been released online on 8th October, 2018. 1x200 MW and 1x350 MW solar park s proposed for Agar.</p> <p>Preparation of solar park DPR and contractual documents is under progress. Power from Agar Park would be supplied to MPPMCL and West Central Railways. In this regard ToR has also been signed with Railways.</p>	<p>Preparation of solar park DPR and contractual documents is under Progress.</p>
4.	Shajapur Solar Park Capacity:500 MW	<p>RFP for solar projects has been released online on 8th October, 2018</p> <p>Preparation of solar park DPR and contractual documents is under progress. Power from Agar Park would be supplied to MPPMCL and West</p>	<p>Preparation of solar park DPR and contractual documents is under</p>

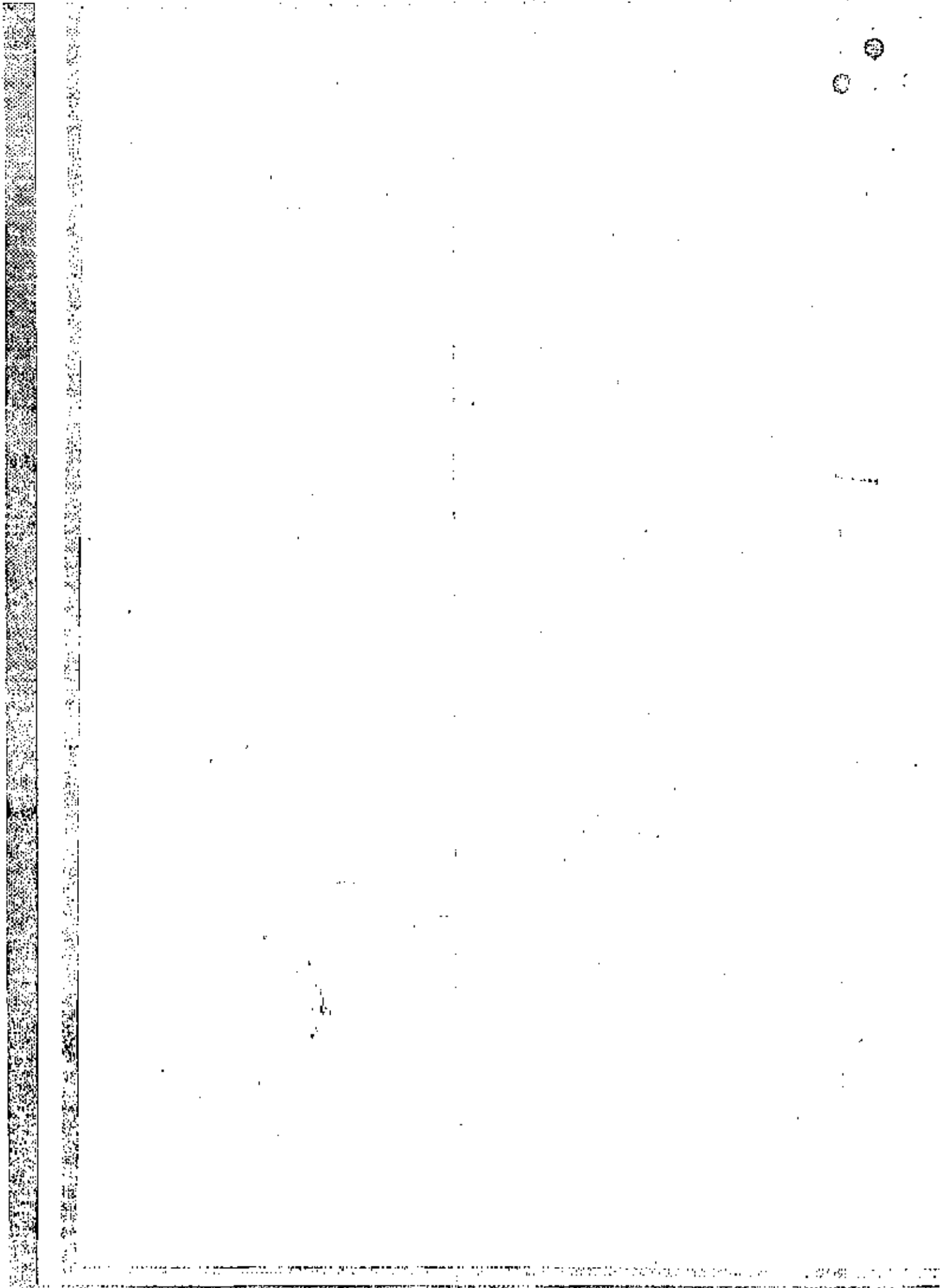
		Central Railways. In this regard ToR will be signed with Railways and issue of RFP is expected soon.	Progress.
5.	Morena (Chambal) Solar park Capacity:250 MW	Base line survey is being carried out in Morena, to ascertain the land parcels for establishing a 250 MW Solar park.	Finalization of land is under progress

4. In view of the above, the Ministry with the approval of Minister of State (I/C) for Power, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED : 28/07/2020



Armesure

LOK SABHA
UNSTARRED QUESTION NO.4617
TO BE ANSWERED ON 15.12.2016

SCHEME TO ENERGY SECURITY PROGRAMME

**4617. SHRI PR. SENTHIL NATHAN;
SHRI P.R. SUNDARAM;
SHRIMATI V. SATHYA BAMA;**

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Union Government has any plans to expedite the "Green Corridor" projects to provide Grid Connectivity for green energy in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Union Government has any special component scheme to provide support to States to implement the energy security programmes;
- (d) if so, the details thereof and the funds allocated during the last three years, State/ year-wise; and
- (e) the financial assistance received from the external funding agencies and International organizations to improve the energy security in the country, State/UT wise?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) to (e) : In order to facilitate integration of large scale renewable generation capacity addition, a comprehensive scheme including Intra-State and Inter-State transmission system has been identified as a part of "Green Energy Corridors". Intra-State Transmission System is being implemented by respective State Transmission Utilities (STU) and Inter-State Transmission System is being implemented by POWERGRID.

Further, to integrate solar parks with the grid, Ministry of Power assigned POWERGRID to implement Inter-State transmission scheme for evacuation from eight (8) solar parks (7200 MW). Transmission scheme for six (6) solar parks (5750 MW) is already under implementation (Ananthapuram (1500 MW), Davagada (2000 MW), Rewa (750 MW), Bhadla-III (500 MW), Bhadla-IV (250 MW), Essel Saurya (750 MW)). Tender issued for Banaskantha Solar Park (700 MW), whereas Long Term Access (LTA) application for other MP solar park from the developer is awaited.

To evacuate power from the renewable capacity addition in renewable rich States (Andhra Pradesh, Gujarat, Himachal Pradesh, Karnataka, Maharashtra, Rajasthan, Madhya Pradesh and Tamil Nadu), transmission system strengthening, both Intra State and Inter State, along with setting up of Renewable Energy Management Centre (REMC) and the control infrastructure is being implemented under Green Energy Corridors (GEC).

For the funding of green energy corridors in both intra and Inter State transmission projects, under the framework of cooperation between Govt. of India and Govt. of Germany, KfW Germany is providing soft loan to the tune of Euro One billion. Intra State transmission schemes under GEC are to be funded as 20% equity of the State Govt., 40% grant from National Clean Energy Fund (NCEF) and 40% soft loan, whereas, the Inter State transmission schemes are to be funded as 30% equity by PGCIL and 70% as soft loan.

For Inter-state transmission projects pertaining to Part A, B and C of Green Energy Corridor, loan agreement for financial assistance of Euro 500 million from KfW, Germany has been signed by PGCIL and the projects are likely to be completed by 2018. Further, for implementation of transmission schemes under Green Energy Corridor-Part D, Powergrid has taken loan from ADB.

For Intra-state transmission projects under Green Energy Corridor, the States of Tamil Nadu, Rajasthan, Himachal Pradesh, Andhra Pradesh, Gujarat and Madhya Pradesh have signed the loan agreements from KfW, Germany for financial assistance of Euro 76 million, Euro 49 million, Euro 57 million, Euro 68 million, Euro 114 million and Euro 124 Million respectively.

MEMORANDUM No. 216

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 878 dated 07.02.2017 regarding "Welfare of Transgenders"

On 07 February, 2017, Shri Konda Vishweshwar Reddy, M.P., addressed an Unstarred Question No. 878 to the Minister of Social Justice and Empowerment. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Social Justice and Empowerment vide O.M. No. P.13011/5(11)/2016.DP.III dated 13.11.2017 have stated as under:-

"An Inter Ministerial Committee has been constituted to pursue implementation of the Expert Committee's recommendation. In addition, the Government has introduced a Bill "The Transgender Persons (Protection of Rights) Bill, 2016" in the Lok Sabha on 02.08.2016. Accordingly, this factual information was provided in reply to the Parliament Question. The Ministry is of the view that the same does not constitute an Assurance, being only factual information."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Social Justice and Empowerment, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 28/07/2020

NEW DELHI



GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA

Annexure

UNSTARRED QUESTION NO. 878
TO BE ANSWERED ON 07.02.2017

WELFARE OF TRANSGENDERS

878. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has any proposal to enact any law for ensuring the welfare and development of the transgender community in the country;
- (b) if so, the details and salient features thereof;
- (c) the steps taken by the Government to ensure speedy implementation of Supreme Court judgement on transgender rights;
- (d) the amount sanctioned and spent so far under various schemes; and
- (e) the details of States that have implemented schemes for ensuring the rights of transgenders in the country?

ANSWER

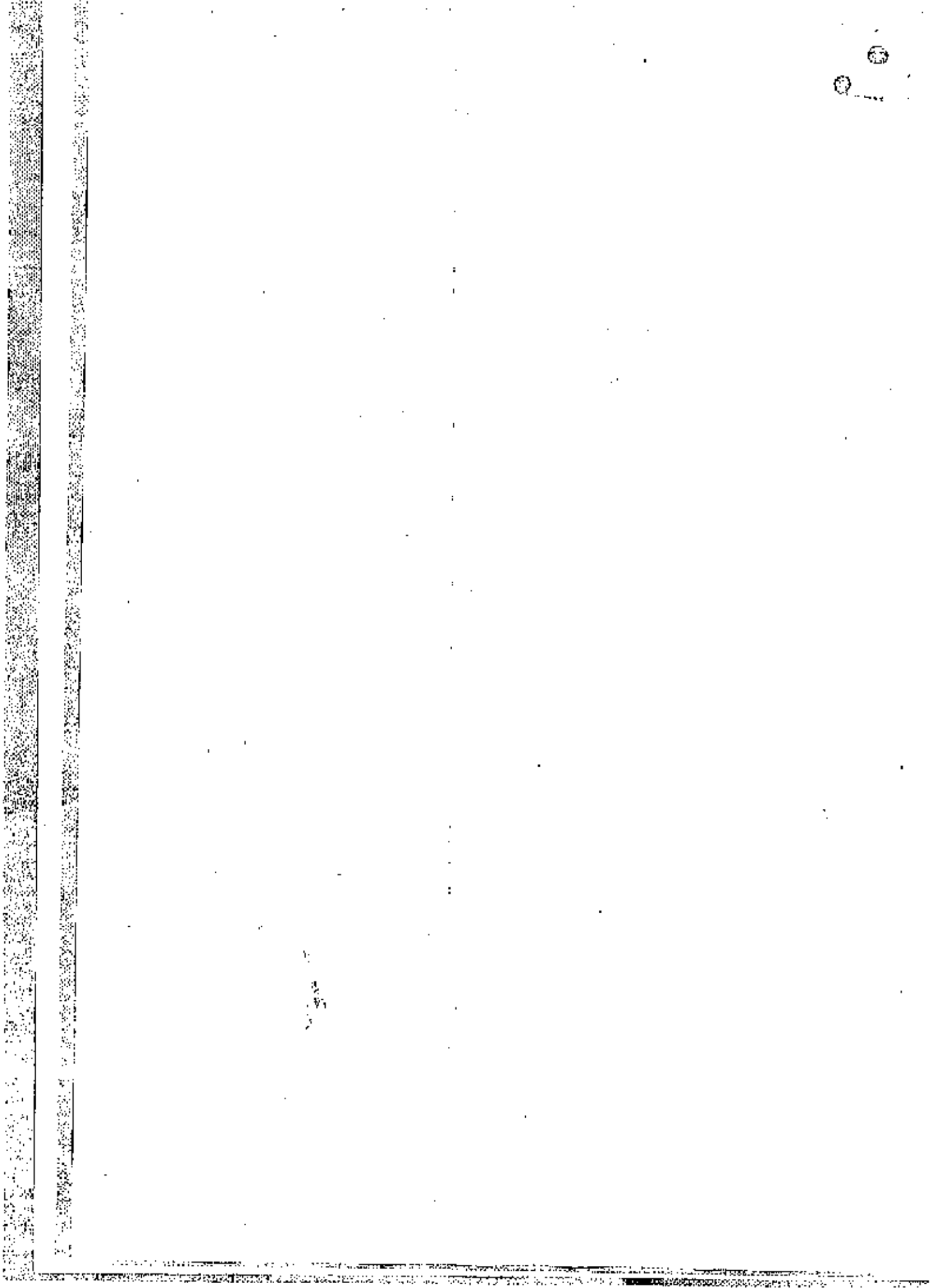
MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)

(a) & (b): The Government has introduced a Bill titled "The Transgender Persons (Protection of Rights) Bill, 2016" in the Lok Sabha on 02.08.2016. The Bill has been referred to the Department related Parliamentary Standing Committee for examination and report.

(c) The Hon'ble Supreme Court in its judgment dated 15.04.2014 in W.P. No. 400/2012 filed by National Legal Services Authority Vs Union of India and others has, inter-alia, directed Centre and the State Governments to take various steps for the welfare of the transgender community and also to examine the recommendations of the Expert Committee based on the legal declaration made in the above said judgment. An Inter Ministerial Committee has been constituted to pursue implementation of the Expert Committee's recommendation. In addition, the Government has introduced a Bill "The Transgender Persons (Protection of Rights) Bill 2016" in the Lok Sabha on 02.08.2016.

(d) & (e): An Expert Committee was constituted in the Ministry to make an in-depth study of the problems being faced by the Transgender Community and suggest suitable measures to ameliorate their conditions. The Committee submitted its report on 27th January 2014. The recommendations of the Expert Committee have been forwarded to all the State Governments/UT Administrations for taking appropriate action. Presently, the Ministry is not running any scheme for the transgender community.

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LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix - X

MEMORANDUM No. 218

Subject: Request for dropping of Assurance given in reply to Starred Question No. 182 dated 15 March, 2017 Supplementary by Shri Kalyan Banerjee, MP at Page No. 17) regarding "Skill Development of Women"

On 15 March, 2017, Shri Harinarayan Rajbhar, M.P., addressed a Starred Question No. 182 to the Minister of Skill Development and Entrepreneurship. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the Discussion, Shri Kalyan Banerjee, M.P., raised the following Supplementary Question to the Minister of Skill Development and Entrepreneurship:-

"Two weeks' back in Dankuni area of my constituency, you have opened up one centre. I was also invited and I was there. I was very happy to see that. The representative of the Skill Development Corporation who was there made a categorical statement to this extent that the persons who would get training and certificate, they will all be given employment. Is it correct that all the persons who would be given certificates by that Skill Centre will get employment after they are given certificates? If that is so, how many persons have been given these certificates and how many of them have got employment?"

3. In reply, the then Minister of Skill Development and Entrepreneurship (Shri Rajiv Pratap Rudy) stated as follows:-

"As regards previous scheme, in the Star Scheme and the Pradhan Mantri Kaushal Vikas Yojana-1 had a lot of loopholes. We have plugged those loopholes. It was not mandatory. But in the programme launched under PMKVY-2 on 2nd October which is going to last till 2022, we have made it mandatory that wage employment or apprenticeship or self-employment through bank finance should be treated as placement. So, we are working on that."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Skill Development and Entrepreneurship within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Skill Development and Entrepreneurship *vide* O.M.No H-16020/06/2017-SNP dated 11 December, 2017 have stated as under:-

"As per Para 5.3 (Titled as 'Definition of Placement') of the guidelines of the PMKVY 2016-20 scheme, placement of candidates includes job, wage, or self-employment and

Apprenticeship. Also, candidates are considered as placed if they fulfil the eligibility criteria adhering to the Common Norms. Further, as per the provisions of guidelines, the last 20% payment to training providers would be made only after Employment (both wage and self) of at least 70% of the successfully certified candidates within three months of completion of training, with at least 50% of the trainees passing out being placed in wage employment."

6. As placement is the integral part of the PMKVY (2016-20) scheme, the Ministry, with the approval of the Minister of State in the Ministry of Skill Development and Entrepreneurship, have requested the Committee to drop the above Assurance.

The Committee may consider:

DATED: 28/07/2020
NEW DELHI

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GOVERNMENT OF INDIA
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP

LOK SABHA

STARRED QUESTION NO. *182
TO BE ANSWERED ON 15.03.2017

SKILL DEVELOPMENT OF WOMEN

*182. SHRI HARINARAYAN RAJBHAR:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

- (a) whether there has been a decline of jobs for women in rural areas and if so, the details thereof;
- (b) the number of schemes that are aimed at Skill Development and Entrepreneurship exclusively for women and the number of women covered under the scheme;
- (c) whether his Ministry aims to carve out a gender specific fund for encouraging Skill Development and Entrepreneurship for women and if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government also proposes to set up training camps for skill development of women across the country; and
- (e) if so, the number of districts selected for the said schemes in the country including in Uttar Pradesh along with the number of women likely to be trained in the said camps?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF
SKILL DEVELOPMENT AND ENTREPRENEURSHIP
(SHRI RAJIV PRATAP RUDY)

- (a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF LOK SABHA
STARRED QUESTION NO. 182 TO BE ANSWERED ON 15.03.2017 ASKED BY
SHRI HARINARAYAN RAJBHAR REGARDING 'SKILL DEVELOPMENT OF
WOMEN'.

(a) Ministry has not conducted any specific survey on job participation of women in rural areas. As per NSSO data, there has been a decline of Labour Force Participation Rate (LFPR) of women in rural areas. However, there has been no mention of the job opportunities in this report.

(b) Under long term skill programme, the Women's Training Division, Directorate General of Training under Ministry of Skill Development & Entrepreneurship conducts Vocational Training Programmes through a network of One National and 15 Regional Vocational Training Institutes (NVTI/RVTIs) exclusively for women. In various vocational courses being conducted at NVTI/RVTIs, 7003 women are undergoing training during the current session i.e. 2016-17. Since inception, NVTI/RVTIs have trained around 1,30,103 women till January, 2017.

The Training is being provided through Craftsmen Training Scheme (CTS) and Crafts Instructor Training Scheme (CITS) under Semester System. Under State Sector, vocational training to women under Craftsmen Training Scheme (CTS) is provided through 1408 Women Industrial Training Institutes (WITIs) / Women Wings with about 83,270 seats. In addition, 30% seats in General ITIs are reserved for women trainees. Around 1,35,459 women are trained in ITIs (both Govt. & Private) every year.

Under Support to Training and Employment Programme for Women (STEP) implemented by Ministry of Women and Child Development, Government of India, aims to provide competencies and skill that enable women to become self-employed/ entrepreneurs. Under STEP scheme, the number of beneficiaries covered is 15133 during 2015-16.

The flagship programme of Ministry namely Pradhan Mantri Kaushal Vikas Yojna (PMKVY) is for all sections of the society including the women. Further, there are certain incentives under PMKVY to encourage women participation in the skill training. All women trainees under PMKVY is provided with travelling allowance of Rs. 1000/1500 per trainee per month depending upon whether TC is within district of Domicile of candidate or outside. Similarly, post placement support of Rs. 1450 per month per trainee is applicable for special group including women for 2 or 3 month post training depending on placement within or outside the district of the domicile of the candidate.

Under PMKVY 2015-16, out of 19.8 lakhs candidates, about 8.84 lakhs trained (i.e. 44% approx.) were women. Under PMKVY 2016-20, launched on 2nd October 2016, 97040 women candidates (more than 40% of total enrolled) have been enrolled so far out of which 4018 have been assessed and another 85099 women are undergoing training till now.

Under Deen Dayal Upadhyaya Grameen Kaushal Yojana (DDUGKY) implemented by Ministry of Rural Development, Government of India, placement linked skill development is imparted to rural youths including women. A total of 53180 women have been skilled under scheme during the FY 2016-17.

(c) Ministry has no such plan to carve out a gender-specific fund for skill development for women.

(d) & (e) There is no provision for gender specific training camps under the scheme of Ministry of Skill Development and Entrepreneurship. However, RPL camp under PMKVY are organised for certification of candidates including women. Also, Rozgar Mela and Kaushal Mela are being conducted under various skill development schemes for mobilization and placement of prospective candidates including women.

Till date multiple Rozgar Melas have been organised with participation from more than 350 employers. Around 1 Lakh unemployed youths including women have participated in various Rozgar Melas and have been interviewed for various job roles across multiple sectors and industries. As an outcome more than 10,000 youths including women have been offered jobs by the participating employers through Rozgar Melas in the country including State of Uttar Pradesh. In the State of Uttar Pradesh, Rozgar Mela have been successfully organized in the districts of Varanasi, Kanpur, Lucknow, Mirzapur, Gonda, Ghaziabad, Agra, Moradabad and Sheharanpur.



श्री कामाख्या प्रसाद तासा : अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि असम में 26 लाख बेरोजगार युवक हैं। उसमें मिनिस्ट्री ऑफ़ स्किल डेवलपमेंट का बहुत काम है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि कितने आई.टी.आइज और स्किल डेवलपमेंट सेंटरों को आपके मंत्रालय ने कवर किया है। यह इसलिए जरूरी है कि वहाँ पर लेफ्ट सिंग एक्स्ट्रीमिज्म भी बढ़ रहा है, इसलिए उन लड़कों को ट्रेनिंग देना बहुत जरूरी है।

मैं मंत्री जी से प्रार्थना करता हूँ कि हमें इसके बारे में बतायें।

श्री राजीव प्रताप रूडी : अध्यक्ष महोदय, यह उत्तर मुख्य रूप से पूरे भारत में महिलाओं की ट्रेनिंग से संबंधित है। माननीय सदस्य ने पूछा है कि असम प्रदेश के लिए किस प्रकार आई.टी.आइज अथवा स्किलिंग का काम किया जा रहा है। मैं यह कहना चाहता हूँ कि हाल-फिलहाल में ही असम के माननीय मुख्य मंत्री जी से हमारी मुलाकात हुई थी। विस्तार से चर्चा के पश्चात, हम ने निर्णय किया है कि असम के प्रत्येक जिले में एक मानक स्थापित करने के लिए 'प्रधान मंत्री कौशल केन्द्र' की स्थापना की जायेगी और उन्होंने 12 जगहों पर जमीन उपलब्ध कराने का आश्वासन दिया है, जहाँ बड़े पैमाने पर वाहन प्रशिक्षण देने की भी व्यवस्था की जायेगी। वाहन प्रशिक्षण में शिफ्ट छोटे इन्विमेंट्स ही नहीं बल्कि हेवी इन्विमेंट्स जैसे इंफ्रारस्ट्रक्चर इन्विमेंट्स, बैकग्राउंड ऑपरेटर, जे.सी.बी. ऑपरेटर, लॉग होल ड्रिल ऑपरेटर डम्पर ट्रैक्स इत्यादि की भी बात उन्होंने कही थी।

हम लोग विस्तार से प्रत्येक राज्य के लिए राज्यों के मुख्य मंत्रियों से मिल कर योजना बना रहे हैं। 'प्रधान मंत्री कौशल विकास योजना' के तहत एक स्टेट कम्पौण्ड भी तैयार किया गया है। भारत की सरकार ने 10,000 करोड़ रुपये की राशि को स्वीकृत किया है, उसमें से 26 प्रतिशत राशि राज्य सरकारों को जानी है, यह सी फीसदी ग्रांट है। जिस राज्य सरकारों के लक्ष्य निर्धारित हैं, अगर वे अपना प्रस्ताव भेजते हैं तो वह ग्रांट के रूप में 'प्रधान मंत्री कौशल विकास योजना' के तहत केन्द्रों की स्थापना के लिए राज्य सरकार को सीधे तौर पर यह राशि विमुक्त की जायेगी।

श्रीमती रंजीत रंजन : महोदय, मैं माननीय मंत्री जी से जानना चाहती हूँ कि कौशल विकास योजना के तहत बिहार में कितनी महिलाओं ने प्रशिक्षण प्राप्त किया है और कितनी महिलाएं प्रशिक्षण प्राप्त करना चाहती हैं? महिलाओं को किस तरह का प्रशिक्षण दिया जाए, क्या इसके लिए राज्य की भौगोलिक स्थिति को ध्यान में रखा जाता है? मंत्री जी बिहार से हैं और मैं भी बिहार से हूँ। मेरे क्षेत्र में भी महिलाओं को प्रशिक्षण दिया जा रहा है, लेकिन बहुत-सी महिलाओं की शिकायत है कि हम किसी एक क्षेत्र में प्रशिक्षण

लेना चाहते हैं, लेकिन हमें किसी दूसरे क्षेत्र में प्रशिक्षण दिया जा रहा है। बिहार में पांच ज़ोन हैं। मुझे जानना है कि ज़ोन वाइज या क्षेत्र की भौगोलिक स्थिति के अनुसार महिलाओं को उनकी डिमांड पर प्रशिक्षण दिया जाए या किस क्षेत्र में प्रशिक्षण दिया जाए, क्या इसे केवल सैंटर तय करता है?

श्री राजीव प्रताप रूडी : अध्यक्ष महोदया, स्किलिंग का काम अकेले केंद्र सरकार पूरा नहीं कर सकती है और राज्य सरकार की भागीदारी भी इसमें होनी चाहिए। हमारे लिए सबसे बड़ी चुनौती थी कि पूरे भारतवर्ष में स्किलिंग का क्या मानक हो, उसे स्थापित करना, उसके मानक देना और उसका विस्तार करना। आपने विशेष तौर पर बिहार की बात कही है। हमने अभी तक भारतवर्ष के भीतर कोई स्किल गैप असेसमेंट महिलाओं के संदर्भ में नहीं किया है, लेकिन ओवर्सॉल स्किल गैप असेसमेंट किया है। तीन वर्ष पहले स्किल गैप असेसमेंट किया गया था, परंतु दुर्भाग्यवश बिहार का आज तक स्किल गैप असेसमेंट नहीं किया गया है। उसके लिए हम लोगों ने टेंडर फ्लोट किया है और इसी हफ्ते निर्णय होने वाला है कि बिहार का भी स्किल गैप असेसमेंट हो।

माननीय सदस्या ने बिहार में महिलाओं के प्रशिक्षण के संबंध में प्रश्न पूछा है। इसके लिए मैं कहना चाहता हूँ कि एक बार बिहार के हर सांसदीय क्षेत्र और जिलावार सर्वे होने के बाद हम इस सवाल का उत्तर दे पाएंगे, क्योंकि 29 राज्यों में से केवल बिहार ही एक ऐसा प्रांत है, जिसका स्किल गैप असेसमेंट नहीं हुआ है। आपने बहुत अच्छा सवाल किया है और हम इस प्रक्रिया में हैं। निश्चित रूप से बिहार में महिलाओं के लिए विशेष तौर से क्या करना है, उसकी जानकारी हम आपको उपलब्ध करवा देंगे।

श्रीमती दर्शना विक्रम जखरदोरा : महोदया, कौशल विकास मंत्रालय ने सविस्तार प्रश्न का उत्तर दिया है और ग्रामीण क्षेत्र की ज्यादा बात उत्तर में कही गई है। मैं शहरी विस्तार से बिलांग करती हूँ। मेरी मंत्री जी से कई बार बात भी हो चुकी है और इस मंत्रालय से कई मंत्रालय जुड़े हुए हैं। सूरत में खायमंड और टेक्सटाइल क्षेत्रों के लिए स्किल डेवलपमेंट के लिए पीपीपी मॉडल पर जिस व्यक्ति को जिस क्षेत्र में प्रशिक्षण लेने की जरूरत है, उस क्षेत्र में प्रशिक्षण दिया जा रहा है। जैसे खायमंड की कटिंग, पालिशिंग पहले होती थी, लेकिन अब नहीं होती है, ऐसे ही टेक्सटाइल में डिजाइनिंग भी है। इन दोनों क्षेत्रों में महिलाओं का विशेष योगदान हो सकता है। मेरी मंत्री जी से यह बात भी हुई थी कि सांसद की भी कोई भूमिका इस क्षेत्र में होनी चाहिए। मंत्री जी अगर यह बता दें कि किस तरह हम इसमें जुड़ सकते हैं, जिससे कि मंत्रालय की भी मदद हो सके और हम अपने क्षेत्र में काम भी कर सकें?

श्री राजीव प्रताप रूडी : महोदया, मैंने पहले भी बताया है कि सबसे बड़ी कठिनाई मानक स्थापित करने की थी, लेकिन अब एक बार प्रधान मंत्री कौशल विकास योजना की पूरी रूपरेखा तैयार हो गई, फिर हमने

तय किया कि प्रत्येक संसदीय क्षेत्र में प्रधान मंत्री कौशल केंद्र की स्थापना की जाए। अभी लगभग 550 स्थानों में से 400 स्थानों को लिया गया है और लगभग 200 स्थानों पर हम लोगों ने व्यक्तियों की चलाश की है। कई सांसदों ने ट्रेनिंग पार्टनर्स से सम्पर्क किया है। चूंकि यह प्रक्रिया लम्बी है और हमारे अपने पास कोई भवन नहीं है, इसलिए हमें राज्य सरकार पर या किराये पर भवन लेकर केंद्र स्थापित करना होता है। जिन सांसदों के यहां यह स्वीकृत हो चुका है, उसकी सूची हमारे पास उपलब्ध है। मैंने सभी को व्यक्तिगत तौर पर पत्र भी लिखा है। संबंधित एजेंसी का नाम भी भेजा है। कुछ लोगों ने मुझे फोन करके भी बताया है, जैसे असम के कई स्थानों पर केंद्रों का उद्घाटन भी हुआ है। पूरे भारतवर्ष में शार्ट टर्म रिकलिंग की रूपरेखा प्रधान मंत्री कौशल केंद्र के तहत हम कर रहे हैं और इसे तब बनाते हुए जिला स्तर पर छोटे-छोटे स्पोक्स क्रिएट करेंगे। यह शार्ट टर्म रिकलिंग का स्वरूप है।

सहोदया, लॉग टर्म रिकलिंग के लिए दो साल का समय होता है, वह आईटीआई के अधीनस्थ है और भारतवर्ष में लगभग 13 हजार आईटीआई की शृंखला है, लेकिन उनमें भी कई कमियां हैं, जिन्हें हम पूरा कर रहे हैं। हम आने वाले दिनों में नए भागकों पर आईटीआईज की स्थापना की बात करेंगे। ये पूरा का पूरा इको सिस्टम हम रिवाइज कर रहे हैं और मुझे देखना होगा कि सूत्र में प्रधान मंत्री कौशल केंद्र से सम्पर्क किया है या नहीं, लेकिन आपके यहां भी विश्व स्तरीय कौशल केंद्र स्थापित करने का प्रस्ताव था और इस बारे में हम कार्यवाही कर रहे हैं।

SHRI P. KARUNAKARAN : Madam Speaker, the MSME scheme implemented by the Government is an ideal work. It is to give employment to the individuals as well as small entrepreneurs. It is no doubt that highest importance has to be given to women. We are participating in the review meeting of the MSME in the district level committee. The main issue that we come across is the attitude of the banks. With one reason or another, the banks are not ready to give loans.

They say that it is not feasible. I would like know whether the Government is aware of it. If so, what steps the Government is going to take, especially with regard to the banks' approach.

SHRI RAJIV PRATAP RUDY: Madam, this is a very large question and certainly the point raised by the hon. Member is very valid. In fact, we have been struggling. I think the banks have started responding now. When he is talking about MSMEs and once the people get trained there, to finance them to set it up,

this is a challenge faced under the Pradhan Mantri Kaushal Vikas Yojana. We have ensured that once we are doing a grant scheme, 70 per cent of the children who are being trained have to be employed.

Now employment is to be treated in three categories. One is wage employment, the second is apprenticeship – if the boy or the girl joins apprenticeship – and third is getting financed from a bank for entrepreneurship. Only yesterday, I had a word with my Secretary in this regard. I would be coordinating with the banks for this. People get training under the Pradhan Mantri Kaushal Vikas Yojana and other schemes but this linkage is actually very weak. That is why, under every training we are trying to create mentorship and entrepreneurship module. Suppose a girl gets training for a beautician. Now if she is given a kit of Rs.40,000, she can start her small enterprise in the village itself. Similarly, if an electrician is given training and Schneider is giving training under Pradhan Mantri Kaushal Vikas Yojana, we can give this child Rs.1 lakh kit. Then surely he will carry the most modern equipments and he would be capable of working even if he is not getting a Government or industry job. So, we are trying to establish this linkage.

I would be talking to the Ministry of Finance. The banks are obliged to do it but the process and facilitation as the hon. Member has asked is a challenge. We would like to link it up as early as possible. I will get back to the hon. Member on this issue.

SHRI KALYAN BANERJEE : Madam, I would like to say that this job is a very laudable one and he is also putting very hard labour. I must appreciate that. In fact, last week in the corridor of the Supreme Court, I was telling your nephew that you are doing very well.

Two weeks' back in Dankuni area of my constituency, you have opened up one centre. I was also invited and I was there. I was very happy to see that. The representative of the Skill Development Corporation who was there made a categorical statement to this extent that the persons who would get training and

certificate, they will all be given employment. Is it correct that all the persons who would be given certificates by that Skill Centre will get employment after they are given certificates? If that is so, how many persons have been given these certificates and how many of them have got employment?

SHRI RAJIV PRATAP RUDY: Madam, I just now replied about this. This is a very important aspect which the hon. Member has raised. Under the Pradhan Mantri Kaushal Vikas Yojana, you have inaugurated a very beautiful centre there. Now if 100 boys/girls are being trained, 70 of them have to be placed. The placement has to be of three categories, as I said just now. One, he/she has to get a wage employment. He/she can go to an industry. Secondly, if they are picked up by the industry for apprenticeship, it would be treated as employment. Thirdly, we have called self-employment if he can get linked with the bank. So, it is just not wage employment. There are three categories. The funds will not be released to the centre unless and until this is mandatorily put on line that this has been accomplished. We are working on that.

As regards previous scheme, in the Star Scheme and the Pradhan Mantri Kaushal Vikas Yojana-1 had a lot of loopholes. We have plugged those loopholes. It was not mandatory. But in the programme launched under PMKVY-2 on 2nd October which is going to last till 2022, we have made it mandatory that wage employment or apprenticeship or self-employment through bank finance should be treated as placement. So, we are working on that.

Madam, to establish a whole eco-system across the country, we are trying to build up the strongest portal so that all this could be tracked. We would be furnishing the information to each and every Member of Parliament through this portal and also on line. We are trying to build up a mechanism because we are creating this whole eco-system institutionally for the first time in the country.



Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2949 dated 20.03.2017 regarding "Missing Official of Indian Museum".

On 20th March 2017, Shri Jose K. Mani, M.P., addressed an Unstarred Question No. 2949 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Culture vide O.M. No. 5-16/2017 M II dated 10th November 2017 have stated as under:-

"The latest report dated 31.07.2017 from CID, Kolkata mentions that they have taken all sorts of informative actions during the investigations to find out the missing person, i.e. Dr. Sunil Kr. Upadhyay, but he is still untraced. However, the investigation is going on to trace out the missing person.

The CBI, to whom the matter was referred to, has also furnished their reply. They have informed that there was neither an order of a competent court nor a State Government Notification for taking up investigation by CBI into the matter and hence the investigation of the matter could not be taken up by CBI suo moto.

The Supreme Court, where the case was filed, has disposed the same vide Writ Petition (CRL) No. 140 of 2014 dated 21.08.2017. While disposing the same, the Supreme Court has observed 'consequent upon the order passed by Supreme Court on 20.07.2015, it emerges that despite efforts made by the State of West Bengal the whereabouts of Dr./Mr. Sunil Kumar Upadhyay, who was working as a Preservation Officer at the Indian Museum, Kolkata, has still not been traced. The report submitted by the Special Investigation Team could not be improved upon, despite the motion Bench order dated 20.07.2015'. The order further says that 'in view of the above, it is not possible for the Court to continue to retain the petition on the Board of the Court. However, in case some material becomes available to the petitioner, depicting clear information about the whereabouts of the missing person, it shall be open to the petitioner to move an application in the petition and revive the same for further appropriate directions. The petition has been disposed off in the above terms'."

4. In view of the above, the Ministry, with the approval of the Minister of Culture, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 28/07/2020



Annexure

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA

UNSTARRED QUESTION NO. 2949
TO BE ANSWERED ON 20th March, 2017

Missing Official of Indian Museum

2949. SHRI JOSE K. MANI:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has taken note that officer-cum-chief Conservator of the Indian Museum at Kolkata is reported to be missing for a long time and if so, the action taken by the Government in this regard; and
- (b) whether the said missing official is reported to have acted as a whistle-blower on many issues relating to theft and pilferage from museum and if so, the details thereof?

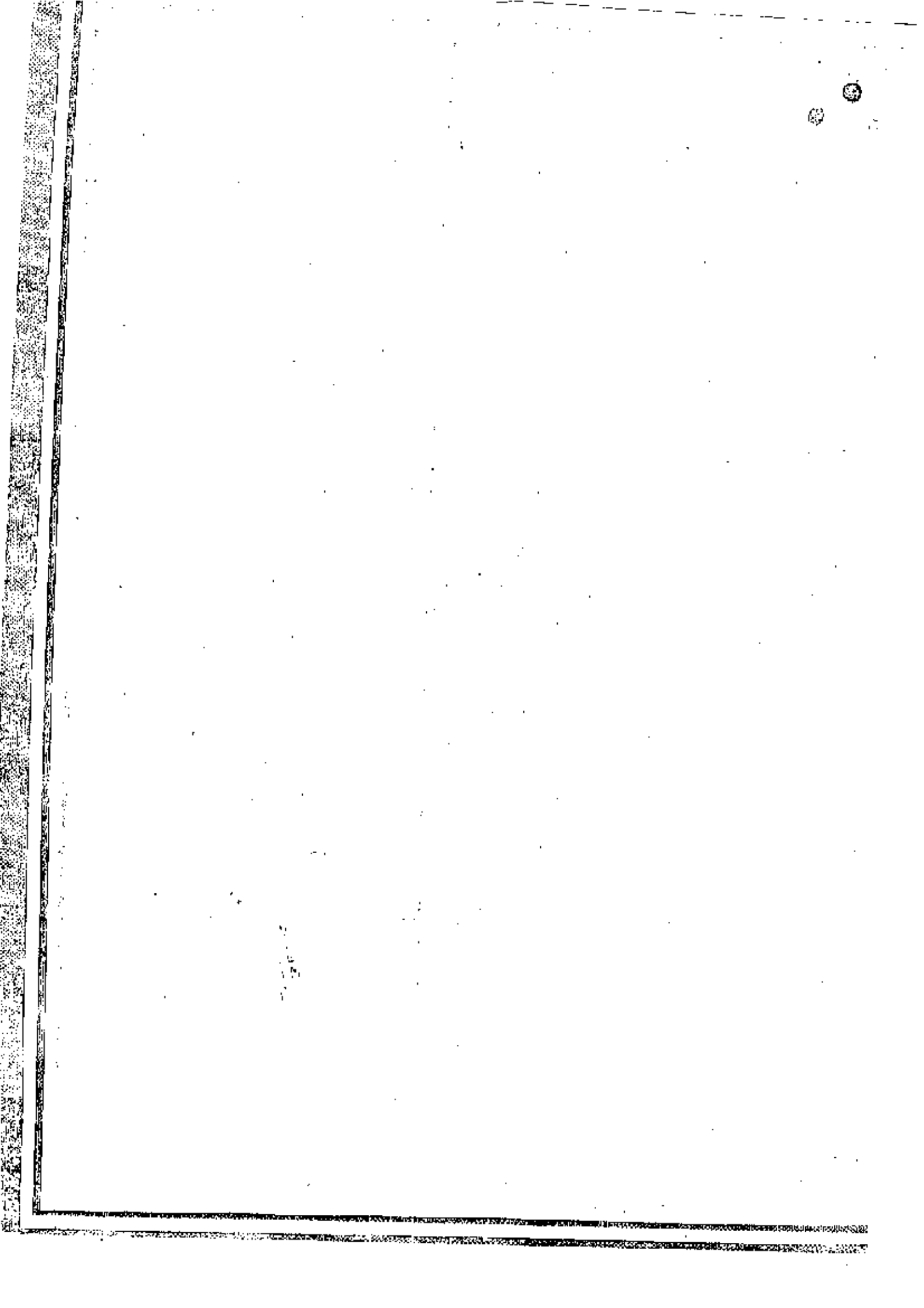
MINISTER OF STATE (IC) FOR CULTURE AND TOURISM
(DR. MAHESH SHARMA)

ANSWER

- (a) Yes Madam. Dr. Sunil Upadhyay, Preservation Officer of the Indian Museum, has been missing from his home from 03.07.2014, when he was on leave. On being informed of this by his family the following day, 04.07.2014, the Indian Museum authorities immediately brought this to the attention of the Chairman of the Board of Trustees, i.e., H.E. the Governor of West Bengal, and the Ministry of Culture. The Govt. of West Bengal ordered an investigation into the case of Dr. Upadhyay's disappearance by the Criminal Investigation Department (CID). Subsequently, at every stage of the investigation the Indian Museum extended its full cooperation to CID. However, the results of the investigation by the CID is awaited.

The matter has also been referred to Central Bureau of Investigation vide this Ministry's OM. No 17-11/2014-M II dated 11th August, 2014. The CBI has also been reminded to expedite the matter on 17th September, 2014 and D O Letter of even number dated 13th November, 2014.

- (b) There are no office records to indicate that Dr. Sunil Upadhyay acted as a whistle blower on any issue relating to theft and pilferage from museum.



Appendix 2

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 220

Subject: Request for dropping of Assurance given in reply to Starred Question No. 248 dated 20.03.2017 regarding "Public Libraries".

On 20th March 2017, Shri B. Sriramulu and Shri B.S. Yediyurappa, M.Ps., addressed a Starred Question No. 248 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Culture vide O.M. F. No. 1-4/2017-Lib dated 14th January 2020 have stated as under:-

"the requisite information in respect of part (d) of the aforesaid LSQ No. 248 regarding details of manpower shortage in public libraries in the country, State/UT-wise and remedial steps taken by the Government in this regard and details of the recruitment for public libraries in the country including those in the libraries in Delhi have since been received from all States/UTs except Jharkhand, Madhya Pradesh, Telangana and Chandigarh.

The details of manpower shortage in public libraries in the country have been received from various States/UTs. The State/UT-wise detail is attached at Appendix-I. It prima facie shows that the maximum States/UT authorities have initiated the process to meet the manpower shortage in public libraries in respective State/UT. The details of recruitment of trained library professionals received from the various States/UTs are at Appendix-II.

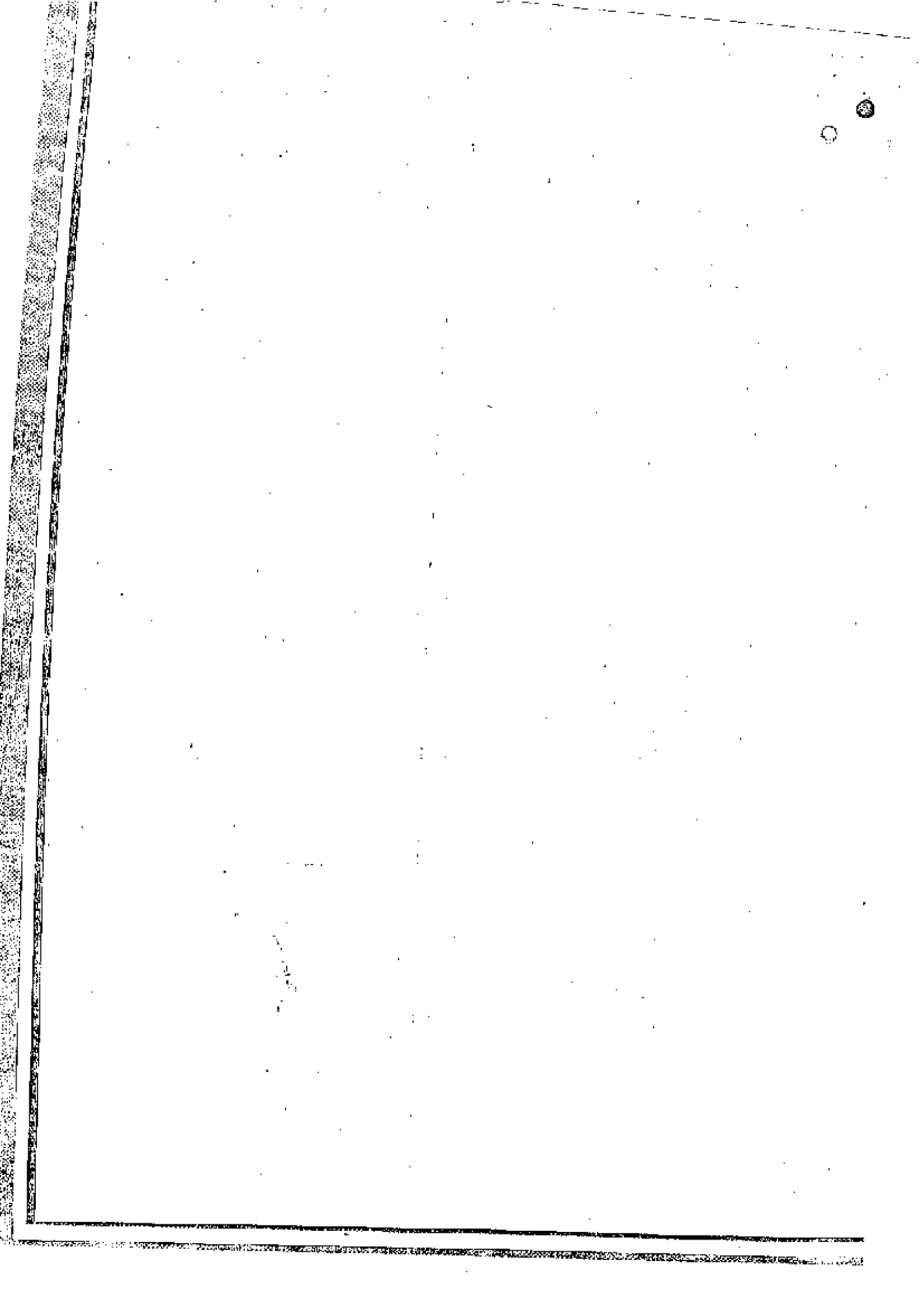
It is also stated that as per Seventh Schedule of the Constitution of India, Library is a State subject and establishment of library comes under the purview of the State/UT Library Authorities. Therefore, the remedial steps to meet the manpower shortage taken by the Government fall under the purview of respective States/UTs. Accordingly, the manpower shortage and recruitment of trained library professionals do not come under the purview of this Ministry."

4. In view of the above, the Ministry, with the approval of the Minister of Culture, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 28/07/2020



Appendix-1
(Please see page no. 88)

The details of man power shortage

Sl.No.	Name of the State/UT	Total No of Public Libraries			Total No of posts lying vacant	Steps taken to fill up the post
		No of Distt Libraries	No of State Central Libraries	No. of other Public Libraries		
1.	Andhra Pradesh	20	1	107	Nil	Process has been already been taken to accord approval of from Govt. For filling up to the District recruitment posts and also for promotional posts. For successful Run and Management of Libraries a managing committee is entitled for fill fill the post in all related Libraries.
2.	Assam	19	Nil	12	50	
3.	Bihar	20	01	26	59	Under Process
4.	Chhattisgarh	Not applicable	Not applicable	01	02	Under Process
5.	Gujarat		25	131	91	The Director of Libraries, Gujarat State, Gandhinagar has already initiated the process to recruit 4 post of Librarian, 15 post of Assistant Librarian and 27 post of Library Clerk of Class-II. The recruitment examination for filling up the 15 Librarian (Class-II) has been taken by recruitment agency, but the result is awaited. While the process of filling up the vacant post of 4 Librarian and the post of 27 Library Clerk (Class-II) is under process.
6.	Goa	01	01	136	09	Recently vacancy towards 09 posts has occurred due by the promotion. These posts however cannot be filled at the moment as Govt. has put a halt on recruitment. Once the ban is lifted by the Government. The posts will be filled by their Directorate.
7.	Haryana	18	01	06	281	Requisition had already been sent to Haryana

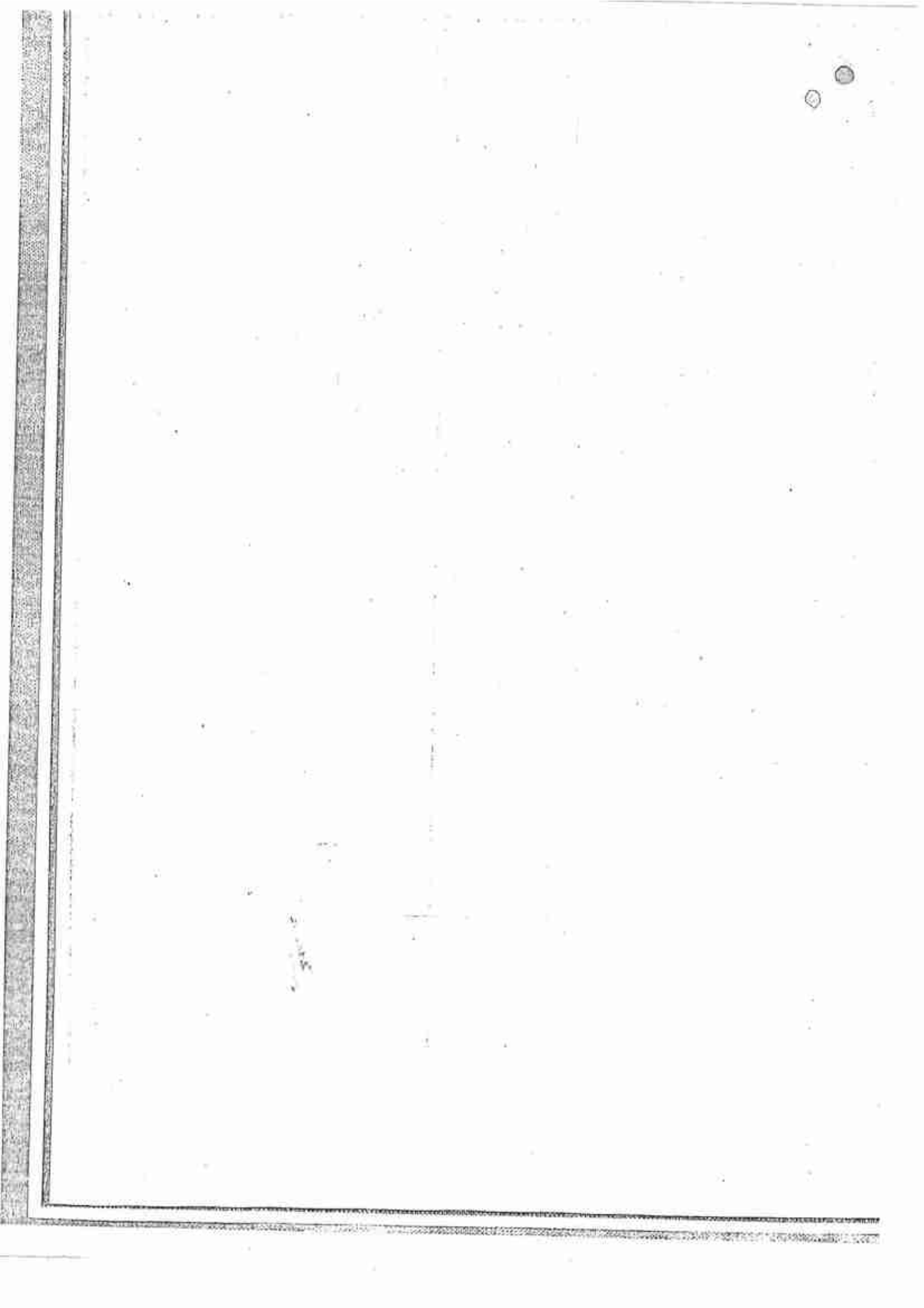
8.	Punjab	14	01	20	<p>Staff Selection Commission, Panchkoie in respect of 49 Junior Librarians and 88 Restorers and requisition in respect of 15 Pechs and 40 Library Attendants has already been sent to the Chief Secretary Haryana. The file regarding amendment in qualification of Senior Librarians, Junior Librarians, and Restorer is under process with the Government. As soon as the file received, the requisition of Senior Librarians will be sent to HPSC.</p>
9.	Himachal Pradesh	11	01	759	<p>Case regarding bifurcation of cadre of college librarians and district librarians is under consideration of Government. These posts can be filled after the issuance of notification of bifurcation.</p>
10.	Jammu & Kashmir	14	04	130	<p>According to the Draft/Raja Rules of the Govt. dated 20.02.2017 and 03.10.2017 proposal regarding filling up the vacant posts of the Assistant Librarian was sent to the Govt. for consideration with the request to declare present cadre of Assistant Librarian as "Dying Cadre" and convert all the vacant posts of Assistant Librarians into new cadre with mandataire as Junior Office Assistant (Library). Besides this, the posts of the Assistant Librarians which will fall vacant due to retirement may also be allowed to be converted into new cadre of Junior Office Assistant (Library).</p>
11.	Karnataka	30	07	620	<p>Direct Quota posts have been referred to SSO (Recruitment Agencies). A proposal was submitted to the State Government to seek concurrence for filling up the vacant posts.</p>

12.	Kerala	04	01	8000	12	All the vacancies have been reported to Kerala Public Service Commission for recruitment. As per the directions from the Kerala Public Service Commission that there is no rank list available for some posts and those posts were filled up provisionally through Employment Exchange.
13.	Andhra Pradesh	17	00	887	317	The Government of Andhra Pradesh have permitted to fill up the 50% vacancies across the State by Direct Recruitment dated 24.08.2012. But certain temporary employees have filed for suspension of it. The Hon'ble High Court of the Andhra Pradesh have passed orders and dismissed the said request of them. Immediately after dismissed of the said request steps will be taken to fill up the 50% of the vacancies as permitted.
14.	Maharashtra	35	01	12145	126	There are some restrictions imposed by Govt. of Maharashtra for filling up vacant posts. As soon as the restrictions are lifted appropriate steps will be taken for filling up the vacant posts.
15.	Manipur	12	01	144	50	The Govt. of Manipur is trying to fill up the vacant post.
16.	Meghalaya	07	01		09	Matter taken-up with respective Selection Committee for recommendation of regular candidates.
17.	Mizoram	06	01	498	03	Filling up of posts is under processed by the Government.
18.	Nagaland	11	01	601	Nil	Moved to Government of Nagaland for Posts Creation.
19.	Odisha	17	01	09	55	Steps are being taken to fill-up the vacant posts.

20.	Rajasthan	33	01	289	43	<p>1. State Librarian/Divisional Librarian/Class-I Librarian by 100% promotion.</p> <p>2. Class-II Librarian by 60% DPC and 50% Direct Recruitment.</p> <p>3. After taking approval of State Govt., Being prepared proposal of recruitment of Class-III Librarian and Cataloguer will be presented to subordinate and Ministerial Selection Board through</p>
21.	Sikkim	03	01	06	55	<p>Proposal to fill up the vacant posts is under process subject to availability of fund under the regular State budget.</p>
22.	Uttarakhand				44	<p>Director Secondary Education Uttarakhand has proposed the Library rules to State Government, which is under consideration at Government level. After notification of Library rules, the Recruitment process will be started.</p>
23.	Tamilnadu	32	01	4583	1130	<p>Necessary action is being taken to fill up the post of Librarian Grade III, Record Clerk, Office Assistant and Watchman.</p>
24.	Tripura	01	01	18	11	<p>The said vacant posts will be filled up by promotion as per provision of Recruitment Rules. The action will be taken up after withdrawal of restriction imposed by the CA (P&T) Deptt., Govt. of Tripura based on the decision of the Hon'ble Supreme Court.</p>
25.	Uttar Pradesh	75	01	01	55	<p>Service manual of Library cadre has to be under processed by the financial Deptt. or U.P. Government.</p>
26.	West Bengal	27	01	2452	3184	<p>The action will be taken by the Education Director, U.P. Lakshrow to fill up the blank posts after creating service manual.</p> <p>Stops have been taken to fill up 300 posts.</p> <p>Stops have also been taken to fill up 134 posts contractually by retired employees. Efforts are</p>

							on to fill up 1000 more posts contractually?
27.	Delhi	-	-	-	-	-	
28.	Lakshdweep	-	01	09	03	03	Common test was conducted but nobody was applied for reserved post.
29.	Daman & Diu	01	-	-	Nil	-	
30.	Andaman & Nicobar	01	01	18	Nil	N.A.	
31.	Puducherry	03	01	77	61	61	Notification to fill up the posts by direct recruitment has been issued.

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The details of recruitment of trained library professional

Appendix-2
(Please see page no, 88)

Sl. No.	Name of the State/UT	Total No. of Trained Library Professionals recruited during the last three years for			
		District Libraries	State Central Libraries	for other Public Libraries	
1.	Arunachal Pradesh	Nil	Nil	Nil	Nil
2.	Assam	02	Nil	Nil	Nil
3.	Bihar	20	01	25	Nil
4.	Chhattisgarh	Not Applicable	Not Applicable	Nil	Nil
5.	Gujarat	48	02	Nil	Nil
6.	Goa	Nil	09	03	Nil
7.	Haryana	Nil	Nil	Nil	Nil
8.	Himachal Pradesh	Nil	Nil	Nil	Nil
9.	Jammu & Kashmir	03	01	08	Nil
10.	Karnataka	16	02	18	Nil
11.	Kerala	Nil	Nil	Nil	Nil
12.	Maharashtra	03	Nil	Nil	Nil
13.	Manipur	Nil	Nil	Nil	Nil
14.	Meghalaya	Nil	01	Nil	Nil
15.	Mizoram	02	Nil	Nil	Nil
16.	Nagaland	Nil	Nil	Nil	Nil
17.	Odisha	Nil	Nil	Nil	Nil
18.	Rajasthan	Nil	Nil	Nil	Nil
19.	Sikkim	01	01	Nil	Nil
20.	Uttarakhand	Nil	Nil	Nil	Nil
21.	Tamil Nadu	Nil	Nil	Nil	Nil

22.	Tripura	Nil	Nil	01
23.	Uttar Pradesh	Nil	Nil	Nil
24.	West Bengal	Nil	Nil	01
25.	Delhi	Not Applicable	Not Applicable	Not Applicable
26.	Lakshadweep	Nil	Nil	02
27.	Daman & Diu	Nil	Nil	Nil
28.	Andaman & Nicobar	Nil	Nil	03
29.	Puducherry	Nil	Nil	Nil

LOK SABHA

STARRED QUESTION NO.*248
TO BE ANSWERED ON 29TH MARCH, 2017

PUBLIC LIBRARIES

*248. SHRI B. SRIRAMULU
SHRI B.S. YEDIYURAPPA

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is aware of the pathetic condition of public libraries in the country including Delhi Public Library and Khuda Baksh Oriental Public Library etc.;
- (b) if so, the details thereof and the reasons therefor along with the steps taken by the Government to rejuvenate these libraries;
- (c) whether the Government has any roadmap for development of public library system in the country and allocated separate funds for it and if so, the details thereof;
- (d) the details of manpower shortage in public libraries in the country, State/UT-wise and remedial steps taken by the Government in this regard along with the details of the recruitment of trained library professionals for public libraries in the country including those in the libraries in Delhi; and
- (e) the total number of libraries with internet and modern facilities set up in the country and the Central Assistance provided in this regard during the last three years and the current year, State/UT-wise along with the details of any likely enhancement in the Central Assistance in this regard?

ANSWER

(DR. MAHESH SHARMA)

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE & TOURISM

(a) to (e) : A Statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA-
STARRED QUESTION NO. 248 FOR 20TH MARCH, 2017.

(a) & (b) The condition of Libraries under Ministry of Culture is not pathetic. Every year grant-in-aid general for purchase of books, preservation/conservation, digitalization, office expenses etc., grant-in-aid salaries and grant-in-aid for creation of capital assets is provided to libraries under Ministry of Culture.

(c) National Mission on Libraries has been set up by Ministry of Culture, Government of India, vide notification dated 4th May, 2012 in pursuance of National Knowledge Commission recommendations for sustained attention for development of Libraries and Information science Sector. The President of India launched the National Mission on Libraries (NML) on 3.2.2014. The components of National Mission on Libraries are:-

- Creation of National Virtual Library of India (NVLI)
- Setting up of NML Model Libraries
- Quantitative & Qualitative Survey of Libraries
- Capacity Building

The total budget allocation for NML is Rs. 400 crores during 12th Five Year Plan. The purpose of National Virtual Library of India is to facilitate a comprehensive database of digital resources on information about India and on information generated in India, in an open access environment. This project has been entrusted to IIT Bombay. NVLI prototype has since been developed and contents are being processed for uploading. 35 State Central Libraries, 35 District Libraries and 6 Libraries under the Ministry of Culture are to be upgraded as Model Libraries. The Quantitative & Qualitative Survey of Libraries has been undertaken to prepare a baseline data of libraries in India through a survey of 5000 Libraries. The work is being done by Indian Market Research Bureau (IMRB). The Capacity Building has been undertaken to enhance the professional competence of library personnel. INFLIBNET has conducted training in this regard.

Also Raja Ram Mohun Roy Library Foundation under its matching and non-matching schemes provides financial assistance for development of public libraries for various purposes eg. Books, furniture & equipments, modernization, construction of library buildings, mobile library services, establishment of children corner, facilities for specially-abled readers, seminars/workshops, training, career guidance etc.

(d) The information is being collected. →

(e) Ministry of Culture does not have any scheme for setting up new libraries. However, under National Mission on Libraries funds have been approved for the modernization of various state and central libraries as per details at Annexure-I. Central Assistance provided by Raja Rammohun Roy Library Foundation during last three years and current year (in Rupees in lakhs) is — Andhra Pradesh (15.21), Assam (151.79), Gujarat (182.78), Haryana (45.52), Himachal Pradesh (7.14), Kerala (4.13), Maharashtra (155.01), Meghalaya (20.00), Rajasthan (1.82), Sikkim (17.30), Tamil Nadu (48.00), Uttar Pradesh (23.82), West Bengal (481.58) and Pondicherry (20.88). Apart from that book assistance in the form of supply of books and purchase of books for various State Central Libraries and other libraries under States/UTs is also provided by Raja Rammohun Roy Library Foundation. As yet no enhancement in Central Assistance during the current year is proposed.

Annexure referred in reply to Part (e) of the Starred Question No. *248 for 20.03.2017 on Public Libraries.

Sl. No.	State/UTs	Library Name	Approved during the year	Amount approved
1	ARUNACHAL PRADESH	State Central Library, Itanagar	2014-15	223.00
2	ARUNACHAL PRADESH	District Library, Dibrugarh	2014-15	87.00
3	KARNATAKA	State Central Library, Bangalore	2014-15	223.00
4	KARNATAKA	Government P. School Library, Shimoga	2014-15	87.00
5	MIZORAM	State Central Library, Aizawl	2014-15	100.00
6	MIZORAM	District Library Building, Kolaba	2014-15	50.00
7	ORISSA	State Library Odisha, Bhubaneswar	2014-15	223.00
8	ORISSA	District Library, Ganapatibai	2014-15	40.35
9	RAJASTHAN	Dr. Radhakrishnan Rajya Kendriya Pustakalaya, Jaipur	2014-15	183.51
10	TRIPURA	Indira Park State Central Library, Agartala	2014-15	223.00
11	TRIPURA	Unakoti District Library, Unakoti	2014-15	87.00
12	UTTAR PRADESH	State Central Library, Allahabad	2014-15	206.00
13	UTTAR PRADESH	Government District Library, Etawah	2014-15	67.00
14	WEST BENGAL	West Bengal State Central Library, Kolkata	2014-15	222.81
15	WEST BENGAL	North Bengal State Library, Coochbehar	2014-15	85.98
16	TELANGANA	State Central Library, Hyderabad	2014-15	132.25
17	TELANGANA	District Central Library, Mahabubnagar	2014-15	52.00
18	ASSAM	District Library, Jorhat, Assam	2014-15	40.00
19	ASSAM	District Library, Guwahati, Assam	2014-15	70.00
20	CHHATTISGARH	District Library, Dhanbad	2014-15	87.00
21	CHHATTISGARH	District Library, Raigarh	2014-15	87.00
22	GOA	Krishnadev Sharma State Central Library, Panaji	2014-15	223.00
23	GOA	Dr. Francisco Luis Gomes District Library, Navelim	2014-15	67.00
24	GUJARAT	State Central Library, Gandhinagar	2014-15	100.01
25	ANDHRA PRADESH	State Regional Library, Guntur	2014-15	50.00
26	ANDHRA PRADESH	Regional Library, Rajamahendravaram	2014-15	30.00
27	MANIPUR	State Central Library, Imphal, Manipur	2014-15	40.00
28	MANIPUR	District Library, Sehacabi, Manipur	2014-15	20.00
29	TAMIL NADU	District Library, Vellore, Tamil Nadu	2014-15	50.00
30	TAMIL NADU	District Library, Tiruchirappalli, Tamil Nadu	2014-15	70.00
31	RAJASTHAN	Sarbanjanik Khande Pustakalaya, Kota	2015-16	63.16
32	KERALA	State Central Library, Thiruvananthapuram	2015-16	116.61
33	PONDICHERY	Rompin Holland Library, Puducherry	2015-16	166.54
34	PONDICHERY	D. S. R. Ranganathan Government Public Library, District Library, Karaikal	2015-16	76.04
35	NAGALAND	District Library, Dimapur	2016-17	70.91
36	MIZORAM	State Central Library, Aizawl, Mizoram	2016-17	28.7
37	MAHARASHTRA	District Library, Nanded, Maharashtra	2016-17	21.00
38	SIKKIM	Sikkim State Central Library	2016-17	3.02
39	MADHYA PRADESH	Govt. District Library, Khajuraho, MP	2016-17	75.2
40	NAGALAND	State Central Library, Kohima, Nagaland	2016-17	177.49
		TOTAL	2016-17	875.12
		GRAND TOTAL		4094.89

MEMORANDUM No. 221

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3431 dated 22.03.2017 regarding "Survey of Rail Lines"

On 22 March, 2017, Shri Mansukhbhal Dhanjibhal Vasava, M.P., addressed an Unstarred Question No. 3431 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways vide O.M. No. 2017/W-1/WR/PQL/Misc./Assurance dated 22.03.2019 have stated as under:-

"All the 3 surveys have been completed. The present status of the project is as under:

(i) **Kosamba-Umarpada** : Survey for gauge conversion of Kosamba-Umarpada section (71.58 km) has been completed. As per survey report, the cost has been assessed as Rs 914.41 crore with the rate of return of (-) 2.72%. The proposal could not be taken forwarded for sanction due to unremunerative nature and a large shelf of ongoing projects.

(ii) **Chuchapura-Navasari-Tankhala**: Survey for gauge conversion of Chuchapura-Navasari-Tankhala (37.80 km) has been completed. As per the survey report, the cost of conversion of 37.80 km long line has been assessed as Rs 382.41 crore with negative rate of return of 0.37%. State Government of Gujarat has been requested for providing land free of cost for the project and to share 50% cost of construction. State Government's consent is still awaited.

(ii) **Dabhol-Chandod gauge conversion with extension as new line to Kevadiya Colony:** Dabhol-Chandod gauge conversion with extension as new line to Kevadiya Colony (17.5 km GC+32.25 km NL=49.75 km) has been included in the Budget 2017-18 subject to requisite approval from the Government. The project has been sanctioned in May, 2018 at a cost of Rs 663.29 crore. The work taken up, which will take time to complete."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 29/07/2020

NEW DELHI

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10/20

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3431
TO BE ANSWERED ON 22.03.2017

SURVEY OF RAIL LINES

13431. SHRI MANSUKHENAI DHANJIBHAI VASAVA:

Will the Minister of RAILWAYS be pleased to state:

- (a) the names of the railway lines for which budgetary provisions were made during the last two years to carry out survey work for gauge conversion;
- (b) the total number of surveys that have been completed and the number where survey work is still incomplete;
- (c) the reasons for not completing the survey work;
- (d) whether the Government has not fixed any time limit to complete these surveys;
- (e) If so, the details thereof and the reaction of the Government thereto; and
- (f) the action taken by the Government against the officers responsible for not completing the survey within the stipulated time limit?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) to (c): During the last two years and next financial year i.e. 2015-16, 2016-17 & 2017-18, 27 surveys for Gauge Conversion projects have been sanctioned, list of which is Appended. Out of these 27 surveys, 3 surveys viz. (I) Kosamba-Umarpada, (II) Chuchapura-Navasari-Tanakhata and (III) Dabhol-Chandod-Kevadiya have been completed and their reports are under

examination, 2 projects viz. (i) Ahmedabad-Mehsana and (ii) Fatehabad Chandravatigan] have been taken up for execution. For the remaining 22 projects, Final Location Survey has been taken up. Most of the surveys in progress have been included for the financial year 2017-18 only.

(d) to (f): Surveys require investigation of various alternatives in consultation with State Governments and forest department, to decide the most technically feasible alignment, interaction with State Government, trade and industries for assessment of traffic projections, preparation of plans and drawings for calculation of costs etc. Since this is an extensive exercise, it is not possible to fix time lines for both completion of all these surveys and the lines being made functional.

APPENDIX REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 3471 BY SHRI MANSUKHBHAI DHANJIBHAI VASAVA TO BE ANSWERED IN LOK SABHA ON 22.03.2017 REGARDING SURVEY OF RAIL LINES

(a) to (c) Details of 27 surveys for Gauge Conversion sanctioned during the last two years and the current year i.e. 2015-16, 2016-17 & 2017-18 are as given below:-

S. No.	Zonal Rly.	Name of the Project	Year of Sanction	Year of Completion	Length in Km	Cost (₹ in cr.)	Status
1	Western	Kosamba-Umarpara	2015-16	2016-17	72	914	Survey completed and examination of report taken up.
2	Western	Fatehabad Chandravatiganj (20 km.) with Ratlam-Indora project(GC of FTD-Ujjain)	2015-16	2015-16	23	245	Work included in Budget 2017-18 as Material Modification to ongoing Ratlam-Khandwa-Akola Gauge Conversion project.
3	Western	GC of Ahmedabad-Mahesana for doubling	2015-16	2015-16	69	478	Work sanctioned in 2015-16
4	Central	Pachora and Jamner and extension to Malkapur	2016-17		104		Survey has been taken up.
5	Northern	Pathankot-Joginder Nagar	2016-17		181		Survey has been taken up.
6	Western	Chichapura-Navasari-Tanakhata	2016-17	2016-17	38	388	Survey completed and examination of Detailed Project Report (DPR) taken up. Proposal included also in Capital Investment Programme 16-17.
7	Western	Dabhol-Chandod GC with	2016-17	2016-17	49.75	691.84	Final Location Survey (FLS)

S. No.	Zonal Rly.	Name of the Project	Year of Sanction	Year of Completion	Length in Km	Cost (₹ in cr.)	Status
		extension upto Kevadiya					completed, and examination of DPR taken up.
8	Western	Adraj Moti-Milapur	2017-18		39.75		FLS has been taken up.
9	Western	Channama-Tanu	2017-18		12.34		FLS has been taken up.
10	Western	Hijmatnagar Khedbrahma	2017-18		54.53		FLS has been taken up.
11	Western	Jambunar-Vishvamitri	2017-18		48.2		FLS has been taken up.
12	Western	Jhanger-Visavadar	2017-18		42.20		FLS has been taken up.
13	Western	Kalol-Kodi-Katosan Rd	2017-18		37.23		FLS has been taken up.
14	Western	Katosan Rd-Channama	2017-18		51.72		FLS has been taken up.
15	Western	Khijadiya-Visavadar	2017-18		91.27		FLS has been taken up.
16	North Western	Marwar-Mavli	2017-18		162		FLS has been taken up.
17	North Central	Mathura-Vrindavan	2017-18		11		FLS has been taken up.
18	Western	Nadiad-Pettad	2017-18		37.26		FLS has been taken up.
19	North Eastern	Nanpara-Nepalganj Rd	2017-18		20		FLS has been taken up.
20	Western	Pettad-Bhadran	2017-18		22.5		FLS has been taken up.
21	North Eastern	Pulhit-Shahjahanpur	2017-18		33		FLS has been taken up.
22	Western	Prachi Rd-Kodinar	2017-18		28		FLS has been taken up.
23	Western	Sambiya-Timba Rd	2017-18		53.53		FLS has been taken up.
24	Western	Saini-Jambunar	2017-18		24.00		FLS has been taken up.
25	Western	Talala-Delwada	2017-18		70		FLS has been taken up.
26	Western	Varaval-Talala-Visavadar	2017-18		71.95		FLS has been taken up.
27	Western	Vijapur-Amhlyaan	2017-18		41.53		FLS has been taken up.

Appendix - XIV

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 222

Subject: Request for dropping of Assurance given in reply to Starred Question No. 385 dated 29.03.2017 regarding "Competition in Indian Telecom Market".

On 29 March 2017, Smt. K. Maragatham, M.P., addressed a Starred Question No. 385 to the Minister of Communications. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Communications (Department of Telecommunications) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Communications (Department of Telecommunications) vide O.M. No. AS-12/1/2017-AS-V dated 03.07.2019 have submitted the present status of the Assurance which is as under:-

(i). Merger of SSTL with RCOM: Through DoT's letter dated 20.10.2017, the demerger / merger of telecom business of M/s Sistema Shyam Tele Services Limited (SSTL) with M/s. Reliance Communications Limited (RCOM) has been taken on record.

(ii). Merger of AWBSIPL with BAL: Through DoT's letter dated 05.05.2017, the merger of M/s Augere Wireless Broadband Services India Pvt. Ltd. (AWBSIPL) with M/s Bharti Airtel Limited (BAL) has been taken on record.

(iii). Merger of RTL with RCOM: Through DoT's letter dated 17.04.2017, demerger of telecom business of M/s Reliance Telecom Limited (RTL) and its merger into M/s Reliance Communication Limited (RCOM) in five License Service Areas was taken on record subject to conditions mentioned therein. RTL and RCOM challenged the DoT's letter dated 17.04.2017 before the Hon'ble TDSAT through Telecom Petition No. 105 of 2017. The Hon'ble TDSAT passed an Interim order dated 13.08.2018 in the Telecom Petition No. 106 of 2017. RTL and RCOM have not yet complied with the Hon'ble TDSAT's Interim order dated 13.08.2018. In the meanwhile, the corporate insolvency resolution process (CIRP) of RCOM & RTL is underway.

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(iv). Merger of TICPL with BAL: Through DoT's letter dated 14.05.2018, merger of M/s Telenor (India) Communications Private Limited (TICPL) with M/s Bharti Airtel Limited (BAL) has been taken on record.

(v). Merger of Vodafons with IDEA: Through DoT's letter dated 08.08.2018, merger of M/s Vodafone India Limited and Vodafone Mobile Services Limited with M/s Idea Cellular Limited has been taken on record.

(vi). Merger of RCOM with Aircel: M/s RCOM through its letter dated 30.10.2017 informed the DoT that application No. 376-81 of 2015 (regarding Demerger of Wireless Telecom Business of M/s. Reliance Communication Limited & M/s Reliance Telecom Limited and its consolidation with M/s Aircel Limited & Dishnet Wireless Limited) before the National Company Law Tribunal, Mumbai has been withdrawn."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Communications, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 28/07/2020

LOK SABHA
STARRED QUESTION NO.385
TO BE ANSWERED ON 29TH MARCH, 2017

COMPETITION IN INDIAN TELECOM MARKET

*385. SHRIMATI K. MARAGATHAM;

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has taken note of the reported consolidation among the Indian Telecom Service Providers (TSPs) and if so, the details thereof and the reaction of the Government thereto;
- (b) whether the reported consolidation is likely to yield enough competition without causing fragmentation of spectrum and if so, the details thereof;
- (c) If not, the action proposed to be taken by the Government in this regard;
- (d) whether the Government has taken note of the alleged anti-competitive practices resorted to by some of the Indian TSPs against new entrants into the telecom market and if so, the details thereof and the reaction of the Government thereto; and
- (e) the action taken/being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)

- (a) to (e) A Statement is laid on the Table of the House.

Contd.....2/-

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO.385 FOR 26TH MARCH, 2017 REGARDING "COMPETITION IN INDIAN TELECOM MARKET".

(a) Department of Telecommunications recently has received following intimation/proposals regarding merger/demerger/acquisition/transfer of Licenses: -

- (i) Acquisition of telecom business of M/s Sistema Shyam Tele Services Limited (M/s SSTL) by M/s Reliance Communications Limited (RCOM).
- (ii) Merger of M/s Augere Wireless Broadband Services India Pvt. Ltd. with M/s Bharti Airtel Limited.
- (iii) Demerger of telecom business by M/s Reliance Telecom Limited (RTL) & merger into M/s Reliance Communication Limited in five License Service Areas.
- (iv) Merger of M/s Telenor (India) Communications Limited with M/s Bharti Airtel Limited, and
- (v) Merger of M/s Vodafone India Limited & its subsidiaries with M/s Idea Cellular Limited.
- (vi) Demerger of Wireless Telecom Business of M/s Reliance Communication Limited & M/s Reliance Telecom Limited (RTL) and its consolidation with M/s Airtel Limited & Dishnet Wireless Limited.

Department processes the proposal as per guideline and instructions issued on merger and acquisition from time to time. Accordingly, Department has conveyed to take on record the following proposals of merger/transfer of business: -

- (i) M/s SSTL and M/s RCOM: On 22.03.2017 subject to fulfilling the conditions prescribed in the letter dated 22.03.2017. Both companies have yet to fulfil the prescribed conditions.
- (ii) M/s Augere and M/s Bharti Airtel Limited: On 17.01.2017 subject to fulfilling the conditions prescribed by the department. These conditions have been challenged by M/s Bharti Airtel Limited and M/s Augere before Hon'ble TDSAT. Hon'ble TDSAT directed the department to take on record the merger of M/s Bharti Airtel limited and M/s Augere and their licensee. The matter is under consideration.

The proposal of demerger of telecom business of M/s RTL is under consideration while other three proposals are at initial stage and yet to be approved by National Company Law Tribunal.

(b) & (c) The consolidation among the said Indian Telecom Service Providers (TSPs) does not cause fragmentation of spectrum rather it allows consolidation of spectrum to provide better services by efficient utilisation of spectrum. After the reported consolidation among the various Indian TSPs, there will be enough competition in the sector as six players are expected to remain in each service area in access service segment.

Contd....3/-

(d) & (e) The Government has received complaints of anti-competitive practices being resorted to by some service providers against a new entrant by delaying the provision of point of interconnection. The provision of point of interconnection and congestion between the networks is governed by Reference Interconnection Offer (RIO) Regulation and Quality of Service (QoS) Regulation issued by Telecom Regulatory Authority of India (TRAI) and the mutual Interconnect agreement signed between the operators. In a meeting held with TSPs on 01.11.2016, the Government directed all the operators to resolve their issues within the existing regulatory framework. After commencement of service by new entrant on 05.09.2016, the service providers have provided Points of Interconnections 'Pol' progressively. The Government has also received recommendations of TRAI for imposing a penalty on three Telecom Service Providers for delaying the provision of point of interconnection to another service provider. Telecom Commission has recommended to refer back the recommendations for reconsideration by TRAI.



MEMORANDUM No. 223

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4514 dated 29.03.2017 regarding "Rail Coach Factories"

On 29 March, 2017, Shri Nihal Chand, M.P., addressed an Unstarred Question No. 4514 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2017/Elect(Dev.)/Assurance/2 dated 24.07.2018 have stated as under:-

"Railway Board has decided to delete the work of 'Bhiliwara-Setting up of greenfield MEMU manufacturing facility by Bharat Heavy Electrical Ltd.' from the book 'Works, Machinery & Rolling Stock Programme' (Pink Book) for 2017-18."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 28/07/2020

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA
UNSTARRED QUESTION NO.4514
TO BE ANSWERED ON 29.03.2017

RAIL COACH FACTORIES

† 4514. SHRI NIHAL CHAND:

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of rail coach, diesel and electric engine factories functioning in the country at present;
- (b) the number of coaches, diesel and electric engines built during the last two years; and
- (c) whether the Government has received any proposal from Rajasthan or other States to set up rail coach, diesel and electric engine factories and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

- (a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 4514 BY SHRI NIHAL CHAND TO BE ANSWERED IN LOK SABHA ON 29.03.2017 REGARDING RAIL COACH FACTORIES

- (a) Presently three Rail Coach Factories, two Diesel Locomotive factories and an Electric Locomotive Factory are functioning in the country under Ministry of Railways.
- (b) The number of coaches, diesel and electric engines built during the last two years in these factories are given below:-

Year	Coaches	Diesel Engines	Electric Engines
2014-15	3314	355	250
2015-16	3978	341	200

- (c) An MoU has been signed by Indian Railways and Bharat Heavy Electricals Limited (BHEL) for setting up of Mainline Electrical Multiple Unit (MEMU) coach factory at Bhilwara in Rajasthan. In view of changed requirement of MEMU coaches, the above matter is, however, being revisited. Another proposal from Gujarat Infrastructure Development has been received for setting up high speed rolling stock manufacturing unit in Gujarat State.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 224

Appendix - YKI

Subject: Request for dropping of Assurance given in reply to Starred Question No. 546 dated 12 April, 2017 (Supplementary by Shri Shrikant Eknath Shinde, MP at page Nos. 31 and 32) regarding "Agreement Between NBCC and Mauritius".

On 12 April, 2017, Dr. Shrikant Eknath Shinde and Shri Rahul Shewale, M.Ps. addressed a Starred Question No. 546 to the Minister of Housing and Urban Affairs. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Shri Shrikant Eknath Shinde, M.P., raised the following Supplementary Question to the Minister of Housing and Urban Affairs:-

"I would like to know from the hon. Minister, in the last three and half years, since this MoU was signed, how many properties or houses have been developed by NBCC, the total cost of these projects and how many of these houses are in the affordable housing category?"

3. In reply, the then Minister of Housing and Urban Affairs (Shri Rao Inderjit Singh) stated as follows:-

"Work for these three places has not been completely assigned to NBCC so far because all the houses have not been vacated yet. As and when the houses get vacated, NBCC would start the work and would finish it within five years"

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Housing and Urban Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Housing and Urban Affairs *vide* O.M.No F.No.H-11016/14/2017-PS dated 24 June, 2019 have stated as under:-

"The Ministry has signed an MoU with NBCC (I) Limited, the implementation agency appointed for redevelopment of the above three colonies. As per the terms of this agreement the construction would be completed in a phased manner within a period of 5 years from the date of commencement of the project. The Ministry shall handover all the three colonies mostly free from all encumbrances and encroachment on "as is where it is" basis after occupants are relocated by Directorate of Estates. Further, the vacation of quarters has been carried out in phases as per the provisions of the MoU and the process is going to be completed in due course of time. The GPRA projects has to be completed by 2023 (the actual duration would be 5 years from the date of commencement of the project) and the vacation of the quarters in these colonies is a pre-requisite for subsequent redevelopment by NBCC as per the agreed timelines."

6. In view of the above, the Ministry, with the approval of the Minister of State (I/C), Ministry of Housing and Urban Affairs, have requested the Committee to drop the above Assurance."

The Committee may consider.

DATED: 28/07/2020
NEW DELHI

Annexure

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

STARRED QUESTION NO. *546
TO BE ANSWERED ON 12.4.2017

AGREEMENT BETWEEN NBCC AND MAURITIUS

No. *546 DR. SHRIKANT EKNATH SHINDE:
SHRI RAHUL SHEWALE:

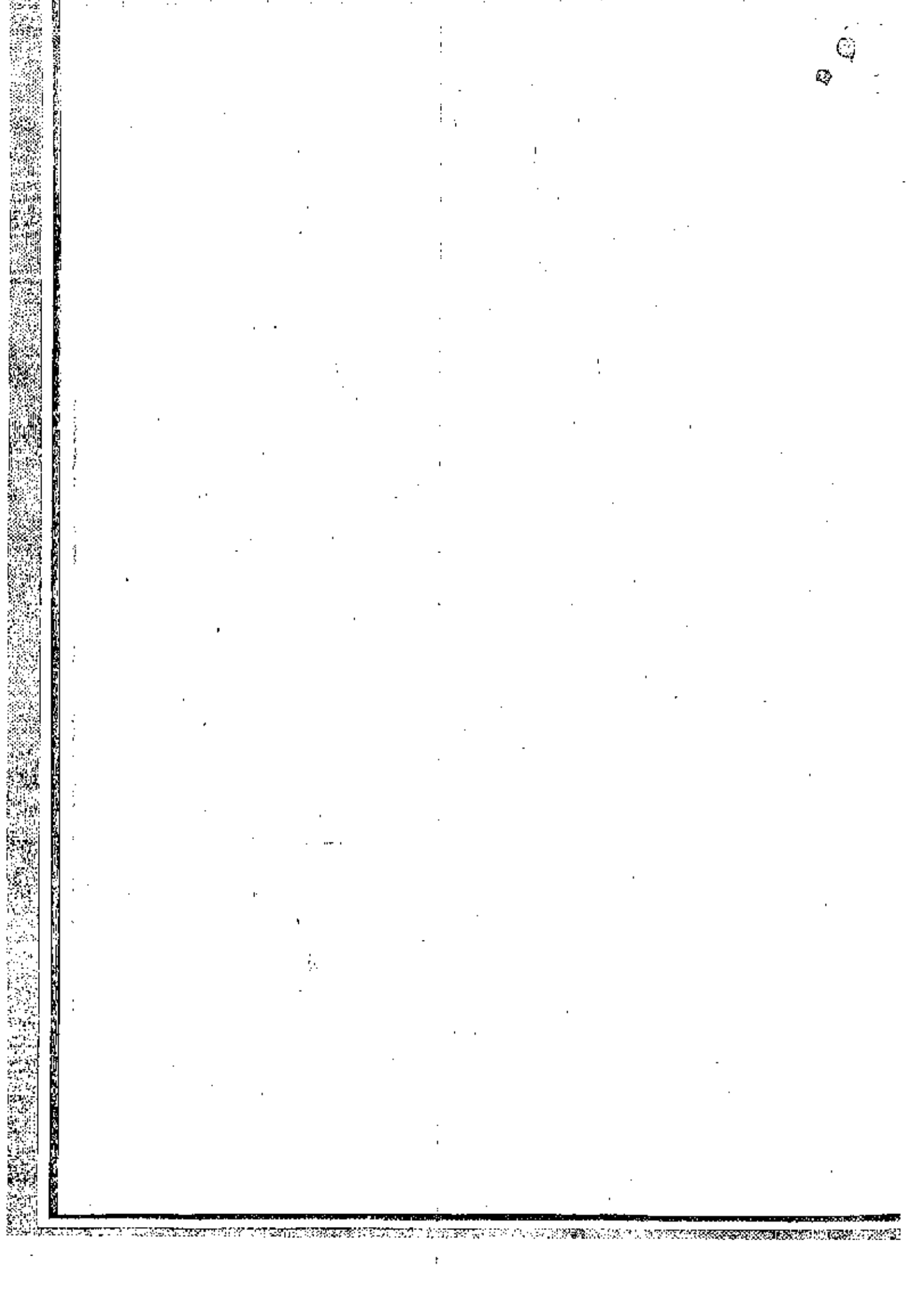
Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

- (a) whether any Agreement has been signed between the National Buildings Construction Corporation (NBCC) and Mauritius Government to develop a social housing project in Mauritius and if so, the details thereof and the total cost of the project;
- (b) the number of housing units likely to be constructed by the NBCC as per the Agreement;
- (c) the details of the other projects of NBCC in Mauritius and other foreign countries;
- (d) the present status of the Government housing colonies being developed or likely to be developed by NBCC in Delhi along with the schedule for starting and completion of these housing projects; and
- (e) the time schedule for acquiring the area/land of Government colonies, proposed to be developed by NBCC in New Delhi area?

ANSWER

THE MINISTER OF URBAN DEVELOPMENT
(SHRI M. VENKATAP NAIDU)

(a) to (e): A statement is laid on the table of the House.



STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA
STAREED QUESTION NO. *546 FOR 12.4.2017 REGARDING AGREEMENT
BETWEEN NBCC AND MAURITIUS

- (a) Yes, Madam. An Agreement has been signed on 20.3.2017, between the NBCC (India) Ltd (formerly National Buildings Construction Corporation Ltd) and Mauritius Government to develop a social housing project at Dagotiere and Mare Tabac, Mauritius. The estimated cost of the project is USD 20 millions. NBCC has been appointed as Project Management Consultant (PMC) Agency on "Deposit Work basis" to provide Project Management, Supervision and Services including Architectural Services for planning, designing and consultancy services. This Project is being financed by Government of India (GoI) under Grant Assistance to Mauritius.
- (b) As per the Agreement, the NBCC will construct 700 houses.
- (c) The details of the other projects of NBCC in Mauritius and other foreign countries are as below:

Mauritius : NBCC has signed an Agreement on 10.03.2017 with the Mauritius Government for construction of New Supreme court Building on PMC basis. The estimated cost of the project is US \$ 30 million, which is being financed from GoI Grant Assistance to Mauritius.

Maldives : NBCC is involved as PMC in (i) Renovation work of Indra Gandhi Memorial Hospital at Male and (ii) Project work of Institute for Security and Law Enforcement Studies (ISLES) at Addu City, which are being implemented as GoI Grant Assistance Project to Maldives.

- (d)&(e) NBCC is currently undertaking the redevelopment of Kidwai Nagar (East), which involves construction of 4,608 number of flats of various categories from type II to VII, office blocks and social infrastructure. The work commenced on 01.12.2014 and is likely to be completed by 30.11.2019. So far, the social infrastructure buildings such as Local Shopping Complex, Banquet hall and

Senior Secondary Schools have been completed and handed over to New Delhi Municipal Council (NDMC).

NBCC has also been entrusted with the work of redevelopment of General Pool Residential Colonies at Nauroji Nagar, Netaji Nagar and Sarojini Nagar. The target date of completion of the project is five years after handing over hindrance-free land to the implementing agency. Redevelopment does not entail acquisition of land. The colonies earmarked for redevelopment are handed over to NBCC after they are vacated.

DR. SHRIKANT EKNATH SHINDE : Madam Speaker, thank you for giving me this opportunity. First of all, I would like to wish you many happy returns of the day.

HON. SPEAKER: Thank you.

DR. SHRIKANT EKNATH SHINDE : Madam Speaker, NBCC and HUDCO have entered into an MoU to develop the land parcels of various Government bodies to increase housing stock and office space in various cities of the country. Under the MoU, HUDCO is supposed to provide funds and design support for construction, while NBCC is expected to use its project management, expertise and technical know-how to develop and market the properties.

I would like to know from the hon. Minister, in the last three and half years, since this MoU was signed, how many properties or houses have been developed by NBCC, the total cost of these projects and how many of these houses are in the affordable housing category?

शिव इंद्रजीत सिंह : मैडम, आज के दिन एनबीसीसी का केबल ईस्ट किडवई नगर में कार्यक्रम चल रहा है। ईस्ट किडवई नगर में पहले कुल मिलाकर 2,444 घर हुआ करते थे। सीडैवलपमेंट में बढ़ाकर सकरीबन 4,808 फ्लैट्स होंगे। एनबीसीसी कैटेगरी दो से लेकर कैटेगरी छः तक के फ्लैट्स यहां बना रहा है। आज के दिन कुल मिलाकर उनकी कॉस्ट 5,298 करोड़ रुपये आने का अनुमान है। इसके अलावा एनबीसीसी और जिन तीन जगहों पर कार्यरत है, वे मीरोजी नगर, दिल्ली, नेताजी नगर, दिल्ली और सरोजिनी नगर, दिल्ली हैं। अभी तक इन तीन जगहों के लिए पूरे तौर पर एनबीसीसी को काम नहीं सौंपा गया है, क्योंकि अभी पूरे घर वेकेंट नहीं हुए हैं। जैसे ही घर वेकेंट होंगे, इन तीन जगहों पर भी एनबीसीसी काम शुरू कर देगा और कुल मिलाकर पांच साल के अंदर उसे खत्म कर देगा।

DR. SHRIKANT EKNATH SHINDE : My second question is regarding affordable housing scheme of the Government. The Government is giving major push to affordable housing and it wants to achieve the target by 2022. Hon. Finance Minister, in his recent Budget speech, gave affordable housing the 'infra status' which is going to help these projects to get institutional funding. That is expected to help bring down the cost. The Government is also offering various tax

sops to these projects. However, one of the major components of the cost for housing is land. The cost of construction is very less as compared to the cost of land. Therefore, my specific question to the hon. Minister is: What steps the Government is taking to control prices, especially in major cities like Mumbai and its suburban and its peripheries? I would also like to know whether the low cost institutional borrowings will also be extended to land purchase.

RAO INDERJIT SINGH: Madam Speaker, the land is a State asset. The State has to take a decision on that and not the Ministry of Urban Development. But I would like to say that under the Prime Minister's Awas Yojana, by 2022, we would provide houses to all those who are in the low income group, middle income group and lower sections of society and to do that there are four verticals. Under those verticals only the Government of India gives grants and aids. So, if the State Government takes care of the housing project of the land, then we will provide money to help the person who is building his house there.

12.00 hours

श्री राहुल शेवाले : अध्यक्ष महोदया, एनबीसीसी द्वारा भारत और विदेशों में कई योजनाओं पर अंछा कार्य किया जा रहा है। एनबीसीसी ने नई दिल्ली और नोयडा में कई इमारतें तैयार की हैं, सरकारी आवास परियोजनाओं में भी कार्य किया है, लेकिन मुंबई में किसी भी क्षेत्र में एनबीसीसी ने कोई परियोजना तैयार नहीं की है, न ही महाराष्ट्र सरकार से कोई कशर किया है। मैं आपके माध्यम से माननीय मंत्री जी से प्रश्न करता हूँ कि भविष्य में एनबीसीसी द्वारा लो-कोस्ट हाऊसिंग प्रोजेक्ट्स या हॉस्पिटल्स के लिए महाराष्ट्र सरकार के माध्यम से किया जाएगा।

राव इंद्रजीत सिंह : मैडम जी, प्रोजेक्ट मैनेजमेंट कन्सल्टेंट के तौर पर एनबीसीसी को तैनात किया जाता है। अगर महाराष्ट्र गवर्नमेंट चाहती है कि एनबीसीसी को काम दिया जाए तो एनबीसीसी काम करने के लिए तैयार है।

Appendix - XVII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 225

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1358 dated 24.07.2017 regarding "Indira Gandhi National Centre for Arts".

On 24th July, 2017, Shri Balabhadra Majhi, M.P., addressed an Unstarred Question No. 1358 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Culture *vide* O.M. F.No.Akd-17/5/2019-Akad./931 dated 7th November, 2019 have stated as under:-

"The matter is under active consideration of this Ministry with Indira Gandhi National Centre for Arts.

Further, it is submitted that opening of Regional Centre of an organization is a very long process, it may take time to identify the financial and land resource for opening the regional centre and it cannot be ascertained at this stage that by which time/year a satellite centre of Indira Gandhi National Centre for the Arts in Odisha can be operational."

4. In view of the above, the Ministry, with the approval of the Minister (Independent Charge) for Culture, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 28/07/2020

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA

UNSTARRED QUESTION NO. 1358
TO BE ANSWERED ON 24.07.2017

INDIRA GANDHI NATIONAL CENTRE FOR ARTS

1358. SHRI BALABHADRA MAJHI:

Will the Minister of CULTURE be pleased to state:

- (a) whether it is true that the Government has taken decision to open a satellite centre of Indira Gandhi National Centre for the Arts in Odisha;
- (b) if so, the details thereof and the time by which it is likely to be fully functional; and
- (c) the steps being taken by the Government and the factors being considered to set up a regional centre of Indira Gandhi National Centre for the Arts in Odisha?

MINISTER OF STATE (IC) FOR CULTURE & TOURISM
(DR. MAHESH SHARMA)

ANSWER

- (a) to (c): Executive Committee of Indira Gandhi National Centre for the Arts (IGNCA) in its 72nd meeting held on 18th April, 2017 decided that a Satellite Regional Centre could be established in Odisha which will function under the Regional Centre, IGCA, Ranchi.

Decision of the Executive Committee is being implemented accordingly.

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1972 dated 27.07.2017 regarding "Ground Water Level in Dark Zone Areas".

On 27 July, 2017, Shri D.S. Rathod, M.P., addressed an Unstarred Question No. 1972 to the Minister of Water Resources, River Development and Ganga Rejuvenation. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Water Resources, River Development and Ganga Rejuvenation within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Water Resources, River Development and Ganga Rejuvenation *vide* O.M.F. No. H.11016/55/2017-GW dated 30 January, 2018 had stated as under:-

"The proposal for National Ground Water Management Improvement Scheme (NGMIS)/Atal Bhujal Yojana is being revised and will be implemented after approval of Expenditure Finance Committee (EFC). Since approval of EFC and implementation of scheme will take its own course."

4. Further, the Ministry of Jal Shakti *vide* O.M.No. H-11016/55/2017-GW Section dated 19 August, 2019 have stated as under:-

"The proposal for National Ground Water Management Improvement Scheme (NGMIS) now renamed as Atal Bhujal Yojana is still under consideration of this Department. Since approval of the scheme will take its own course and time, as such, it is again requested that this Assurance may kindly be dropped from the list of pending Assurances in respect of this Department."

5. In view of the above, the Ministry, with the approval of the Minister of State (Jal Shakti), have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 28/07/2020

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 1972
ANSWERED ON 27.07.2017

GROUND WATER LEVEL IN DARK ZONE AREAS

1972. SHRI D.S. RATHOD

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government plans to grant more funds to upgrade the ground water level in the dark zone areas of Gujarat; and
- (b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(DR. SANJEEV KUMAR DALYAN)

(a) to (b) The National Groundwater Management Improvement Scheme, which is under consideration of the Government, envisages improved groundwater management practices to improve ground water levels in select water stressed areas of identified States including Gujarat.

MEMORANDUM No. 227

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 161 dated 27 July, 2017 by Prof. Sugata Bose, MP regarding "Inland Waterways".

On 27 July, 2017, Shri S.R. Vijayakumar and Shri Gajanan Kirtikar, M.Ps. addressed a Starred Question No. 161 to the Minister of Shipping. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Prof. Sugata Bose, M.P., raised the following Supplementary Question to the Minister of Shipping:-

"We need greater passenger ferries and water-borne good transport to connect Dunkuni with Haldia, the deep sea port. We have to think ambitiously. We can consider a Kolkata Super Port which will include the neighboring regions of the 24 Paraganas, North and South, Howrah and Midnapore. If such a proposal comes from the Government of West Bengal, will the Minister of Shipping respond positively to regenerate that region of Eastern India?"

3. In reply, the then Minister of Shipping (Shri Nitin Gadkari) stated as follows:-

"As far as the issues raised by the Hon'ble Member regarding Eastern Region is concerned, earlier we were supposed to build Sagar Port, now they have given proposal for Tajpur. They have spoken about changing the place of port. Regarding the change of place, we are giving proposal to Cabinet. After its clearance, we will definitely consider on the proposal of Bengal Government."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Shipping within three months from the date of the reply but the Assurance is yet to be implemented.

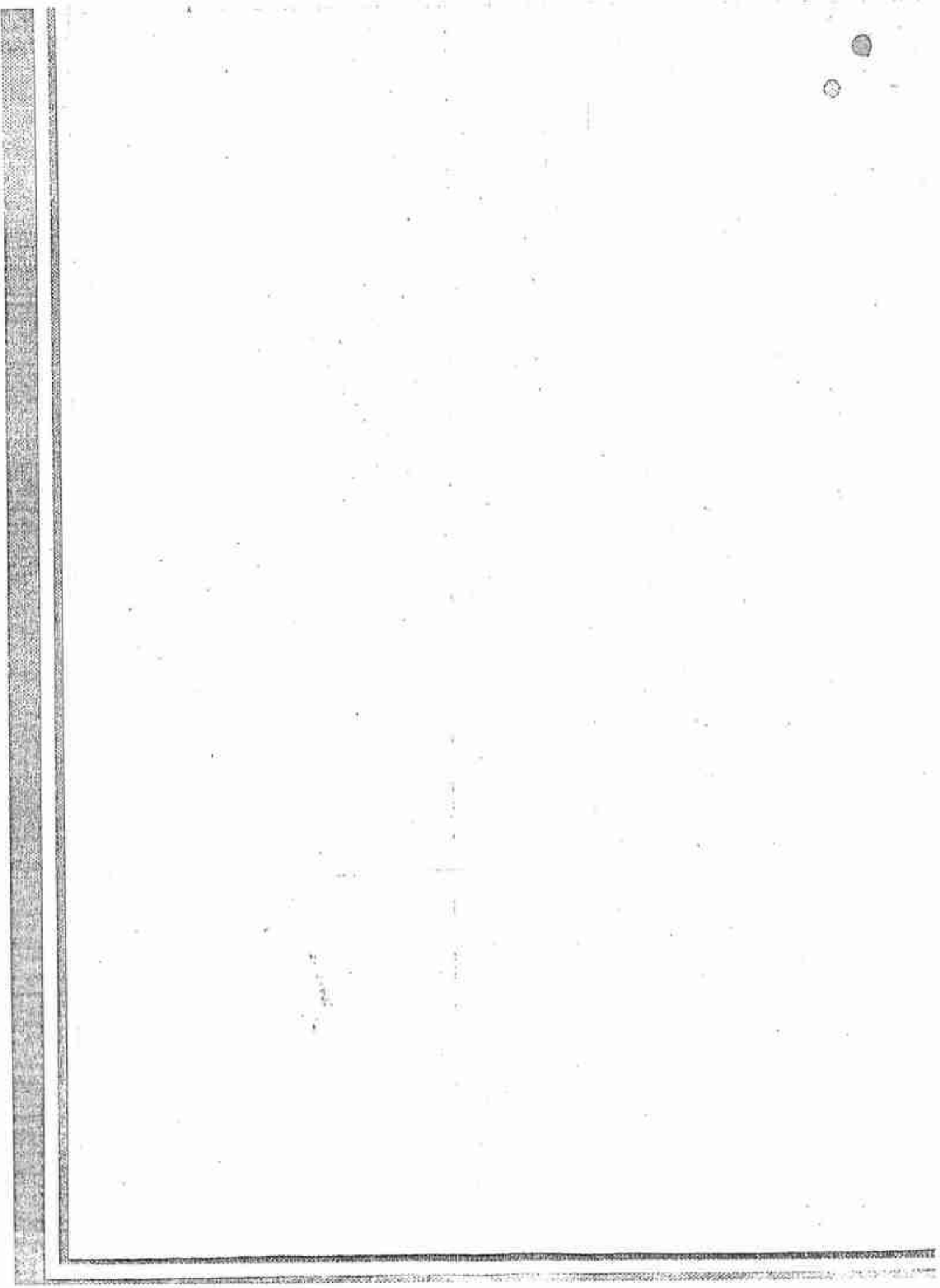
5. In this regard, the Ministry of Shipping *vide* O.M.No PD-11016/119/2017-PD-III dated 02 September, 2019 have stated as under:-

"The Government of West Bengal proposed a new Port at Tajpur which was to be developed as SPV i.e. 'Bhor Sagar Port Ltd (BSPL)'. The draft Cabinet Note was prepared and forwarded for Inter-ministerial consultation on 30.07.2018. The Cabinet Note was sent to Cabinet Secretariat and Prime Minister's Office for their review on 02.11.2018. The matter also came up for discussion in a meeting convened by Prime Minister's Office on 30.11.2018. On 21.02.2019, the Prime Minister's Office directed this Ministry to focus on utilizing the existing capacity to the full and conduct a deeper analysis for setting up new major port anywhere in the country."

6. In view of the above, the Ministry, with the approval of the Minister of Shipping (I/C), have requested the Committee to drop the above Assurance."

The Committee may consider.

DATED: 28/07/2020
NEW DELHI



GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA
STARRED QUESTION NO. 161

TO BE ANSWERED ON 27.07.2017

INLAND WATERWAYS

*161: SHRI S. R. VIJAYAKUMAR:
SHRI GAJANAN KIRTIKAR:

Will the Minister of SHIPPING be pleased to state:

- (a) the details and the present implementation status of the Inland Vessels (Prevention and Control of Pollution and Protection of Inland Water) Rules, 2016 in the country;
- (b) the details of the projects under execution for expeditious transportation of cargo and passengers and development of tourism through inland waterways across the country;
- (c) whether the Government has worked out a plan to encourage the use of waterways for being more economical, customer friendly and smooth movement of goods and passengers and if so, the details thereof;
- (d) the steps proposed to be taken by the Government to boost shipping tourism in the country particularly from Mumbai to Elephanta Cave, Kolkata to Ganga Sagar and Dwarka Section; and
- (e) the steps taken/ proposed to be taken by the Government for modernization of major Ports for easy and smooth movement of goods?

ANSWER
MINISTER OF SHIPPING
(SHRI NITIN GADKARI)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question no.*161 for 27.07.2017 raised by Shri S. R. Vijayakumar & Shri Gajanan Kirtikar, M.Ps on "Inland Waterways"

- (a): Under the Inland Vessels Act, 1917, the Inland Vessels (Prevention and Control of Pollution of Inland Water) Rules, 2016 were notified in July, 2016 and laid on the table of both the houses of Parliament. These rules are implemented by the State Governments.
- (b): Some of the important projects taken up for expeditious transportation of cargo, passengers and development of tourism through inland waterways across the country are as under:
 - i) Construction of multi-modal terminals at Varanasi, Sahibganj and Haldia; navigational lock at Farraka under the Jal Marg Vikas Project on National Waterway-1 to enable movement of inland vessels of 1500-2000 tonnes capacity.
 - ii) Roll-on Roll-off (Ro-Ro) services between Dhubri and Hatingimari on NW-2 (River Brahmaputra) was operationalized during 2016 to reduce the circuitous road route of about 220 km to reach Hatingimari via Jangighopa.
 - iii) Construction of Slipway at Pandu (Assam) on NW-3 which will be the first dry dock repair facility in the NE Region.
 - iv) On National Waterway -3 (West Coast Canal from Kortapuram to Kollam along with Champakara & Udyogmandal canal), two terminals at Bolghatty & Willingdon island have been

developed and made operational in Cochin Port Trust area for container traffic of International Container Transhipment Terminal at Vallarpadam (ICTT) through Ro-Ro / Low-on Low-off (Lo-Lo) service.

- v) On NW-4, development of fairway between Muktyala to Vijayawada which will provide an efficient logistics solution to boost economic growth of the region and facilitate the development of Amravati, the capital city of Andhra Pradesh as substantial construction material is expected to be transported on this stretch.
- vi) A number of projects under Sagarmala Programme for creation of infrastructure for movement of cargo/ passenger by sea/ National Waterways, have been sanctioned. The details of projects sanctioned are given at Annex-I.
- (c): Under the National Waterways Act, 2016, 111 National Waterways (NWs) including the five existing NWs, have been declared. While NWs-1, 2 and 3 are operational and cargo and passenger vessels are moving on them, on NW-4, the development works under Phase- I have been sanctioned in 2017. Further, preparation of a Detailed Project Report (DPR) including Front End Engineering Design (FEED) for the construction of weirs / barrages with navigational locks and check dams between Pankajal and Paradip / Dhamra.(Phase -I) has been sanctioned for development of NW-5.

Out of 106 newly declared NWs, 32 NWs are considered technically feasible so far. The list of these 32 NWs is at Annex-II. Out of these 32 NWs the development of 7 NWs has been approved as per details at Annex-III.

- (c): The development and promotion of tourists' destination including cruise circuits and implementation of tourism projects is primarily the responsibility of the respective State Government/Union Territory Administration.

The State Government of Gujarat has informed that to boost shipping tourism in Dwarka section, under its Tourism Policy of 2015, it is promoting cruise terminals at Okha, Dwarka, Porbandar and Veraval. The Maharashtra Maritime Board has informed that to facilitate to and fro passengers movement between Mumbai and Elephanta Caves, installation of a new floating pontoon at Shetbunder, Elephanta Island and work for widening and increasing the height of the existing old jetty at Elephanta Island has been sanctioned. West Bengal Tourism Development Corporation and private tour operators conduct river cruise during Gangasagar Mela.

The Ministry of Shipping has taken various steps to boost cruise shipping in the country. These include developing terminals at some of the major ports, rebates on vessel related charges, implementing Standard Operating Procedures (SOP) for cruise vessels etc.

The Ministry of Tourism provides Central Financial Assistance (CFA) under relevant schemes to State Governments/ UTs and to Central Agencies for various tourism projects including Cruise Terminals and Cruise Vessels subject to availability of funds.

- (e): Expansion and modernisation of Major Ports in the country is an on-going process to keep the ports abreast with new technologies and also to meet trade (traffic) requirements. The process primarily involves:

- (i) construction of new berths and terminals
- (ii) mechanisation of existing berths and terminals
- (iii) capital dredging for deepening of draught for attracting large of vessels in port channels
- (iv) road and rail connectivity
- (v) installation of vessel traffic management system (VTMS)

As a result of these initiatives taken by the Govt., aggregate cargo handling capacity in Major Ports has expanded during the Twelfth Plan (01.04.2012 to 31.03.2017) from 696.53 Million Tonnes Per Annum (MTPA) to 1065.83 MTPA while the cargo handled at Major ports increased from 560.13 MT to 647.76 MT during the Twelfth Plan. The various modernization measures has enabled easy and smooth movement of goods at major ports.

ANNEXURE-I

Annexure referred to in reply to part (b) of Lok Sabha Starred Question no.*161 for 27.07.2017 raised by Shri S. R. Vijayakumar & Shri Gajanan Kirtikar, M.Ps on "Inland Waterways"

Sl. No.	Name of the Project	Project Cost (Rs. in crore)	Funds Sanctioned (Rs. in crore)	Funds released (Rs. in crore)	Project Proponent	State
1	Construction of break water at Mandwa	72.14	30.00	30.00	Maharashtra Maritime Board	Maharashtra
2	Construction of RO-RO Jetty at Mandwa	63.00	27.50	13.75	Maharashtra Maritime Board	Maharashtra
3	Dredging of RO-Pax Ferry Services between Gogha and Dahej in Gulf of Cambay	234.00	117.00	58.50	Gujarat Maritime Board	Gujarat
4	Dedicated coastal berth for passenger/cargo by sea at Porbandar Port	37.00	18.50	9.25	Gujarat Maritime Board	Gujarat
5	Construction of coastal berth at Navlakhi	108.00	41.30	20.65	Gujarat Maritime Board	Gujarat
6	Construction of Breakwater both in North and South side of entrance channel at Cuddalore Port & Construction of Coastal Berth 1 & 2 and Capital Dredging of Channel	115.00	57.50	28.75	Tamil Nadu Maritime Board	Tamil Nadu
7	Construction of jetties at Gorai	6.90	3.45	1.73	Maharashtra Maritime Board	Maharashtra
8	Construction of jetties at Vasai	6.74	3.37	1.69	Maharashtra Maritime Board	Maharashtra
9	Construction of jetties at Bhayander,	14.15	7.10	3.55	Maharashtra Maritime Board	Maharashtra
10	Construction of jetties at Narangi (Virar)	6.75	3.37	1.69	Maharashtra Maritime Board	Maharashtra
11	Construction of jetties at Kharwadeshwari (Palghar)	12.92	6.46	3.23	Maharashtra Maritime Board	Maharashtra
12	Construction of jetties at Manori	6.59	3.29	1.65	Maharashtra Maritime Board	Maharashtra



13	Construction of jetties at Ghodbunder	7.50	3.75	1.87	Maharashtra Maritime Board	Maharashtra
14	Construction of jetties at Malvan, Singhudurg	10.23	5.11	2.55	Maharashtra Maritime Board	Maharashtra
15	Construction of jetties at Borivali	15.47	7.74	3.87	Maharashtra Maritime Board	Maharashtra
16	The upgrading of the berth No 2 and 1; KPD for coastal vessels at KoPT	7.50	5.03	2.51	KoPT	West Bengal
17	Coastal Cargo Berth at ChPT	80.00	30.00	27.00	ChPT	Tamil Nadu
18	Construction of coastal Berth at VPT	40.00	30.00	30.00	VPT	Andhra Pradesh
19	Construction of Coastal berth at VoCPT	42.70	25.00	15.00	VoCPT	Tamil Nadu
20	Refurbishment and Capacity enhancement of Coastal liquid terminal at CoPT	19.95	14.96	12.77	CoPT	Kerala
21	Construction of passenger jetty at Bhivani Island	37.21	10.00	5.00	APTDC	Andhra Pradesh



Annexure referred to in reply to part (c) of Lok Sabha Starred Question no. 161 for 27.07.2017 raised by Shri S. R. Vijayakumar & Shri Gaganan Kirtikar, M.L.'s on "Inland Waterways"

**LIST OF 32 NATIONAL WATERWAYS CONSIDERED TECHNICALLY
FEASIBLE FOR DEVELOPMENT OF SHIPPING & NAVIGATION**

1. BARAK (NW-16)
2. MANDOVI (NW-68)
3. ZUARI (NW-111)
4. CUMBERJUA (NW-27)
5. GHAGHRA (NW-40)
6. GANDAK (NW-37)
7. KOSI (NW-58)
8. SUNDERBAN WATERWAYS (NW-97)
9. AJOY (AJAY) RIVER (NW-7)
10. ICHAMATI RIVER (NW-44)
11. KUPNARAYAN RIVER (NW-86)
12. SUBARNREKHA RIVER (NW-96)
13. SUBANSIRI RIVER (NW-95)
14. BAITARNI RIVER (NW-14)
15. MAHANADI RIVER (NW-64)
16. ALAPPUZHA- CHANGANASSERY CANAL (NW8)
17. ALAPPUZHA- KOTTAYAM – ATHIRAMPUZHA CANAL (NW-9)
18. KOTTAYAM-VAIKOM CANAL (NW-59)
19. GURUPUR RIVER (NW-43)
20. KABINI RIVER (NW-51)
21. KALI RIVER (NW-52)
22. NETRAVATHI RIVER (NW-74)
23. SHARAVATI RIVER (NW-90)
24. CHAPORA RIVER (NW-25)
25. MAPUSA - MOIDE RIVER (NW-71)
26. AMBA RIVER (NW-10)
27. DABHOL CREEK - VASHISITI RIVER (NW-28)
28. REVADANDA CREEK - KUNDALIKA RIVER (NW-85)
29. SAVITRI RIVER (BANKOT CREEK) (NW-89)
30. MAHI RIVER (NW-66)
31. NARMADA RIVER (NW-73)
32. TAPI RIVER (NW-100)



Annexure referred to in reply to part (c) of Lok Sabha Starred Question no. 161 for 27.07.2017 raised by Shri S. R. Vijayakumar & Shri Gajanan Kirtikar, M.Ps on "Inland Waterways"

Sl. No.	Development of New National Waterways	
1	River Barak (NW 16):	Dredging work for development of fairway awarded. Consultant has been engaged for upgradation of terminals at Bedarpur, Karimganj and new floating terminal at Silchar.
2	03 (Three) Waterways in Goa (NW- 27: Cumberjua, NW 68 - Mandovi, NW 111 - Zuari):	A proposal for development of these NWs at a cost of Rs 22.65 crore has been approved on 02.06.2017. Work is proposed to be executed through Government of Goa with the assistance of Mormugao Port Trust for which a tripartite MoU is under finalization.
3	Alappuzha-Kottayam-Athirampuzha Canal (NW-9):	Proposal for development at a cost of Rs 1.60 crore has been approved on 02.06.2017. Tendering is in progress for award of work.
4	River Gandak (NW-37):	Proposal for development at a cost of Rs 12.91 crore has been approved on 02.06.2017. Tendering is in progress for award of work.
5	River Rupnarayan (NW-86):	Proposal for development at a cost of Rs 24.00 crore has been approved on 02.06.2017. Tendering is in progress for award of work.

11.01 hours

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Q. No. 161. Now, Hon. Minister,

(Q. 161)

PROF. SUGATA BOSE: Madam Speaker, the hon. Minister has mentioned in his reply that modernization of major ports in the country is an on-going process to keep the ports abreast with new technologies and also to meet trade traffic requirements... (Interruptions)

11.02 hours

(At this stage, Shri Anto Antony and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: Nothing will go on record.

... (Interruptions) ...

PROF. SUGATA BOSE: Now, in the State of West Bengal, the Eastern freight corridor being built by the Railways will stop in Dunkuni and we have a deep sea port at Haldia... (Interruptions)

HON. SPEAKER: Hon. Member, again you are doing wrong things.

... (Interruptions)

PROF. SUGATA BOSE: We need greater passenger ferries and water-borne good transport to connect Dunkuni with Haldia, the deep sea port. We have to think ambitiously. We can consider a Kolkata Super Port which will include the neighbouring regions of the 24 Parganas, North and South, Howrah and Midnapore. If such a proposal comes from the Government of West Bengal, will the Minister of Shipping respond positively to regenerate that region of Eastern India?

श्री निशिन गडकरी: माननीय अध्यक्ष, पोर्ट ऑटोमॉडर्नाइजेशन और न्यू पोर्ट डेवलपमेंट के लिए इंटरनेशनल कंसलटेंट को एपॉइंट किया था। उन्होंने 120 रिकमेंडेशन्स दी थी। इन 120 रिकमेंडेशन्स में से 85

* Not recorded

इम्प्लीमेंट की हैं। उसका परिणाम यह हुआ कि पोर्ट सैक्टर में पहले साल 3,000 करोड़ रुपए का प्राफिट हुआ, दूसरे साल 4,000 करोड़ रुपए और तीसरे साल 5,000 करोड़ रुपए का प्राफिट हुआ।... (व्यवधान)
इस बार 7000 से 8000 करोड़ रुपए प्राफिट मिलेगा, ऐसा हमें विश्वास है। ... (व्यवधान)

माननीय अध्यक्ष : आप जो कर रहे हैं, ठीक नहीं है।

... (व्यवधान)

श्री नितिन गडकरी: जहाँ तक माननीय सदस्य ने इंडस्ट्रियल रीजन के बारे में कहा है, पहले हम सागर पोर्ट बनाने वाले थे, अब उन्होंने साजपुर का प्रस्ताव दिया है, उन्होंने पोर्ट की जगह बदलने के बारे में कहा है। हम जगह बदलने के बारे में कैबिनेट को प्रस्ताव दे रहे हैं। इसे क्लियर करके जरूर बंगाल सरकार की बात पर विचार करेंगे।... (व्यवधान)

जहाँ तक माननीय सदस्य वाटर ट्रांसपोर्ट के लिए कह रहे हैं, इसके लिए हम बंगाल सरकार को पूरा सहयोग करने के लिए तैयार हैं। अगर वे खुद करना चाहते हैं तो उनको अनुमति देंगे। अगर हमारे साथ मिलकर करना चाहते हैं तो हम ज्वॉइंट वेंचर में एक स्पेशल व्हीकल बनाकर करने के लिए तैयार हैं। ... (व्यवधान) अगर वह कुछ इक्विटी लगते हैं, तो हम पैसा लगाने के लिए तैयार हैं। ... (व्यवधान) हमारे ऑप्शनस पूरे ओपन हैं। ... (व्यवधान) जहाँ भी पैसेंजर और कार्गो का ट्रांसपोर्ट बढ़ सकता है, उसके लिए हम हर प्रकार का सहयोग सब राज्यों के लिए करने को तैयार हैं।

... (Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at 11.30 a.m.

11.05 hours

The Lok Sabha then adjourned till Thirty Minutes past Eleven of the Clock.

11.30 hours

The Lok Sabha re-assembled at Thirty Minutes past Eleven of the Clock.

(Hon. Speaker in the Chair)

... (Interruptions)

ORAL ANSWERS TO QUESTIONS ... Contd.

HON. SPEAKER: Shri S.R. Vijaya Kumar.

... (Interruptions)

SHRI S.R. VIJAYA KUMAR : The National Water Highway No. 4 includes the entire stretch of Buckingham Canal for a length of 316 kms. The stretch of North Buckingham Canal and South Buckingham Canal acted as a buffer zone and regulated the tsunami waves and saved thousands of lives along the Coromandal Coast from tsunami waves, which occurred on 26 December, 2004. ...

(Interruptions)

11.30½ hours

(At this stage, Shri Ravneet Singh and some other hon. Members came and stood on the floor near the Table.)

I would like to know from the hon. Minister whether the Government is keen about expediting the National Waterway Highway No. 4 covering the Buckingham Canals from Chennai to Pondicherry and if so, the steps being taken by the Government in this regard. Thank you.

सड़क परिवहन और राजमार्ग मंत्री तथा पोत परिवहन मंत्री (श्री नितिन गडकरी): माननीय अध्यक्ष महोदय, बकिंगम कानल साजथ के लिए बहुत महत्वपूर्ण है, विशेषकर तमिलनाडु और आन्ध्र प्रदेश के लिए पैसेंजर एवं गुड्स ट्रांसपोर्ट के लिए बहुत उपयोगी है। ... (व्यवधान) इसके दो फेज हैं। इसके फर्स्ट फेज की शुरुआत विजयवाड़ा से होने वाली है, इसका टेंडर निकल गया है और आने वाले 15 दिनों के अंदर मुख्यमंत्री जी और मैं वहाँ आकर भूमिपूजन करके इस कार्य का शुभारम्भ करेंगे। ... (व्यवधान) फर्स्ट फेज का काम करीब 160 किलोमीटर है और फर्स्ट फेज का काम पूरा होने के बाद सेकण्ड फेज का काम शुरू करेंगे। ... (व्यवधान) यह काम जल्दी शुरू हो जाएगा, यह मैं आपको विश्वास दिलाना चाहता हूँ। ... (व्यवधान)

HON. SPEAKER: Hon. Members, please go back to your seats. This is not proper. यह कोई अच्छी बात नहीं है। चर्चा के लिए किसी ने मना नहीं किया है। आप लोगों को वापस जाना चाहिए।

श्री दिलीपकुमार मनसुखलाल गांधी ।

...(व्यवधान)

माननीय अध्यक्ष : आप लोग अपने किए पर माफ़ी भी नहीं मांग रहे हैं और इस तरीके से हाउस को डिस्टर्ब कर रहे हैं। यह पूरे देश को देखना चाहिए। यह कोई तरीका नहीं है।

...(व्यवधान)

HON. SPEAKER: Please go to your seats.

...(व्यवधान)

श्री दिलीपकुमार मनसुखलाल गांधी: अध्यक्ष महोदया, मैं माननीय मंत्री जी को बहुत-बहुत धन्यवाद एवं बधाई देता हूँ। ... (व्यवधान)

माननीय अध्यक्ष : चर्चा के लिए मनाही नहीं है, आप लोग चर्चा कर सकते हैं। मगर इस तरह से न तो चर्चा हो सकती है और न ही इस तरीके से कोई माफ़ी हो सकती है।

...(व्यवधान)

श्री दिलीपकुमार मनसुखलाल गांधी: अध्यक्ष महोदया, उन्होंने ट्रांसपोर्ट के लिए, आजादी के बाद पहली बार आंतरिक जल ट्रांसपोर्ट के लिए जिस प्रकार से प्रयास किए हैं... (व्यवधान) और बहुत बड़े पैमाने पर काम करने की कोशिश की है। ... (व्यवधान)

माननीय अध्यक्ष : सभी को देखने दीजिए कि क्या हो रहा है।

...(व्यवधान)

माननीय अध्यक्ष : अवैश्वर्य आवर के बाद बोलने शुरू।

...(व्यवधान)

श्री दिलीपकुमार मनसुखलाल गांधी: अध्यक्ष महोदया, मैं मंत्री जी से यह जानना चाहता हूँ कि इसमें किस प्रकार से नए-नए विषय करेंगे, किस प्रकार की नौवें बनेंगी, किस प्रकार की बोट और जेट्टी बनेंगी, कौन-कौन से विषय लेंगे? ... (व्यवधान) खासकर महाराष्ट्र, बिहार और उत्तर प्रदेश में जलवाहक बड़ी नदियों में यह ट्रांसपोर्टेशन सबसे सरता पड़ता है। ... (व्यवधान) ऐसा बार-बार मंत्री जी ने भी कहा है। यह काम किस प्रकार से होगा और कब तक पूरा होगा, इस बारे में मंत्री जी जानकारी दें। ... (व्यवधान)

श्री नितिन गडकरी: माननीय अध्यक्ष महोदया, हमारे देश में हमने अभी 111 नदियों को जलमार्ग के रूप में घोषित किया है। ... (व्यवधान) मुझे बताते हुए खुशी हो रही है कि इसमें 20,275 किलोमीटर रिवर लेंथ है। ... (व्यवधान) अगर रोड से यात्रा करने पर खेद रुपये खर्च आता है, रेलवे से जाने पर एक रुपया खर्च आता है तो पानी से जाने के लिए केवल 20 पैसे खर्च आता है। ... (व्यवधान) अभी हमने दो रिवर्स में काम शुरू कर दिया है, जिनमें सबसे पहले गंगा और ब्रह्मपुत्र नदी का काम शुरू हुआ है। गंगा में जो काम हमने शुरू किया है, उसमें कन से कम 5,000 करोड़ रुपये का प्रोजेक्ट है, उसमें श्री मल्टीमॉडल हब - वाशिंग्टी, हल्दिया और साडिबगंज हैं। ... (व्यवधान) उसमें 40 रिवर पोर्ट्स हैं, सात फेरी सर्विसेज और आठ रो-रो सर्विसेज हैं। ... (व्यवधान) मुझे इस सभागृह को बताते हुए खुशी हो रही है कि करीब 2500 करोड़ रुपये के काम हमने अर्बाई कर दिए हैं और काम शुरू हो गया है। ... (व्यवधान)

ब्रह्मपुत्र रिवर पर भी सात रिवर पोर्ट्स बन रहे हैं, दो जगहों पर फेरी सर्विस चालू हो गयी है, दो जगहों पर रो-रो सर्विस चालू हो गयी है और वहाँ भी काम शुरू हुआ है। ... (व्यवधान) मैं सभागृह को बताना चाहता हूँ कि आने वाले 15 दिनों के अंदर पार्लियामेंट के इसी सेशन से पहले, हम आठ नदियों के जलमार्ग पर काम शुरू करने का शुभारंभ माननीय प्रधानमंत्री जी के हाथ से करने वाले हैं। ... (व्यवधान) इस तरह से देश में दस जलमार्गों पर काम शुरू हो जाएगा और वर्ष 2018 से पहले इन जलमार्गों को हम पूरा करेंगे। ... (व्यवधान)

एक अच्छी बात और यह हुई है कि पेट्रोल और डीजल पर जो सौस लगता था, वह रोड और रेलवे के लिए मिलता था। अब हमने कैबिनेट में निर्णय किया है और आपके सामने बिल आया है। उसमें से 2000 करोड़ रुपये साल के जल मार्ग के लिए मिलेंगे और मेरा विश्वास है कि निश्चित रूप से यह काम होगा। एक अच्छी बात यह है कि इन 8 नदियों के अलावा करीब 16 डीपीआर बनने के लिए तैयार हुए हैं और उसमें से काफी काम अभी हम लोग ले रहे हैं। उसमें से बराकूँवर असम में हैं। वर्क अर्बाई कर दिया है। ब्रेजिंग को प्रपोज कर दिया है। 78 करोड़ का काम असम में शुरू हुआ है। वॉटरवेज इन गोवा - उसमें चम्पूरिया, मांडवी, शुआरी तीनों का काम हो गया है। उसका टेंडर निकल गया है। काम शुरू हो रहा है। अलमपूजा, कोदतायम, अशिरपुजा, सेनास, के.एन.खवल्सू, लाइन-कोरल, इसमें हमने काम प्रभुत किया है। वर्क प्रपोज किया है और तुरंत मानसून के बाद काम शुरू होगा। उत्तर प्रदेश की गंडक रिवर, जो बहुत महत्वपूर्ण है, जो बिहार और यू.पी. से जाती है, इसके ऊपर भी हमने डी.पी.आर. मंजूर किया है। टेंडर निकला हुआ है। आने वाले दो महीनों में इसका काम शुरू हो जाएगा। रिवर ऊपनासायण, बैस्ट बंगाल की है। इसका काम भी मंजूर हुआ है। मानसून के बाद काम शुरू हो जाएगा।

मैं आपको विश्वास दिलाना चाहता हूँ कि जब अगला पार्लियामेंट का सेशन शुरू होगा तो करीब 10 जलमार्ग का काम शुरू होगा। मैं स्पीकर साहिब जी से अनुरोध करूँगा कि चूंकि यह विषय लोगों के

लिए नया है कि जलमार्ग कैसा होगा तो अगर आप अनुमति देंगी तो इसके ऊपर एक विशेष चर्चा करवाएंगे। इससे पूरे देश के लोगों को यह जानकारी मिलेगी और यह देश का भविष्य होगा, गेम चेंजर होगा। देश की प्रगति और विकास के लिए बहुत उपयोगी होगा।

माननीय अध्यक्ष : इस विषय पर यदि आप चर्चा की डिमांड करेंगे तो जरूर हम एलाऊ करेंगे क्योंकि आप बहुत अच्छा काम कर रहे हैं, वह सबके ध्यान में आना चाहिए।

... (व्यवधान)

HON. SPEAKER: Now, Prof. Sugata Bose.

... (Interruptions)

PROF. SUGATA BOSE: Madam, I have already asked my Supplementary - Question. ... (Interruptions)

HON. SPEAKER: I am sorry, I forgot it.

Shri Kalikesh N. Singh Deo ji.

... (Interruptions)

SHRI KALIKESH N. SINGH DEO : Thank you, Madam. The hon. Minister himself said that the cost of transporting goods through inland waterways is less than 20 per cent versus railways and roads. However, in contrary to the contribution of the ports in inland waterways to the GDP, which stands at one per cent, Railways contributes 9 per cent and roadways contributes 6 per cent to the GDP. It means, there is a lot of potential to develop this entire inland waterways and port sector.

I would like to draw the attention of the hon. Minister to the Ports of Paradip and Mahanadi inland waterways system which he has already committed to. I would like to know from the hon. Minister as to what are the plans to develop the Mahanadi inland waterways. How much money is he going to spend on both the Paradip Port and Mahanadi waterways and by when would this be done?

श्री नितिन गडकरी : माननीय अध्यक्ष जी, तालचर से पारादीप रेलवे लाइन 1000 करोड़ रुपये की लागत की पोर्ट की ओर से हम बना रहे हैं। जो ब्राह्मणी नदी है, जो विशेष रूप से राजकैला तक तालचर से पारादीप आगे जाती है, उसके काम को हमने मंजूरी दी है। उसका भी जी.पी.आर. तैयार किया हुआ है। मैं आपको बताना चाहता हूँ कि हमारे कोल इंडिया का कोल प्रोडक्शन तालचर के क्षेत्र में 60 मिलियन टन है।

हमारे कोल मंत्री का यह प्रयास है कि यह 300 मिलियन टन तक जाए। इसलिए यह कोल जब होगा तो इसे रोड से भेजना संभव नहीं है। इसलिए इस कोल को हम पारादीप लेकर आएंगे और पारादीप के पोर्ट में ड्रेजिंग करके 18 मीटर तक इसको हम लेकर आएंगे और उससे यह पूरा कोल महाराष्ट्र और गुजरात की सोना पर आएगा।

राजस्थान का जो लाइन है, वह ओडिशा में है, वह वापस आएगा। इससे महाराष्ट्र और गुजरात में बिजली की कीमत रास्ते काम करने से 60 पैसे प्रति यूनिट कम होगी। इन सब कामों को डी.पी.आर. तैयार हुए हैं। अभी तीन दिन पहले मैं चंडीसा गया था। भेरी अगले दिजिट में भूमि पूजन का कार्यक्रम करके काम का शुभारम्भ होगा और यह पारादीप पोर्ट विश्व का एक ऐसा पोर्ट बनेगा जो ओडिशा को ही नहीं, पूरे भारत का एक ग्रोथ पोर्ट होगा जहां आने वाले समय में पेट्रोलियम मिनिस्ट्री का, हमारा, कोल तथा यूरिया के अनेक प्रकार के जो प्रोजेक्ट हैं, उससे एक लाख करोड़ से ज्यादा इन्वेस्टमेंट होगी। हमारे पेट्रोलियम मिनिस्टर धर्मेन्द्र प्रधान जी और मैं, हम दोनों ने बैठकर सामरभाला में पोर्ट के डेवलपमेंट का पारादीप का प्लान तैयार किया है। इसी सरकार के कार्यकाल में वर्ष 2018 पूरा होने से पहले करीब एक लाख करोड़ की इन्वेस्टमेंट हम पारादीप पोर्ट में करेंगे और दुनिया का सबसे अच्छा पोर्ट इसको बनाएंगे। आपने जो बात कही है, वह बिल्कुल सही है और इसके लिए हम पूरे प्रयास करेंगे।

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2347 dated 31.07.2017 regarding "Violation of Guidelines by Lalit Kala Academy".

On 31st July, 2017, Shri Venkatesh Babu T.G., M.P., addressed an Unstarred Question No. 2347 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Culture *vide* O.M. File No. Akd-17/5/2018-Akad/801 dated 22nd October 2019 OM File No. Akd-17/5/2018-Akad/801 dated 30th September, 2019 have stated as under:-

"*Vide* this Ministry's order dated 3-17/2016-Akad. dated 05.04.2017, a Committee was constituted to enquire into the various complaints received against Sh. K.K. Chakravarty, Ex-Chairman of Lalit Kala Akademi and submit its report within three weeks. The Committee submitted its report on 14.06.2017 and based on the report of the Committee, with the approval of the then Hon'ble Minister of Culture, the matter has been referred to CBI through CVO of this Ministry on 27.07.2017 to get an investigation conducted against the alleged irregularities. Further, Vigilance Division of this Ministry *vide* its O.M. dated 10.11.2017 has informed that in order to ascertain the correctness of the facts, CBI has registered two cases for Preliminary Enquiry *vide* their Preliminary Enquiry Registration Reports both dated 01.11.2017.

Now, Vigilance Division *vide* their O.M. dated 04.09.2019 has forwarded a self-contained note received from CBI *vide* which CBI has informed that PE has been closed and recommended this Ministry on the following two points:-

- (i) Formulate policy/guidelines regarding allotment of galleries to Foreign Mission and other parties under CEP and collaboration and sanctioning temporary advances to the employees of LKA and other parties and its settlement on timely basis;
- (ii) Take necessary action in audit paras as deemed fit and its end in accordance with the financial rules.

As per recommendations of CBI, "it may take some more time to formulate policy/guidelines regarding allotment of galleries to Foreign Mission and other parties under CEP and collaboration and sanctioning temporary advances to the employees of LKA and other parties and its settlement on timely basis."

4. In view of the above, the Ministry, with the approval of the Minister of State (I/C) for Culture, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 28/07/2020

LOK SABHA

UNSTARRED QUESTION NO. 2347
TO BE ANSWERED ON 31.07.2017

VIOLATION OF GUIDELINES BY LALIT KALA ACADEMY

2347: SHRI VENKATESH BABU T.G.:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is aware of the allegations of violation of Government guidelines by Lalit Kala Academy;
- (b) if so, the details thereof;
- (c) whether the Government has set up a Committee to probe the charges of the alleged irregularities in the Academy;
- (d) if so, the details along with the composition of the Committee thereof; and
- (e) the time by which its Report is likely to be submitted?

MINISTER OF STATE (IC) FOR CULTURE & TOURISM

(DR. MAHESH SHARMA)

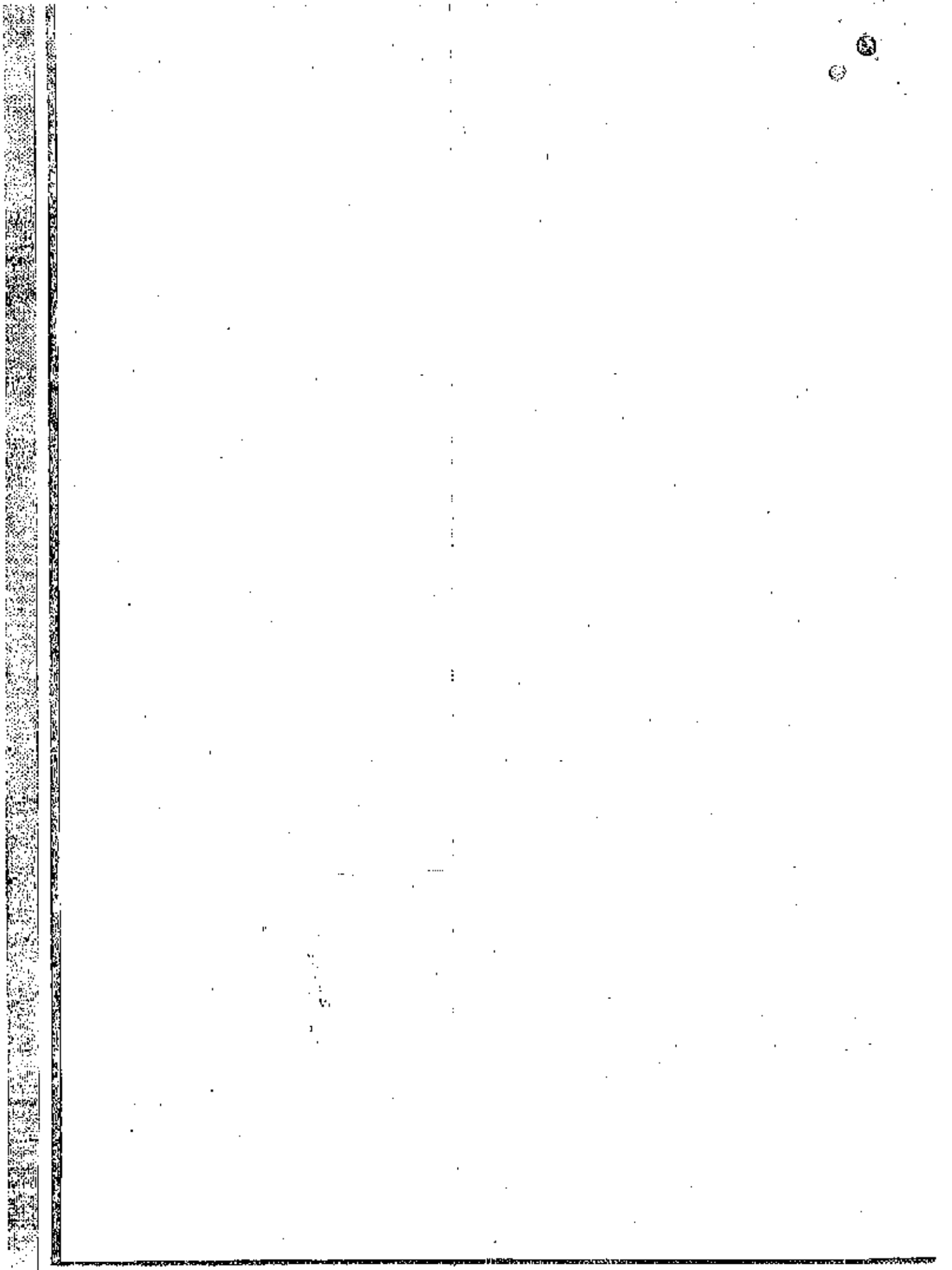
ANSWER

(a)&(b): Yes, Madam. Ministry of Culture has received complaints regarding alleged administrative and financial irregularities in the Lalit Kala Akademi. Such complaints pertain inter alia to irregularities against various current and past functionaries of Lalit Kala Akademi.

(c)&(d): Yes, Madam. A three-Member Committee was set-up by Ministry of Culture vide order dated 18th April, 2017 to inquire into various allegations of irregularities and violation of Government guidelines by Shri K.K. Chakravarty, former Chairman, Lalit Kala Akademi. The composition of the Committee is as follows:-

1. Dr. D.P. Pathak, Principal Chief Controller of Accounts - Chairman
2. Shri Rakesh Singh Lal,
Additional Director General (Admn.),
Archaeological Survey of India (ASI) - Member
3. Shri P.G. Kaladharan, Director (Administration), ASI - Member

(e): The Committee submitted its report on 14.06.2017. Based on the report of the Committee, with the approval of the Hon'ble Minister of Culture, the matter has been referred to CBI on 27th July, 2017 to get an investigation conducted against the alleged irregularities.



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 230

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 243 dated 02 August, 2017 by Shri Ram Charitra Nishad, MP regarding "Rail Engineers"

On 02 August, 2017, Shri Ram Charitra Nishad, M.P. addressed a Starred Question No. 243 to the Minister of Railways. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the Discussion, Shri Ram Charitra Nishad, M.P., raised the following Supplementary Question to the Minister of Railways:-

"(1) I would like to ask Hon. minister through you that how much time will this work take and whether there is any plan for fast tracking?"

(2) Madam, my second Question to Hon. Minister is that you are preparing high speed rolling stock for bullet train. I would like to know if the Government proposes to use high speed rolling stock to increase the train speed on other railway routes?"

3. In reply, the then Minister of Railways (Shri Suresh Prabhakar Prabhu) stated as follows:-

"1) You have asked a very good question. We are sending people for training from here. We are opening a training school in Ahmedabad where everybody would be imparted training to implement, make and run the project.

2) We will do it after obtaining approval of CCEA. We are going to build High Speed Railways or Semi-high speed railway network to connect all the places in the country."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Railways *vide* O.M.No 2017/Infra/LS/13/43 dated 03 October, 2018 have stated as under:-

"Training Institute is an integral part of the Mumbai-Ahmedabad High Speed Railway (MAHSR) Project. The process of construction of Training Institute under MAHSR Project

has been initiated at Vadodara from 14-09-2017 with the technical and financial assistance of Government of Japan. Approximately 4000 officials of High Speed Rail will get the training in the training institute before the MAHSR Project become operational. The High Speed Railway Projects are highly capital and technology intensive. Presently, only Mumbai-Ahmedabad High Speed Rail (MAHSR) Project has been sanctioned for implementation with technical and financial assistance of Government of Japan. However, Government of India has identified various corridors as potential High Speed Corridors for which feasibility studies are underway. Projects which are otherwise found viable along with suitable financing models would be considered for implementation. In addition speeding-up of trains across Indian Railways is also a continuous process."

6. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested the Committee to drop the above Assurance."

The Committee may consider.

DATED: 28/07/2020
NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

Annexure

LOK SABHA
STARRED QUESTION NO. 243
TO BE ANSWERED ON 02.08.2017

RAIL ENGINEERS

*243. SHRI RAM CHARITRA NISHAD:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways is considering to train 4000 rail engineers before 2020 and if so, the details thereof;
- (b) whether 300 of these engineers are proposed to be trained in Japan and if so, the details thereof;
- (c) whether the Railways is also considering to set up a high speed rolling stock; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF RAILWAYS

(SHRI SURESH PRABHAKAR PRABHU)

(a) to (d) : A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF
STARRED QUESTION NO. 243 BY SHRI RAM CHARITRA NISHAD TO
BE ANSWERED ON 02.08.2017 REGARDING RAIL ENGINEERS**

(a): Yes, Madam. A Memorandum of Co-operation (MoC) has been signed between Government of India and Government of Japan on 12.12.2015 to implement the Mumbai-Ahmedabad High Speed Rail Project with technical and financial assistance of Japan which also envisages training of 4000 officials of Indian Railways.

(b): Yes, Madam. "Training Programme for Young Officers of the Ministry of Railways (MoR)" has commenced and 137 officers have so far been trained in the Programme.

(c)&(d): Mumbai-Ahmedabad High Speed Rail (MAHSR) project has been sanctioned for implementation with technical and financial assistance of Government of Japan. Procurement of High Speed rolling stock is an integral part of the project that envisages promoting Make in India of high speed rolling stock in a phased manner.

(Q. 243)

श्री राम चरित्र निषाद: माननीय अध्यक्ष जी, मैं माननीय प्रधानमंत्री जी के बजेट ट्रेन के सामने को साकार करने के लिए माननीय रेल मंत्री जी का स्वागत और अभिनंदन करता हूँ। आज मैं इस सदन को बताना चाहता हूँ कि बजेट ट्रेन की तरह देश चलेगा। इस महत्वपूर्ण योजना का लक्ष्य दिसंबर 2023 रखा गया है और कुल खर्च लगभग 1.10 लाख करोड़ है।

मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि इस कार्य में कितना समय लगेगा और क्या फास्ट ट्रेकिंग की कोई योजना है।

श्री सुरेश प्रभु : महोदया, इस प्रोजेक्ट को सभी पहलुओं पर जापान की सरकार से बात होने के बाद सब तय किया गया है। माननीय सदस्य ने सही कहा है कि यह अपनी तरह का पहला प्रोजेक्ट है, इसलिए इसके तकनीकी ज्ञान और टेक्नोलॉजी के लिए जापान की सरकार हमारी मदद करेगी। इसके साथ ही साथ यह तय किया गया है कि इस प्रोजेक्ट को बर्म 2022-23 तक पूरा कर लिया जाएगा। अगले गहने जापान के सम्मानित प्रधानमंत्री हमारे देश आ रहे हैं। उस समय हमने इस प्रोजेक्ट के शिलान्यास का कार्यक्रम रखा है। यह प्रोजेक्ट सही समय से चल रहा है और इसके लिए जो भी प्री-प्रोजेक्ट इम्पलीमेंटेशन कार्रवाई करने की आवश्यकता है, उस पर विस्तार से बातचीत करके इन लोग कर रहे हैं। आपने बहुत अच्छा प्रश्न किया है, हम हमारे यहां से ट्रेनिंग के लिए लोगों को भेज रहे हैं। अहमदाबाद में एक ट्रेनिंग स्कूल हम खोल रहे हैं, जहाँ सभी लोगों को प्रोजेक्ट इम्पलीमेंट करने, प्रोजेक्ट बनाने और प्रोजेक्ट चलाने के लिए ट्रेनिंग दी जाएगी।

श्री राम चरित्र निषाद : महोदया, मेरा माननीय मंत्री जी से दूसरा प्रश्न है कि बजेट ट्रेन के लिए आप हाई स्पीड रोलिंग स्टॉक तैयार कर रहे हैं। मैं यह जानना चाहता हूँ कि दूसरे रेल मार्गों पर भी रेल की गति को बढ़ाने के लिए हाई स्पीड रोलिंग स्टॉक का उपयोग करने पर क्या सरकार विचार कर रही है।

श्री सुरेश प्रभु : महोदया, मैं एक मिनट का समय लेकर सभी बातों को सदन के सामने रखना चाहता हूँ।

माननीय सदस्य ने जैसा पूछा है, हम लोग वो तरीके से इस पर कार्रवाई कर रहे हैं और यह इसका पूरा मैप है, मैं आपकी अनुमति से इस मैप को सदन के पटल पर रखना चाहता हूँ। इस मैप में दिल्ली-मुम्बई, दिल्ली-कोलकाता, मुम्बई-चेन्नई, कोलकाता-चेन्नई, दिल्ली-चेन्नई, मुम्बई-कोलकाता, चेन्नई-बंगलुरु-नैसूरु के ऊपर हाई स्पीड रेलवे यानी 350 किलोमीटर प्रति घंटे तक की स्पीड पर ट्रेन्स चलाने के लिए वैरीयस स्टेजिस पर रज्जी चल रही है। इसके अलावा दिल्ली-आगरा, दिल्ली-चंडीगढ़, नागपुर-सिकंदराबाद, चेन्नई-हैदराबाद, चेन्नई-बंगलुरु-नैसूरु, मुम्बई-गोवा, नागपुर-बिलासपुर, मुम्बई-अहमदाबाद और दिल्ली-कानपुर पर सेमी, स्पीड यानी 180 से 250 किलोमीटर पर ट्रेन्स चलाने और दिल्ली-मुम्बई और

दिल्ली-हावड़ा रूट के लिए 18 हजार करोड़ रुपये का निवेश करके ट्रेन्स की स्पीड दो सौ किलोमीटर तक करने के लिए अप्रूवल हमें नीति आयोग से प्राप्त हो चुकी है। हम सीसीईए का अप्रूवल लेकर इसको करेंगे। देश के सभी स्थानों को जोड़ने के लिए हाई स्पीड रेलवे या सेमी हाई स्पीड रेलवे का नेटवर्क हम बनाने जा रहे हैं।

SHRI K.H. MUNIYAPPA: Madam Speaker, thank you for giving me this opportunity.

I think this is one of the model projects where the Government of India, the Ministry of Railways, is spending Rs. 200 crore for laying one kilometre of track. The Standing Committee on Railways made a recommendation to the Ministry to take up the entire 65,000 kms. in the country. Under this you need to spend only Rs. 5 to Rs. 6 crore per kilometre and the speed of the trains can be increased by 20 to 25 kms and the entire country can be benefited. This was recommended by the Standing Committee on Railways. I want to know from the hon. Minister as to when he will take up this project.

SHRI SURESH PRABHU: The discussion and negotiation for a project like this has been going on for a long time. In fact, the previous Government also had decided to work with the Japanese to prepare a feasibility study for this. It was completed during the time of our Government. Our hon. Prime Minister has already said it. This was the mandate given by the people to the Government because this was also mentioned in one of our pre-election commitments. So, we are undertaking it. I want to assure you that it has nothing to do with any other railway projects of the Government which are being implemented.

The entire funding for this or more or less 85 per cent of this will come from the Japanese and that too on very soft terms. This is the best soft term under the ODA, Overseas Development Assistance. So far the Government of India has been regularly receiving ODA assistance from the Japanese for a long period of time, including for the metros. This is not the first time we are getting it. So, this is the best negotiated ODA project which Japan has done not only for India, but for anybody else in the world. Therefore, this is the biggest and the best commitment

that we have got from them, including soft terms, manufacturing it in India and running it in India. So this is the best thing. As I have explained to you earlier, we are already undertaking various projects all over the country and I am going to lay this map also on the floor of the House which will give you an idea as to how we are trying to progress.

So, whatever budget of Railway is concerned it is being spent on on-going projects which have not been completed for a long time. Though commitment was made, funds were not provided. I want to assure that we are completing them now. We are doing something in the least cost option between Delhi to Mumbai and Delhi to Howrah which is raising the speed of the train to 200 kms. per hour. This is the least cost option which we are doing also. So it is not that this is a one-off project which we are trying to do. There are quite a few projects which we are undertaking to ensure the modernisation and upgradation of the entire railway network not only for tracks, but also for signalling, for passenger amenities and for improving catering etc. I have come out with a New Catering Policy for improving catering which was in big trouble. So, all aspects of Railway operations are being taken up.

SHRI SUDIP BANDYOPADHYAY: Madam Speaker, when the name of Japan comes, there is a common feeling that Bullet Train is coming. But the question which I want to ask the hon. Minister is different. The railway project which they are trying to implement is Mumbai-Ahmedabad High Speed Railway Project. But I would like to know from the Minister as to whether the infrastructure for running such high speed trains can be made available in a country like India where we are not able to run *Rajdhani* and *Duronto* trains on time. These trains also run late and they are not able to match up with their estimated speed. So, I want to know as to how far they are going to be technically well equipped and how serious they are to cope up with the infrastructural set up to run such high speed trains approximately at 350 kms. per hour.

Then, I would also like to know as to how far they are going to take safety and security issues into consideration while running these high speed trains.

SHRI SURESH PRABHU: Madam, I want to assure the House that all these aspects have been taken into consideration. A lot of work has been going on, not now but for the last several months. We are creating a fully elevated network which will be fully fenced. We are using an integrated signaling system so that the entire operation will happen with the new rolling stock and this is something which is going to take care of the safety aspects. As you know, Japan is the best railway network operator in the world where the safety record is the best. So, the Japanese themselves are participating in it. It is done with the entire technical cooperation of Japanese people and that is why it is happening.

With regard to the question as to why the *Rajdhani* and *Duronto* trains are getting delayed, I would like to submit that 16 per cent of railway network carries 60 per cent of the traffic in our country. Some networks are operating at 160 per cent to 170 per cent of the capacity. So, for the first time in the last several years, we have sanctioned 16,500 kms. of doubling and tripling as opposed to more than 20,000 kms. which was sanctioned in the last 70 years. We are already undertaking a high speed network which I have already mentioned. For the first time, we are preparing a signaling system of a very high value so that the trains can run properly and train sets are being introduced. So, all of this will ensure that age old problems with which the Railway was suffering and which have caused serious challenge to run the trains on time today will be properly addressed and that is why we are doing it. Besides this, I can assure you that all the safety standards, all the safety precautions have been taken and the Japanese themselves are directly involved in it. So, we can be sure that it will happen. In fact, the first question was on training. Therefore, training is also done precisely with the same purpose of ensuring safety as well.

श्री रत्न लाल कटारिया: अध्यक्ष महोदय, धन्यवाद। मैं आपके माध्यम से माननीय मंत्री महोदय को इस बात के लिए बधाई देता हूँ कि भारत सरकार और जापान सरकार के तालमेल से ट्रेनिंग शी जा रही है। लेकिन मैं

मंत्री जी से यह पूछना चाहूंगा कि रेलवे एक ऐसा विभाग है जो कनेक्टिविटी के माध्यम से... (व्यवधान) सारे देश... (व्यवधान)

माननीय अध्यक्ष : मुख्य बात पर आइए।

... (व्यवधान)

श्री रत्न लाल कटारिया: उसी बात पर आ रहा हूँ... (व्यवधान)

माननीय अध्यक्ष : आना नहीं है।

... (व्यवधान)

श्री रत्न लाल कटारिया: मैं माननीय मंत्री जी से पूछना चाहता हूँ कि क्या यह हिंदुस्तान के अंदर रेलवे से संबंधित ट्रेनिंग देने के लिए कोई ऐसी यूनिवर्सिटी फ्लैट करेंगे, जिसमें हाई लेवल की सेंट्र फॉर एक्सलेंस की ट्रेनिंग वी जा सके और मेरे लोक सभा क्षेत्र, जगाधरी में जो वर्कशाप है, वहाँ हज़ारों एकड़ जमीन है, क्या मंत्री जी वहाँ यह यूनिवर्सिटी खोलने की व्यवस्था करेंगे?

माननीय अध्यक्ष : इसके लिए केवल जमीन की आवश्यकता नहीं है।

श्री सुरेश प्रभु : गैडन, यह प्रश्न इससे संबंधित नहीं है।

माननीय अध्यक्ष : इसका उत्तर मत दीजिए।

श्री सुरेश प्रभु : हम लोगों ने यह यूनिवर्सिटी सैट अप करने की बखीया में पूरी तैयारी करी है और साथ ही सात-आठ आई.आई.टी.ज., सात-आठ टॉप ग्लोबल इंस्टीट्यूट्स के साथ हम लोगों ने टाई अप किया है, ताकि अच्छा तकनीकी ज्ञान मिले। प्रोजेक्ट चलाने के लिए भी हम एक ट्रेनिंग स्कूल बनाने जा रहे हैं तो इसके लिए आपको चिंतित होने की जरूरत नहीं है। आपके चुनाव क्षेत्र से यदि आप कुछ लोगों को ट्रेनिंग के लिए भेजना चाहेंगे तो हम उन्हें जरूर स्वीकार करेंगे।

श्री मोहम्मद सलीम: गैडन, आपकी कृपा से मारको से सेंट पीटर्सबर्ग तक हाई स्पीड ट्रेन में यात्रा करने का हमें सुखद अनुभव हुआ, मैं अध्यक्ष महोदय के साथ डेलिगेशन में था, इसलिए मैंने आपसे यह शेर किया।

मेश गूल प्रश्न चार पार्स में है, मैं गूल प्रश्न पर लौट रहा हूँ। दो पार्स में कम से कम हगारा सप्लीमेन्ट्री प्रश्न होना चाहिए। पार्स ए, तथा बी, मैं मंत्री महोदय ने आंसर दिया। मेश प्रश्न इंजीनियर्स की ट्रेनिंग के बारे में था। आपने अपने जवाब में मौखिक रूप में टैजिफाल बात कही, लेकिन लिखित रूप में इंजीनियर शब्द का उच्चारण नहीं किया, केवल ऑफिशियल कता। चूंकि हगारा अदेशा होता है, For the first time so many things are happening, इंजीनियर्स की ट्रेनिंग का मतलब इंजीनियर्स, ऑफिशियल का मतलब है जापान दूर नहीं, मैं साफ कह रहा हूँ। क्योंकि रेल में ऐसा अनुभव है कि

कर्मचारी और ऑफिसर्स, बीच में बेचारे इंजीनियर्स के लिए न तो सातवां पे कमीशन है और न उनकी कहीं कोई सुनवाई होती है, परंतु इंजीनियर्स की महत्ता है।

मेरा सवाल यह है कि सी. एंड डी. पार्ट में आपने डी. पार्ट का उत्तर नहीं दिया। डिटेल्स में कहा गया कि Procurement of high speed rolling stock is an integral part of the project. You are aware that compatibility and integration is a major issue. You are a forward looking Minister and I appreciate what you have done particularly to modernise the Railways. That is on record. I appreciate the things which are happening for the first time. Besides looking forward, all the trains, not only *Rajdhani* and *Duronto*, are running late throughout the country. So, at least, you should look into the present condition also while addressing the future situation because the *Rajdhani* Express and *Darjeeling* Mail were introduced between Kolkata and Delhi and North Bengal and Kolkata respectively a long time back. दशकों पहले जो ट्रेन इंट्रोड्यूस हुईं, आज तक नहीं, बल्कि दस के पहले की ट्रेन के सफर का जो समय है, वह आज तक आप घटा नहीं पा रहे हैं, मैं जानना चाहता हूँ कि उसके लिए आप क्या करेंगे?

माननीय अध्यक्ष : केवल क्वेश्चन से संदर्भित आंसर देना।

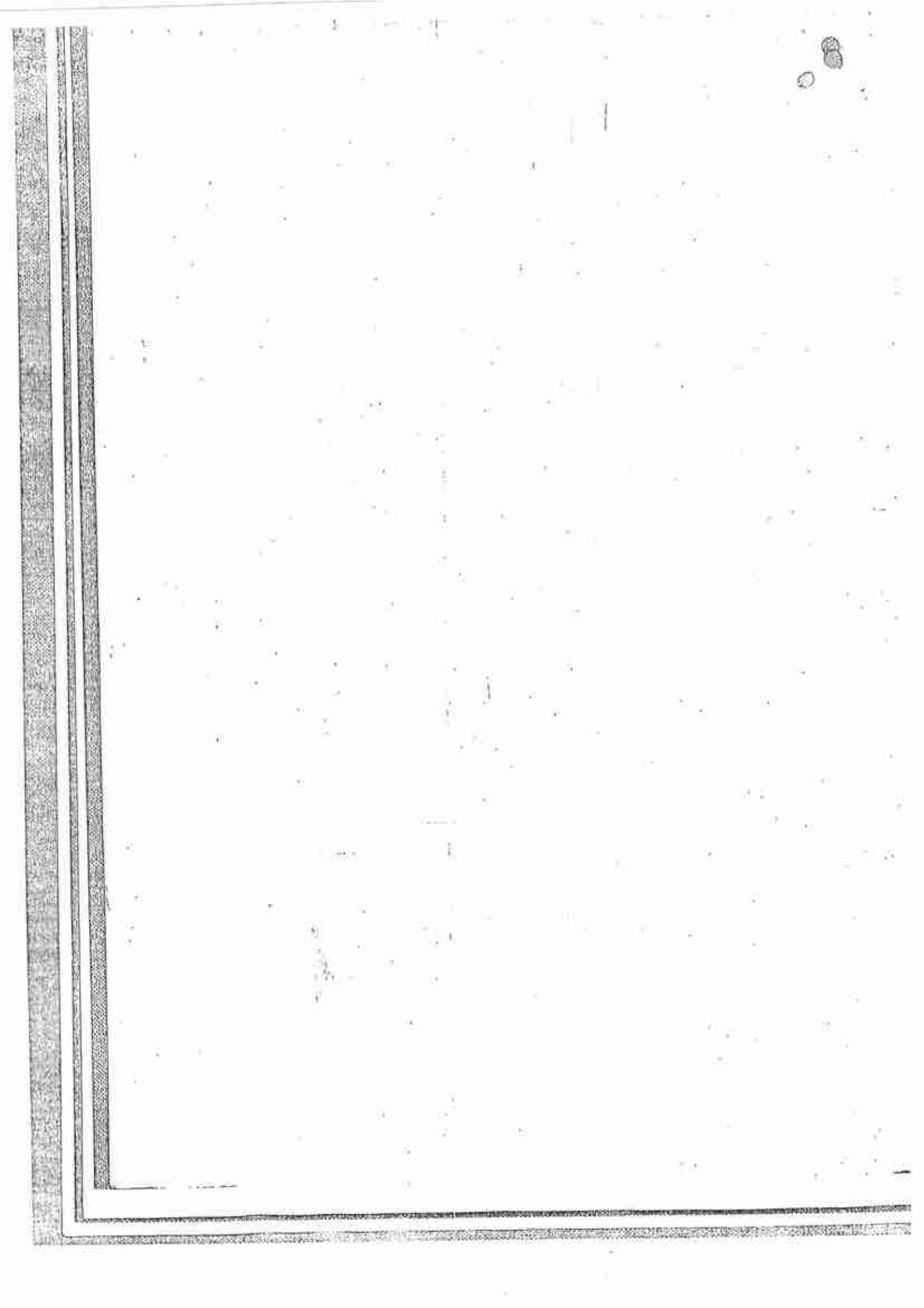
श्री सुरेश प्रभु : मैडम, कॉमरेड सलीम की यह बात सही है, क्योंकि मारको से सेंट पीटर्सबर्ग कम्युनिस्ट समय में वह ट्रेन बनी थी और उसमें आपको जाने का मौका मिला। उसी तरह से कम्युनिस्ट समय में जिस तरह की व्यवस्था बनी थी, हमारे देश में आज उसी तरह की व्यवस्था बनाने की जरूरत है, इसके लिए मैं आपको धन्यवाद देता हूँ। अभी मैंने कहा कि ट्रेन्स में जो देरी होती है, उसकी वजह हेवी कंजेशन है। आज जितनी ट्रेन्स चलती हैं, उसमें हम लोगों ने रेलवे इंफ्रास्ट्रक्चर में जो बढ़ोतरी की है, उससे बहुत गुना ज्यादा हमारा ट्रैफिक बढ़ गया। उसकी फिगर्स मैं आपको देना नहीं चाहता, चूंकि आप सुनेंगे तो हैरान हो जायेंगे। इसलिए वही एक मूल कारण है। उसमें बदलाव लाने के लिए मैंने अभी सुदीप जी को भी कहा कि सही मायने में इसमें बदलाव लाने के लिए हर जगह, जहां-जहां इस तरह का कंजेशन है, हम डबलिंग और ट्रिपलिंग करने जा रहे हैं। जहां-जहां संभव है, हम उसकी स्पीड बढ़ाने के लिए प्रयास कर रहे हैं। *Delhi to Mumbai* and *Delhi to Howrah* are our major tracks and they pass through the most populous States of India. हम उसमें पूरी तरह के बदलाव ला रहे हैं और इसके लिए मैं भी चिंतित हूँ। लेकिन मैं आपको बताना चाहता हूँ कि Punctuality is handled everyday. साथ ही मैं यह भी बताना चाहूंगा कि 85 प्रतिशत से ऊपर लाने में हम लोगों ने कामयाबी हासिल की है, लेकिन कभी-

कभी उत्तमें देरी हो जाती है। कभी आप यहाँ से जा रहे हैं तो आपको ऐसा लगेगा। लेकिन जब बिहार में बाढ़ आती है तो आपकी कोलकाता ट्रेन भी डिले हो जाती है और कहीं पर कुछ लोग रिजर्वेशन के लिए रेलवे ट्रैक पर आकर बैठते हैं तो उसके कारण भी ट्रेन लेट हो जाती है। ये भी उसका एक कारण है। इसलिए मैं आप सबसे विनती करूँगा कि ट्रैक को छोड़कर आप आंदोलन कीजिए तो हम लोग इस समस्या को हल करने में सफल होंगे।

DR. FAROOQ ABDULLAH: Madam Speaker, I thank you for permitting me to ask a question to the Minister. Mr. Minister, you were kind enough to give the names of so many places where the rail is going to run at a bullet speed. But there was no mention of Jammu, the train from Delhi to Jammu. About the track that they are building, now to Srinagar, I feel that the time has come that they should consider that track also for a High Speed Train.

SHRI SURESH PRABHU: Madam, we will definitely do that.

मैं आपको कहना चाहता हूँ कि जब मुफ्ती गोहम्मद साहब थे, उन्होंने मुझे कहा था कि आप हमको दिल्ली से जोड़िए तो मैंने उनको कहा था कि हम आपको दिल्ली से भी जोड़ेंगे और दिल से भी जोड़ेंगे।



Appendix - XXII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 231

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 243 dated 02 August, 2017 by Dr. Farooq Abdullah, MP regarding "Rail Engineers"

On 02 August, 2017, Shri Ram Charitra Nishad, M.P., addressed a Starred Question No. 243 to the Minister of Railways. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the Discussion, Dr. Farooq Abdullah, M.P., raised the following Supplementary Question to the Minister of Railways:-

"Madam Speaker, I thank you for permitting me to ask a Question to the Minister. Mr. Minister, you were kind enough to give the names of so many places where the rail is going to run at a bullet speed. But there was no mention of Jammu, the train from Delhi to Jammu. About the track that they are building, now to Srinagar, I feel that the time has come that they should consider that track also for a High Speed Train."

3. In reply, the then Minister of Railways (Shri Suresh Prabhakar Prabhu) stated as follows:-

"We will definitely do that"

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Railways *vide* O.M.No 2017/Infra/LS/13/43 dated 03 October, 2018 have stated as under:-

"Training Institute is an integral part of the Mumbai-Ahmedabad High Speed Railway (MAHSR) Project. The process of construction of Training Institute under MAHSR Project has been initiated at Vadodara from 14-09-2017 with the technical and financial assistance of Government of Japan. Approximately 4000 officials of High Speed Rail will get the training in the training institute before the MAHSR Project become operational. The High Speed Railway Projects are highly capital and technology intensive. Presently, only Mumbai-Ahmedabad High Speed Rail (MAHSR) Project has been sanctioned for implementation with technical and financial assistance of Government of Japan. However, Government of India has identified various corridors as potential High Speed

Corridors for which feasibility studies are underway. Projects which are otherwise found viable along with suitable financing models would be considered for implementations. In addition speeding-up of trains across Indian Railways is also a continuous process. "

5. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested the Committee to drop the above Assurance."

The Committee may consider.

DATED: 28/07/2020
NEW DELHI

LOK SABHA
STARRED QUESTION NO. 243
TO BE ANSWERED ON 02.08.2017

RAIL ENGINEERS

*243. SHRI RAM CHARITRA NISHAD:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways is considering to train 4000 rail engineers before 2020 and if so, the details thereof;
- (b) whether 300 of these engineers are proposed to be trained in Japan and if so, the details thereof;
- (c) whether the Railways is also considering to set up a high speed rolling stock; and
- (d) if so, the details thereof ?

ANSWER

MINISTER OF RAILWAYS

(SHRI SURESH PRABHAKAR PRABHU)

(a) to (d) : A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF
STARRED QUESTION NO. 243 BY SHRI RAM CHARITRA NISHAD TO
BE ANSWERED ON 02.08.2017 REGARDING RAIL ENGINEERS**

(a): Yes, Madam. A Memorandum of Co-operation (MoC) has been signed between Government of India and Government of Japan on 12.12.2015 to implement the Mumbai-Ahmedabad High Speed Rail Project with technical and financial assistance of Japan which also envisages training of 4000 officials of Indian Railways.

(b): Yes, Madam. "Training Programme for Young Officers of the Ministry of Railways (MoR)" has commenced and 137 officers have so far been trained in the Programme.

(c)&(d): Mumbai-Ahmedabad High Speed Rail (MAHSR) project has been sanctioned for implementation with technical and financial assistance of Government of Japan. Procurement of High Speed rolling stock is an integral part of the project that envisages promoting Make in India of high speed rolling stock in a phased manner.

(Q. 243)

श्री राम चरित्र निषाद: माननीय अध्यक्ष जी, मैं माननीय प्रधानमंत्री जी के बुलेट ट्रेन के सपने को साकार करने के लिए माननीय रेल मंत्री जी का स्वागत और अभिनंदन करता हूँ। आज मैं इस सदन को बताना चाहता हूँ कि बुलेट ट्रेन की तरह देश चलेगा। इस महत्वपूर्ण योजना का लक्ष्य दिसंबर 2023 रखा गया है और कुल खर्च लगभग 1.10 लाख करोड़ है।

मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि इस कार्य में कितना समय लगेगा और क्या फास्ट ट्रेकिंग की कोई योजना है।

श्री सुरेश प्रभु : महोदय, इस प्रोजेक्ट के सभी पहलुओं पर जापान की सरकार से बात होने के बाद सहमति तय किया गया है। माननीय सदस्य ने सही कहा है कि यह अपनी तरह का पहला प्रोजेक्ट है, इसलिए इसके तकनीकी ज्ञान और टेक्नोलॉजी के लिए जापान की सरकार हमारी मदद करेगी। इसके साथ ही साथ यह तय किया गया है कि इस प्रोजेक्ट को वर्ष 2022-23 तक पूरा कर लिया जाएगा। अगले महीने जापान के सम्मानित प्रधानमंत्री हमारे देश आ रहे हैं। उस समय हमने इस प्रोजेक्ट के शिलान्यास का कार्यक्रम रखा है। यह प्रोजेक्ट सही समय से चल रहा है और इसके लिए जो भी प्री-प्रोजेक्ट इम्प्लीमेंटेशन कार्रवाई करने की आवश्यकता है, उस पर विस्तार से बातचीत करके हम लोग कर रहे हैं। आपने बहुत अच्छा प्रश्न किया है, हम हमारे यहां से ट्रेनिंग के लिए लोगों को भेज रहे हैं। अहमदाबाद में एक ट्रेनिंग स्कूल हम खोल रहे हैं, जहां सभी लोगों को प्रोजेक्ट इम्प्लीमेंट करने, प्रोजेक्ट बनाने और प्रोजेक्ट चलाने के लिए ट्रेनिंग दी जाएगी।

श्री राम चरित्र निषाद : महोदय, मेरा माननीय मंत्री जी से दूसरा प्रश्न है कि बुलेट ट्रेन के लिए आप हाई स्पीड रोलिंग स्टॉक तैयार कर रहे हैं। मैं यह जानना चाहता हूँ कि दूसरे रेल मार्गों पर भी रेल की गति को बढ़ाने के लिए हाई स्पीड रोलिंग स्टॉक का उपयोग करने पर क्या सरकार विचार कर रही है।

श्री सुरेश प्रभु : महोदय, मैं एक मिनट का समय लेकर सभी बातों को सदन के सामने रखना चाहता हूँ।

माननीय सदस्य ने जैसा पूछा है, हम लोग वो तरीके से इस पर कार्रवाई कर रहे हैं और यह इसका पूरा गैप है। मैं आपकी अनुमति से इस गैप को सदन के पटल पर रखना चाहता हूँ। इस गैप में दिल्ली-मुंबई, दिल्ली-कोलकाता, मुंबई-चेन्नई, कोलकाता-चेन्नई, दिल्ली-चेन्नई, मुंबई-कोलकाता, चेन्नई-बंगलुरु-गैंगूरु के ऊपर हाई स्पीड रेलवे यानी 350 किलोमीटर प्रति घंटे तक की स्पीड पर ट्रेन्स चलाने के लिए वैसीस स्टेजिस पर स्टेडी चल रही है। इसके अलावा दिल्ली-आगरा, दिल्ली-चंडीगढ़, नागपुर-शिकोंदाबाद, चेन्नई-हैदराबाद, चेन्नई-बंगलुरु-गैंगूरु, मुंबई-गोवा, नागपुर-विलासपुर, मुंबई-अहमदाबाद और दिल्ली-ज्ञानपुर पर सेमी स्पीड यानी 160 से 250 किलोमीटर पर ट्रेन्स चलाने और दिल्ली-मुंबई और

दिल्ली-हावड़ा रूट के लिए 18 हजार करोड़ रुपये का निवेश करके ट्रेन्स की स्पीड दो सौ किलोमीटर तक करने के लिए अप्रूवल हमें नीति आयोग से प्राप्त हो चुकी है। हम सीसीईए का अप्रूवल लेकर इसको करेंगे। देश के सभी स्थानों को जोड़ने के लिए हाई स्पीड रेलवे या सोमी हाई स्पीड रेलवे का नेटवर्क हम बनाने जा रहे हैं।

SHRI K.H. MUNIYAPPA: Madam Speaker, thank you for giving me this opportunity.

I think this is one of the model projects where the Government of India, the Ministry of Railways, is spending Rs. 200 crore for laying one kilometre of track. The Standing Committee on Railways made a recommendation to the Ministry to take up the entire 65,000 kms. in the country. Under this you need to spend only Rs. 5 to Rs. 6 crore per kilometre and the speed of the trains can be increased by 20 to 25 kms and the entire country can be benefited. This was recommended by the Standing Committee on Railways. I want to know from the hon. Minister as to when he will take up this project.

SHRI SURESH PRABHU: The discussion and negotiation for a project like this has been going on for a long time. In fact, the previous Government also had decided to work with the Japanese to prepare a feasibility study for this. It was completed during the time of our Government. Our hon. Prime Minister has already said it. This was the mandate given by the people to the Government because this was also mentioned in one of our pre-election commitments. So, we are undertaking it. I want to assure you that it has nothing to do with any other railway projects of the Government which are being implemented.

The entire funding for this or more or less 85 per cent of this will come from the Japanese and that too on very soft terms. This is the best soft term under the ODA, Overseas Development Assistance. So far the Government of India has been regularly receiving ODA assistance from the Japanese for a long period of time, including for the metros. This is not the first time we are getting it. So, this is the best negotiated ODA project which Japan has done not only for India, but for anybody else in the world. Therefore, this is the biggest and the best commitment

that we have got from them, including soft terms, manufacturing it in India and running it in India. So this is the best thing. As I have explained to you earlier, we are already undertaking various projects all over the country and I am going to lay this map also on the floor of the House which will give you an idea as to how we are trying to progress.

So, whatever budget of Railway is concerned it is being spent on on-going projects which have not been completed for a long time. Though commitment was made, funds were not provided. I want to assure that we are completing them now. We are doing something in the least cost option between Delhi to Mumbai and Delhi to Howrah which is raising the speed of the train to 200 kms. per hour. This is the least cost option which we are doing also. So it is not that this is a one-off project which we are trying to do. There are quite a few projects which we are undertaking to ensure the modernisation and upgradation of the entire railway network not only for tracks, but also for signalling, for passenger amenities and for improving catering etc. I have come out with a New Catering Policy for improving catering which was in big trouble. So, all aspects of Railway operations are being taken up.

SHRI SUDIP BANDYOPADHYAY: Madam Speaker, when the name of Japan comes, there is a common feeling that Bullet Train is coming. But the question which I want to ask the hon. Minister is different. The railway project which they are trying to implement is Mumbai-Ahmedabad High Speed Railway Project. But I would like to know from the Minister as to whether the infrastructure for running such high speed trains can be made available in a country like India where we are not able to run *Rajdhani* and *Duronto* trains on time. These trains also run late and they are not able to match up with their estimated speed. So, I want to know as to how far they are going to be technically well equipped and how serious they are to cope up with the infrastructural set up to run such high speed trains approximately at 350 kms. per hour.

Then, I would also like to know as to how far they are going to take safety and security issues into consideration while running these high speed trains.

SHRI SURESH PRABHU: Madam, I want to assure the House that all these aspects have been taken into consideration. A lot of work has been going on, not now but for the last several months. We are creating a fully elevated network which will be fully fenced. We are using an integrated signaling system so that the entire operation will happen with the new rolling stock and this is something which is going to take care of the safety aspects. As you know, Japan is the best railway network operator in the world where the safety record is the best. So, the Japanese themselves are participating in it. It is done with the entire technical cooperation of Japanese people and that is why it is happening.

With regard to the question as to why the *Rajdhani* and *Duronto* trains are getting delayed, I would like to submit that 16 per cent of railway network carries 60 per cent of the traffic in our country. Some networks are operating at 160 per cent to 170 per cent of the capacity. So, for the first time in the last several years, we have sanctioned 16,500 kms. of doubling and tripling as opposed to more than 20,000 kms. which was sanctioned in the last 70 years. We are already undertaking a high speed network which I have already mentioned. For the first time, we are preparing a signaling system of a very high value so that the trains can run properly and train sets are being introduced. So, all of this will ensure that age old problems with which the Railway was suffering and which have caused serious challenge to run the trains on time today will be properly addressed and that is why we are doing it. Besides this, I can assure you that all the safety standards, all the safety precautions have been taken and the Japanese themselves are directly involved in it. So, we can be sure that it will happen. In fact, the first question was on training. Therefore, training is also done precisely with the same purpose of ensuring safety as well.

श्री रत्न लाल कटारिया: अध्यक्ष महोदया, धन्यवाद। मैं आपके माध्यम से माननीय मंत्री महोदय को इस बात के लिए बधाई देता हूँ कि भारत सरकार और जापान सरकार के तालमेल से ट्रेनिंग दी जा रही है। लेकिन मैं

मंत्री जी से यह पूछना चाहूंगा कि रेलवे एक ऐसा विभाग है जो कनेक्टिविटी के माध्यम से... (व्यवधान) सारे देश... (व्यवधान)

माननीय अध्यक्ष : मुख्य बात पर आइए।

...(व्यवधान)

श्री रत्न लाल कटारिया: उसी बात पर आ रहा हूँ।... (व्यवधान)

माननीय अध्यक्ष : आना नहीं है।

...(व्यवधान)

श्री रत्न लाल कटारिया: मैं माननीय मंत्री जी से पूछना चाहता हूँ कि क्या वह हिंदुस्तान के अंदर रेलवे से संबंधित ट्रेनिंग देने के लिए कोई ऐसी यूनिवर्सिटी क्रिएट करेंगे, जिसमें हाई लेवल की सेंटर फॉर एक्सलेंस की ट्रेनिंग दी जा सके और मेरे लोक सभा क्षेत्र, जगधरी में जो वर्कशॉप है, वहाँ हजारों एकड़ जमीन है, क्या मंत्री जी वहाँ यह यूनिवर्सिटी खोलने की व्यवस्था करेंगे?

माननीय अध्यक्ष : इसके लिए कंबल जमीन की आवश्यकता नहीं है।

श्री सुरेश प्रभु : गैडन, यह प्रश्न इससे संबंधित नहीं है।

माननीय अध्यक्ष : इसका उत्तर मत दीजिए।

श्री सुरेश प्रभु : हम लोगों ने यह यूनिवर्सिटी सैट अप करने की बजट में पूरी तैयारी की है और साथ ही सात-आठ आई.आई.टी.ए., सात-आठ टॉप ग्लोबल इंस्टीट्यूट्स के साथ हम लोगों ने टाई अप किया है, ताकि अच्छा तकनीकी ज्ञान मिले। प्रोजेक्ट चलाने के लिए भी हम एक ट्रेनिंग स्कूल बनाने जा रहे हैं तो इसके लिए आपको क्विंटि होने की जरूरत नहीं है। आपके चुनाव क्षेत्र से यदि आप कुछ लोगों को ट्रेनिंग के लिए भेजना चाहेंगे तो हम उन्हें जरूर स्वीकार करेंगे।

श्री मोहम्मद सलीम: गैडन, आपकी कृपा से गारको से सेंट पीटर्सबर्ग तक हाई स्पीड ट्रेन में यात्रा करने का हमें सुखद अनुभव हुआ, मैं अध्यक्ष महोदय के साथ डेलिगेशन में था, इसलिए मैंने आपसे यह शेयर किया।

मेरा मूल प्रश्न चार पादर्स में है, मैं मूल प्रश्न पर लौट रहा हूँ। दो पादर्स में कम से कम हमारा सप्लीमेंट्री प्रश्न होना चाहिए। पादर्स ए, तथा बी, मैं मंत्री महोदय ने आंसर दिया। मेरा प्रश्न इंजीनियर्स की ट्रेनिंग के बारे में था। आपने अपने जवाब में गीखिका रूम में टेक्निकल बात याही, लेकिन लिखित रूप में इंजीनियर शब्द का उच्चारण नहीं किया, केवल ऑफिशियल्स कहा। चूंकि हमारा अंदेशा होता है, For the first time so many things are happening. इंजीनियर्स की ट्रेनिंग का मतलब इंजीनियर्स, ऑफिशियल्स का मतलब है जापान दूर नहीं, मैं साफ कह रहा हूँ। क्योंकि रेल में ऐसा अनुभव है कि

कर्मचारी और ऑफिसर्स, बीच में बेचारे इंजीनियर्स के लिए न तो सातवां पे कमीशन है और न उनकी कहीं कोई सुनवाई होती है, परंतु इंजीनियर्स की महत्ता है।

मेश सवाल यह है कि सी. एंड डी. पार्ट में आपने डी. पार्ट का उत्तर नहीं दिया। डिटेल्स में कहा गया कि Procurement of high speed rolling stock is an integral part of the project. You are aware that compatibility and integration is a major issue. You are a forward looking Minister and I appreciate what you have done particularly to modernise the Railways. That is on record. I appreciate the things which are happening for the first time. Besides looking forward, all the trains, not only *Rajdhani* and *Duronto*, are running late throughout the country. So, at least, you should look into the present condition also while addressing the future situation because the *Rajdhani* Express and Darjeeling Mail were introduced between Kolkata and Delhi and North Bengal and Kolkata respectively a long time back. दसकों पहले जो ट्रेन इंट्रोड्यूस हुई, आज तक नहीं, बल्कि दस के पहले की ट्रेन के सफर का जो समय है, वह आज तक आप घटा नहीं पा रहे हैं, मैं जानना चाहता हूँ कि उसके लिए आप क्या करेंगे?

माननीय अध्यक्ष : केवल प्रवेशन से संदर्भित आंसर देना।

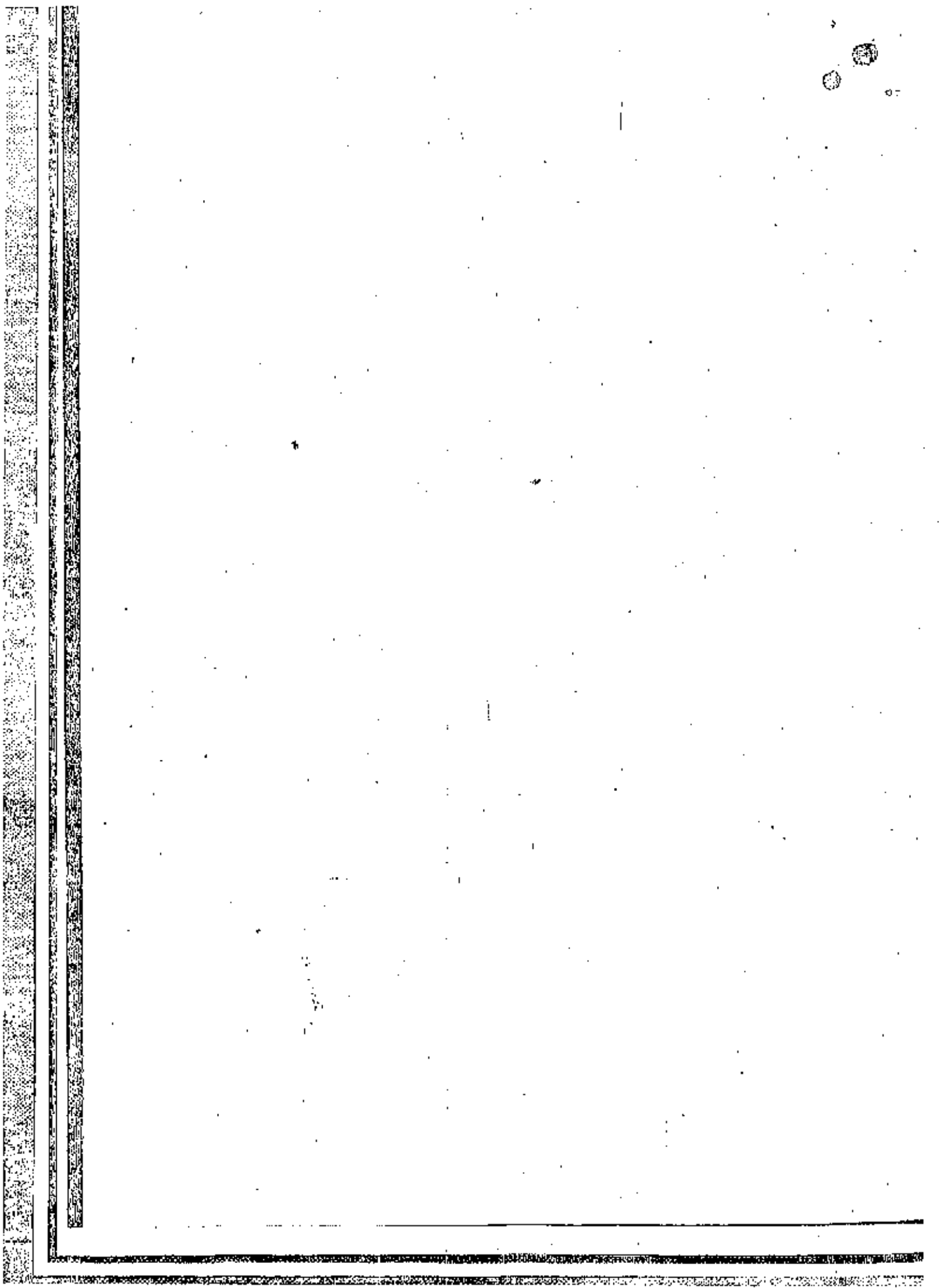
श्री सुरेश प्रभु : मैडम, कॉंग्रेस सलीम की यह बात सही है, क्योंकि मार्को से सेंट पीटर्सबर्ग कम्युनिस्ट समय में वह ट्रेन बनी थी और उसमें आपको जाने का मौका मिला। उसी तरह से कम्युनिस्ट समय में जिस तरह की व्यवस्था बनी थी, हमारे देश में आज उसी तरह की व्यवस्था बनाने की जरूरत है, इसके लिए मैं आपको धन्यवाद देता हूँ। अग्री मैंने कहा कि ट्रेन्स में जो देरी होती है, उसकी वजह हैवी कंजेशन है। आज जितनी ट्रेन्स चलती हैं, उसमें हम लोगों ने रेलवे इंफ्रास्ट्रक्चर में जो बढ़ोतरी की है, उससे बहुत गुना ज्यादा हमारा ट्रैफिक बढ़ गया। उसकी फिगर्स मैं आपको देना नहीं चाहता, चूंकि आप सुनें तो हैरान हो जायेंगे। इसलिए वही एक मूल कारण है। उसमें बदलाव लाने के लिए मैंने अग्री सुदीप जी को भी कहा कि सही मायने में इसमें बदलाव लाने के लिए हर जगह, जहां-जहां इस तरह का कंजेशन है, हम डबलिंग और ट्रिपलिंग करने जा रहे हैं। जहां-जहां संभव है, हम उसकी स्पीड बढ़ाने के लिए प्रयास कर रहे हैं। Delhi to Mumbai and Delhi to Howrah are our major tracks and they pass through the most populous States of India. हम उसमें पूरी तरह के बदलाव ला रहे हैं और इसके लिए मैं भी विस्तृत हूँ। लेकिन मैं आपको बताना चाहता हूँ कि Punctuality is handled everyday. साथ ही मैं यह भी बताना चाहूंगा कि 85 प्रतिशत से ऊपर लाने में हम लोगों ने कामयाबी हासिल की है, लेकिन कभी-

कमी उसमें देरी हो जाती है। कभी आप यहां से जा रहे हैं तो आपको ऐसा लगेगा। लेकिन जब बिहार में चाद आती है तो आपकी कोलकाता ट्रेन भी डिले हो जाती है और कहीं पर कुछ लोग रिजर्वेशन के लिए रेलवे ट्रेक पर आकर बैठते हैं तो उसके कारण भी ट्रेन्स लेट हो जाती हैं, ये भी उसका एक कारण है। इसलिए मैं आप सबसे विनती करूंगा कि ट्रेक को छोड़कर आप आंदोलन कीजिए तो हम लोग इस समस्या को हल करने में सफल होंगे।

DR. FAROOQ ABDULLAH: Madam Speaker, I thank you for permitting me to ask a question to the Minister. Mr. Minister, you were kind enough to give the names of so many places where the rail is going to run at a bullet speed. But there was no mention of Jammu, the train from Delhi to Jammu. About the track that they are building, now to Srinagar, I feel that the time has come that they should consider that track also for a High Speed Train.

SHRI SURESH PRABHU: Madam, we will definitely do that.

मैं आपको कहना चाहता हूँ कि जब मुफ्ती मोहम्मद साहब थे, उन्होंने मुझे कहा था कि आप हमको दिल्ली से जोड़िए तो मैंने उनको कहा था कि हम आपको दिल्ली से भी जोड़ेंगे और दिल से भी जोड़ेंगे।



MEMORANDUM No. 232

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2987 dated 02.08.2017 regarding "Internet in Trains"

On 02 August, 2017, Shrimati Pratima Mondal, M.P., addressed an Unstarred Question No. 2987 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways vide O.M. No. 2017/Tele/1(7)/7 dated 27.07.2018 have stated as under:-

"Railway had undertaken a pilot project of providing Wi-Fi based Internet facility in Howrah-New Delhi Rajdhani train based on Satellite communication technology. This technology was capital intensive with recurring cost in the form of bandwidth charges and thus was not cost effective. Also, the Internet bandwidth availability to passengers was inadequate. Hence, the project was dropped. Presently cost effective technology for provision of reliable Wi-Fi based Internet facility with adequate bandwidth in trains is not available."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 28/07/2020
NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA
UNSTARRED QUESTION NO.2987
TO BE ANSWERED ON 02.08.2017

INTERNET IN TRAINS

2987. SHRI MATI PRATIHA MONDAL:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways proposes to provide internet facility in running trains; and
- (b) if so, the details thereof along with the name of trains selected for this facility?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) & (b): As a pilot project, Railways have provided WI-FI based internet facility to Howrah-New Delhi - Howrah Rajdhani Express using satellite communication technology. This technology is capital intensive with recurring costs in the form of bandwidth charges.

Railways are now exploring various cost effective technologies to provide WI-FI in moving trains. Once such a technology is available, decision to extend WI-FI based internet facility in trains will be taken.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 233

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3868 dated 09.08.2017 regarding "Infrastructure Projects"

On 09 August, 2017, Shrimati Jyoti Dhurve and various other M.Ps., addressed an Unstarred Question No. 3868 to the Minister of Housing and Urban Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Housing and Urban Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Housing and Urban Affairs *vide* O.M. No. H-11016/21/2017/AMRUT-IA/F.No.9039560 dated 11.05.2018 have stated as under:-

"Schemes/Missions of the Ministry of Housing and Urban Affairs are being implemented by the concerned States/Union Territories (UTs). The Smart City Mission and AMRUT Mission will end in March, 2020. The progress of the Missions is being monitored closely by the Ministry for timely completion of the projects. The reply made in this regard with respect to part (d) of the Lok Sabha Unstarred Question No. 3868 is a factual statement, which may not be treated as an Assurance."

4. In view of the above, the Ministry, with the approval of the then Hon'ble Minister of State (I/C) in the Ministry of Housing and Urban Affairs, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 28/07/2020
NEW DELHI

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**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3868**

TO BE ANSWERED ON AUGUST 09, 2017

INFRASTRUCTURE PROJECTS

**No. 3868. SHRIMATI JYOTI DHURVE:
 ADV. JOICE GEORGE:
 SHRI M.B. RAJESH:
 SHRI GAJENDRA SINGH SHEKHAWAT:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has reviewed the progress of various urban missions/urban development schemes in the country and if so, the details of schemes reviewed;**
- (b) the detailed review of the progress and implementation issues noticed, State/ UT-wise;**
- (c) whether the Government has assessed that the major infrastructure projects announced for cities in the country are likely to boost the GDP of the country and if so, the details thereof;**
- (d) whether various schemes/projects like Smart City Mission and AMRUT are likely to be completed in their timeframe and if so, the complete details thereof; and**
- (e) whether the Government proposes to increase the funds under its various schemes and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN
DEVELOPMENT
(RAO INDERJIT SINGH)**

(a)&(b) Yes, Madam. Monitoring of progress of various Missions/Schemes launched by the Ministry of Housing and Urban Affairs (MoHUA) with a view to resolve issues is a continuous process. Such reviews are done regularly by MoHUA in meetings, through video conferencing with officers of States/Union Territories (UTs) and field visits of the senior officers and Hon'ble Minister. States/UTs have been urged to fast track sanction and grounding of housing and urban infrastructure projects.

(c) No, Madam.

(d) The Ministry is taking all efforts to ensure timely completion of the Missions/Schemes.

(e) No, Madam.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES

(2019-2020)

(SEVENTEENTH LOK SABHA)

ELEVENTH SITTING

(31.07.2020)

The Committee sat from 1100 hours to 1155 hours in Committee Room "C", Parliament House Annex, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Ashok Mahadeorao Nete
6. Shri Santosh Pandey

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider 25 Memoranda containing requests received from various Ministries/Departments for dropping of 26 pending Assurances and for taking oral evidence of the representatives of the Ministry of Home Affairs regarding pending Assurances. The Committee then took up the said 25 Memoranda (Memorandum Nos. 209 to 233) for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 24 Assurances as per details given in Annexure-I and to pursue the remaining 02 Assurances as per details given in Annexure-II* for implementation by the Ministry/Department concerned.

XXXXX

XXXXX

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The Committee then adjourned.

* Not enclosed

Annexure-I

Statement showing Assurances dropped by the Committee on Government Assurances at their sitting held on 31.07.2020.

SI No.	Memo No.	Question No./Discussion & Date	Ministry/ Department	Brief Subject
1.	209	USQ No. 1185 dated 23.11.2016	Railways	Freight Charges
2.	210	USQ No. 1637 dated 25.11.2016	Defence (Department of Defence)	Review of Stores of Military Engineering Services
3.	211	SQ No. 141 dated 25.11.2016 (Supplementary by Smt Jagdambika Pal, M.P.)	Corporate Affairs	Corporate Social Responsibility
4.	212	(i) SQ No. 141 dated 25.11.2016 (Supplementary by Smt. Kirron Kher, M.P.) (ii) SQ No. 141 dated 25.11.2016 (Supplementary by Smt. Kirron Kher, M.P.)	Corporate Affairs	(i) Corporate Social Responsibility (iii) Corporate Social Responsibility
5.	213	USQ No. 3169 dated 05.12.2016	Culture	Promotion of Folk Art Forms
6.	214	USQ No. 3595 dated 07.12.2016	Railways	Pending Rail Line Projects in UP
7.	215	USQ No. 4617 dated 15.12.2016	Power	Scheme to Energy Security Programme

SI No.	Memo No.	Question No./Discussion & Date	Ministry/ Department	Brief Subject
8.	216	USQ No. 878 dated 07.02.2017	Social Justice and Empowerment	Welfare of Transgenders
9.	218	SQ No. 182 dated 15.03.2017 (Supplementary by Shri Kalyan Banerjee, M.P.)	Skill Development and Entrepreneurship	Skill Development of Women
10.	219	USQ No. 2949 dated 20.03.2017	Culture	Missing Official of Indian Museum
11.	220	SQ No. 248 dated 20.03.2017	Culture	Public Libraries
12.	221	USQ No. 3431 dated 22.03.2017	Railways	Survey of Rail Lines
13.	222	SQ No. 385 dated 29.03.2017	Communications (Department of Telecommunications)	Competition in Indian Telecom Market
14.	223	JSQ No. 4514 dated 29.03.2017	Railways	Rail Coach Factories
15.	224	SQ No. 546 dated 12.04.2017 (Supplementary by Dr. Shrikant Ek Nath Shinde, M.P.)	Housing and Urban Affairs	Agreement Between NBCC and Mauritius
16.	225	USQ No. 1358 dated 24.07.2017	Culture	Indira Gandhi National Centre for Arts
17.	226	USQ No. 1972 dated 27.07.2017	Jai Shakti	Ground Water Level in Dark Zone Areas
18.	227	SQ No. 161 dated 27.07.2017	Shipping	Inland Waterways

@ Implementation Report laid on 16.09.2020

* Implementation Report laid on 23.09.2020

SI No.	Memo No.	Question No./Discussion & Date	Ministry/ Department	Brief Subject
19.	229	(Supplementary by Prof. Sugata Bose, M.P.) USQ No. 2347 dated 31.07.2017	Culture	Violation of Guidelines by Lalit Kala Academy
20.	230	SQ No. 243 dated 02.08.2017 (Supplementary by Shri Ram Charitra Nishad, M.P.)	Railways	Rail Engineers
21.	231	SQ No. 243 dated 02.08.2017 (Supplementary by Dr. Farooq Abdullah, M.P.)	Railways	Rail Engineers
22.	232	USQ No. 2987 dated 02.08.2017	Railways	Internet in Trains
23.	233	USQ No. 3868 dated 09.08.2017	Housing and Urban Affairs	Infrastructure Projects



MINUTES

**COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
FIRST SITTING
(03.12.2020)**

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

WITNESSES

XXXXX XXXXX XXXXX XXXXX XXXXX XXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) chalk out future programme of the Committee; (ii) consider and adopt 14 draft Reports; (iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 61 pending Assurances; and (iv) take oral evidence of the representatives of the Ministry of Civil Aviation regarding pending Assurances.

2. Thereafter, the Committee took up for consideration and adoption the following 14 Draft Reports:-

- (i) Draft Seventeenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Eighteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

- (iii) Draft Nineteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Power';
- (iv) Draft Twentieth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Youth Affairs and Sports (Department of Sports)';
- (v) Draft Twenty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Twenty-Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Twenty-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers)';
- (viii) Draft Twenty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Defence (Department of Defence)';
- (ix) Draft Twenty-Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (x) Draft Twenty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xi) Draft Twenty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (xii) Draft Twenty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xiii) Draft Twenty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (xiv) Draft Thirtieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

3. The Committee adopted all the above mentioned 14 Draft Reports without any amendment and authorized the Chairperson to present the Reports at a later date.

XXXXX	XXXXX	XXXXX	XXXXX	XXXXX	XXXXX
XXXXX	XXXXX	XXXXX	XXXXX	XXXXX	XXXXX

The Committee then adjourned.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES***
(2019 - 2020)

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nebe
9. Shri Santoshi Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatihal Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhruvhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

- | | | | |
|----|----------------------------|---|------------------|
| 1. | Shri Pawan Kumar | - | Joint Secretary |
| 2. | Shri Lovekesh Kumar Sharma | - | Director |
| 3. | Shri S. L. Singh | - | Deputy Secretary |

* The Committee was constituted w.e.f. 09 October, 2019 vide Para No. 609 of Lok Sabha Bulletin Part-I dated 09 October, 2019

